

# LOK SABHA DEBATES (English Version)

**Tenth Session  
(Thirteenth Lok Sabha)**



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# LOK SABHA DEBATES

## LOK SABHA

Wednesday, July 24, 2002/Sravana 2, 1924 (Saka)

*The Lok Sabha met at Two Minutes past  
Eleven of the Clock*

(MR. SPEAKER *in the Chair*)

[English]

### OBITUARY REFERENCE

MR. SPEAKER : Hon. Members, it is my sad duty to inform the House of the sudden and untimely demise of one of our esteemed colleagues, Shri Atmaram Bhai Patel.

Shri Atmaram Bhai Patel was a sitting Member of Lok Sabha representing Mehsana Parliamentary constituency of Gujarat.

Earlier, he was also a Member of Gujarat Legislative Assembly from 1995 to 1998. An able administrator, Shri Patel was the Cabinet Minister in the Ministries of *Panchayat* during 1996-97 and *Revenue* during 1997-98.

Shri Patel was a Member of Parliamentary Committee on Commerce during 1999-2000 and Consultative Committee to the Ministry of Heavy Industries and Public Enterprises from 2000 onwards.

An active political and social worker, Shri Patel rendered yeoman's service to the co-operative movement and pioneered it from grass roots to the State and national levels. He was Chairman, Mehsana District Central Co-operative Bank Limited for 25 years and Gujarat Co-operative banks Federation Limited for 10 years. He was Director, Gujarat State Co-operative Marketing Federation Limited, Ahmedabad and Gujarat Co-operative Banks Federation Limited, Ahmedabad. He served other co-operative organisations in various capacities. He was recipient of the IFFCO Award in 1985 for his contribution to co-operative movement for over four decades.

Shri Atmaram Bhai Patel passed away after a brief illness on 23rd July, 2002 near Vapi, Gujarat at the age of 84 years. He was the oldest Member of the 13th Lok Sabha.

As decided in the Leaders' Meeting held today, this reference made from the Chair is also on behalf of the Leaders of all Parties and Groups and the whole House. The House may now join me in conveying our heart-felt condolences to the bereaved family.

The House may now stand in silence for a short while, as a mark of respect, to the memory of the departed soul.

11.04 hrs.

The Members then stood in silence for a short while.

### WRITTEN ANSWER TO QUESTIONS

[Translation]

#### Removal of Products from List of SS Products

\*141. SHRI C. N. SINGH

SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

- (a) whether the Government have recently removed some products from the list of small scale products;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government are contemplating to remove some more products from the said lists; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) Government have dereserved 51 items from the list of items reserved for exclusive manufacture in the small scale sector in May, 2002. The list of items dereserved is enclosed as statement. The reasons for dereservation of these items was to allow greater opportunities for technological

upgradation, promotion of exports and for achieving economies of scale.

(c) and (d) The issue of reservation/dereservation of items for exclusive manufacture in the SSI sector is examined on a continual basis by the Government and is

based on the recommendation of the Advisory Committee constituted under the Industries Development and Regulation Act, 1951. In addition, the Ministry of Small Scale Industries also consults stakeholders regarding various entries in the list. Items are considered for dereservation based on such reviews and consultations.

**Statement**

Sl.No.	Sl.No. as per Gazette Notification Notification No. 533(E) Dt. 20.5.02	Product Code No.	Name of the Product
1	2	3	4
1.	233	310630	Other citrates
2.	240(E)	310673	Methyl & Salicylate (Based on purchased salicylic acid)
3.	245	313131	Glycero Phosphates
4.	307A	313134	Halogenated hydroxy-quinoline starting from 8-Hydroxy quinolines except for integrated schemes for the manufacture of 8-Hydroxy quinolines
5.	310	314401	Tooth paste
6.	434	343502	Persian wheels
7.	450	343522	Seed treaters
8.	453	343531	Seed Bins
9.	454	343532	Water lifters
10.	500	350102	Winnowers -upto 5HP motive power
11.	509	350803	Low speed gear for use in agricultural machines, thresher-made of cast iron/mild steel -non-heat treated
12.	512	353201	Oil crushers
13.	513	353202	Oil crusher parts
14.	513B	353805	Tea cutting knives
15.	513C	354803	Three knives trimmer and envelope cutters
16.	628	374714	Bulb horns
17.	637	37474902	Automobile radiators-except for expansion of existing unit on merits and induction of new units based on new improved technology and excluding aluminium radiators
18.	652	374874	Exhaust Muffler-Auto other than double coil exhaust muffler
19.	732	380302	Alidades

1	2	3	4
20.	733	380304	Chain line base measuring apparatus
21.	734	380305	Cross staff
22.	735	380306	Compass/prismatic
23.	736	380307	Dividers
24.	737	380308	Drawing boards
25.	738	380309	Dumpy levels
26.	739	380310	Drawing instruments-Engg.
27.	740	380311	Diagonal scales
28.	741	380312	Engineers level
29.	742	380313	Engineering scales
30.	743	380314	French corners
31.	744	380315	Ghat and reed tracers
32.	745	380317	Measuring chain
33.	746	380318	Optical square
34.	747	380319	Protractors
35.	748	380320	Plane meters
36.	749	380321	Plane tables equipment
37.	750	380322	Ranging rod
38.	751	380323	Flat rule
39.	752	380325	Set square
40.	753	380326	Slide rule
41.	754	380328	Sextant
42.	755	380329	Triangular scales
43.	756	380331	Tee
44.	757	380332	T-squares
45.	758	380333	Callipers
46.	759	380335	Drafting machine for designing and drawing offices
47.	760	380399	Other drawing mathematical and survey instruments—excluding theodolites
48.	781	38210101	Clocks, wall clocks, pendulum type both with mechanical movement, transistorized movement except lever type clocks

1	2	3	4
49.	783	38280201	Watch dials except ornamental high priced dials -Simple dials
50.	783A	38280301	Cast brass watch cases polished and plated
51.	32A(10)	260315	Synthetic knitted gas mantle fabric

[English]

### Speed Post Service

\*142. SHRI RAMAKANT YADAV : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Government are aware that private courier services are providing more prompt services than Speed Post Service resulting in losses to the P&T Department;

(b) whether the Government have reviewed the functioning of the Speed Post Service in the country;

(c) if so, the details thereof; and

(d) the steps taken to tone up the functioning of the Speed Post Service?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : (a) to (d) Speed Post Service was started by the Department in 1986 to provide fast and time-bound delivery service for time sensitive mail. Speed Post has been consistently growing and the revenues from Speed Post in the last three years are as under :

1999-00	Rs. 126.17 crores
2000-01	Rs. 151.44 crores
2001-02	Rs. 196.53 crores

Courier industry is highly competitive. The Department's Speed Post Service is, therefore, being reviewed regularly and this has resulted in a number of steps to strengthen the Speed Post Service to meet the challenge from private couriers. The network of Speed Post Centres has been extended to 120 cities at national level and 722 stations in the States. The tariff for speed post has also been restructured on commercial lines to increase market share. To enhance satisfaction of the customers, delivery system has been reorganised by creating nodal offices with

dedicated delivery staff and special concession in tariff has been given to the bulk customers as per market practice. All the 120 National Speed Post Centres have been computerized. On line tracking system has been developed for the customers to enable them to ascertain the delivery status of the speed post consignments through internet. Free pick up service facilities from the customers' premises is provided through Departmental staff or franchising. In metro cities 24 hours booking facilities are available through identified postal counters.

### Indo-Australia Ties

\*143. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Australia has sought to expand bilateral ties in the field of education, economy, environment and traditional sectors such as mining, etc.;

(b) If so, the details thereof;

(c) whether the Australian Foreign Minister who visited India recently had expressed interest in Indian mining;

(d) If so, whether any agreements in this regard have been signed; and

(e) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir. Both India and Australia are keen to expand bilateral ties in all fields including education, economy, environment and traditional sectors such as mining.

(b) This is evident from the recent exchange of high level visits between the two countries and the discussions that have taken place during the visits, including those of Prime Minister of Australia (July 2000), Foreign Minister of Australia (March 2000 and April 2002), External Affairs Minister of India (June 2001 & March 2002) and other ministerial delegations.

A number of institutional mechanisms have also been

put in place that provide the framework for discussion and review of bilateral relations, such as the India-Australia Ministerial Framework Dialogue, Joint Ministerial Commission, Security Dialogue, Joint Working Group on Energy and Minerals etc. Agreements have also been signed for cooperation in sectors such as S&T, Air Transport, Tourism, Agriculture, Culture, and IT.

(c) Yes, Sir. During his visit to India in April 2002 for the 2nd India-Australia Ministerial Framework Dialogue, the Australian Foreign Minister expressed keen interest in cooperation in various fields including mining.

(d) and (e) While no agreement has been signed in the field of mining, there is a Joint Working Group on Energy and Minerals which meets regularly to discuss cooperation in this sector.

#### **Strategy for Major Ports**

\*144. SHRI SUBOOH MOHITE : Will the Minister of SHIPPING be pleased to state :

(a) whether the Government have formulated any strategy to make major ports to run like independent profit making centres;

(b) if so, the details thereof;

(c) whether the Government have invited suggestions from Industry Chambers and Ports users in this regard;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government in this regard?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) to (e) Efforts are made on a continuous basis to improve the working of major ports and to facilitate them in taking prompt decisions in a commercial environment. Government has decided to corporatise Major Ports in a phased manner. At present, Major Port Trusts are required to prepare Annual Statement of income and expenditure, which merely shows operating surplus and they do not maintain Accounts on commercial lines; nor do they maintain profit and loss accounts. Corporatisation of major ports would make profit and loss statements mandatory and will lead to the establishment of commercial accounting practices, creation of profit centres and drawing up of balance sheets.

Major Port Trust (Amendment) Bill, 2001 has been introduced in Lok Sabha which seeks to amend Major Port Trusts Act, 1963 to enable the Government to corporatize Major Ports. The said Bill stands referred to the Department-related Parliamentary Standing Committee on Transport and Tourism for examination and report.

Consultation with the Industry Chambers, Port users, Port operators etc., is a continuous process. Further, representatives of port users and Industry Chambers are invariably the members of the Board of Trustees and as such are a part of decision making process of Port Trusts.

*[Translation]*

#### **Vaccine for Rabies**

\*145. SHRI DANVE RAOSAHEB PATIL :  
SHRI BHIM DAHAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of persons died of rabies in the country during each of the last three years;

(b) whether a premier institute of the country has developed a new vaccine for rabies recently; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) : (a) to (c) As per data available from the Central Bureau of Health Intelligence (CBHI), deaths reported in the country due to rabies are 483 in 1999, 412 in 2000 and 407 in 2001.

Pasteur Institute of India, Coonoor has developed a tissue Culture Rabies Vaccine (TCARV) recently. This vaccine has been cleared by the Drug Controller General of India, but is yet to be put into full commercial production. The total capacity at present is only 50,000 doses and total supply made last year was 12,000 doses. During the year 2002-2003, it is proposed to increase the production of Tissue Culture Anti-Rabies Vaccine in the Institute.

*[English]*

#### **Ban on Recruitment in the Postal and Telecom Sectors**

\*146. SHRI N. N. KRISHNADAS : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :



- (a) whether there is any ban on recruitment in the postal and telecom sectors of the country;
- (b) if so, the details thereof;
- (c) whether there is any shortage of staff in the postal and telecom sectors in the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to meet the staff requirements in these sectors?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) :

#### **Department of Posts**

(a) and (b) There is no ban on recruitment in the Department of Posts. However, in terms of the instructions dated 16.5.2001 of the Department of Personnel & Training, direct recruitment to civilian posts is to be limited to 1/3rd of the direct recruitment vacancies arising in a year subject to a further ceiling that this does not exceed 1% of the total sanctioned strength of the Department. There is no restriction on filling up of vacancies of Gramin Dak Sewaks (GDS), who man rural postal network.

(c) to (e) There is no general shortage of staff. Though there are vacancies in circles arising due to promotion, resignation, retirement, death etc. of the incumbents, the work is being managed by redeployment of staff in consonance with change in pattern of traffic. Induction of technology in postal operations and the need for consequent change in productivity standards have contributed to the process of readjustment. However, staff requirements in selected functional areas of operational importance are being met by recruitment in accordance with instructions of the Department of Personnel & Training.

#### **Department of Telecommunications**

(a) and (b) No recruitment has been done since 1984 except in the cadre of JTO/JAO. In the year 1990, a scheme of restructuring of various existing cadres in the Department of Telecom was introduced. It was decided that the policy of not recruiting from the open market in any of the existing or restructured cadres of Group C & D, except in the cadre of Junior Telecom Officer in the Department of Telecom shall continue. The other important reasons for not doing direct recruitment was to increase

the efficiency in the Telecom sector and to bring down the staff telephone ratio i.e. the staff employed for every 1000 lines to match international standards.

(c) to (e) On the basis of sanctioned staff strength there is a shortfall of 16% at present. However, as a result of technological developments the staffing norms are being revised and the objective is to bring the staff Telephone ratio in line with the international standards. In certain deserving cases where circles are facing acute shortage of staff, limited recruitment in important technical/operative cadres is being resorted to depending on merit.

#### **Brain Drain of Doctors**

\*147. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that UK, as part of its multi-billion pound plan for National Health Services, has been conducting aggressive recruitment drives in several developing countries including India as reported in the Hindustan Times dated July 1, 2002;

(b) if so, the details thereof;

(c) the steps taken or being taken by the Government to check this brain drain;

(d) whether India has complained about poaching of doctors to the British Government; and

(e) if so, the response of the British Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) (a) to (e) A draft Memorandum of Understanding has been received from the Department of Health in the United Kingdom through the British High Commission in New Delhi in July, 2002 on recruitment of healthcare professionals from India to the National Health Service of the United Kingdom. The United Kingdom has proposed to launch a pilot recruitment project of healthcare professionals from India. This draft proposal is under examination in the Ministry of Health and Family Welfare. This draft does not indicate the manpower requirement and the terms and conditions for the same. These are being ascertained from the British Government through the Ministry of External Affairs. Before taking a final decision, the need of health care manpower in the country will be kept in view.

[*Translation*]

**Extra Departmental Postal  
Employees**

\*148. PROF. RASA SINGH RAWAT : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the total number of extra departmental employees at present and the details of the facilities provided to them;

(b) whether the Government have received any representations from these extra departmental postal employees for making improvements in the service conditions;

(c) if so, the details thereof;

(d) whether the Government have implemented the recommendations of the Talwar Committee Report;

(e) if so, the details of the recommendations implemented so far;

(f) the steps taken to implement the remaining recommendations; and

(g) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : (a) to (g) On 31.3.2001, there were 3,10,269 extra departmental (ED) employees (now called Gramin Dak Sevaks) in the Department. Details of the facilities provided to them are given in Statement I.

Representations are received from the Gramin Dak Sevaks from time to time seeking improvements in their, employment conditions, specially by implementing all positive recommendations of the Justice Talwar Committee (JTC), constituted to examine the system of extra departmental agency in the Department of Posts, their conditions of employment, wage structure etc. Recommendations of the JTC were examined and orders issued on 17.12.98 in full and final settlement of the recommendations of JTC, and all related pending issues. This resulted in 69% enhancement in the benefits given to Gramin Dak Sevaks. The details of recommendations implemented are given in Statement II.

Demands relating to change in nomenclature and grant of pension were also part of the charter of demands submitted by the Postal Federations in November 2000. Of these, the demand for change in nomenclature of Extra Departmental Agents was implemented by designating them as Gramin Dak Sevaks (GDS). As regards the demand for pension, no Government sponsored Social Security Scheme was found feasible specially when provision for payment of Severance Amount as a post-employment benefit already exists.

The recommendations of Justice Talwar Committee which have not been implemented included those for banning the opening of post offices in the GDS category at least for the next ten years, banning further creation of GDS posts, total freeze on filling up posts and abolishing all vacant GDS posts, reducing the upper age limit to 60 years, enhancing the qualifications for recruitment etc. Since the orders issued on 17.12.98 were in full and final settlement of the JTC recommendations and other related issues there is no further scope for any action in this regard.

**Statement-I**

*Details of Facilities provided to Gramin Dak  
Sevaks as on date*

- (i) Time Related Continuity Allowance (TRCA)
- (ii) Dearness allowance : On the same pattern as applicable to regular departmental employees, on pro rata basis.
- (iii) Ex-gratia gratuity of up to Rs. 18,000/-.
- (iv) Paid leave at the rate of 10 days for every half year without the provision of carry forward or encashment.
- (v) Severance amount of Rs. 20,000/- or Rs. 30,000/- depending on period of employment, on discharge from employment at the age of 65 years or on death or on absorption against a departmental post.
- (vi) Office maintenance allowance of Rs. 50/- per month to Gramin Dak Sevak BPMs/SPMs.
- (vii) Delivery/Conveyance Allowance @ Rs. 75/- per month is admissible to the GDS BPMs/

- SPMs who are entrusted the additional work of conveyance of mails or delivery work.
- (viii) Cycle Allowance @ Rs. 30/- per month (subject to condition that distance covered is 10 Kms. or more).
- (ix) Fixed Stationery Charges is paid to GDS BPMs/SPMs @ Rs. 5/-per month and @ Rs. 2/- per month to GDS Mail Deliverers.
- (x) Combined duty Allowance @ Rs. 50/- per month is paid to such GDS Mail Deliverers who performs the work of GDS BPM in addition to their normal duties.
- (xi) The GDS BPMs who convey cash to the account office are also paid Rs. 10/- plus actual bus fare as cash remittance allowance.
- (xii) The GDS SPMs/BPMs are paid Rs. 20/- per month as retainership allowance for PCO and Paise 40 for each inward and out ward telegram transmitted on phone.
- (xiii) Bonus is also paid to the GDSs on the pattern of regular central government employees on pro rata basis.
- (xiv) The GDSs are covered under the Group Insurance Scheme 1992 and are eligible for Rs. 10000/- as insurance cover. In addition, the element of Savings fund is also available under the scheme.
- (xv) Financial assistance from Welfare Fund : An amount of Rs. 7000/- is paid to the dependent of GDSs who die in employment.
- (xvi) An amount of Rs. 50,000/- is paid from Central Welfare Fund to the GDSs who are killed in attack by dacoits/robbers due to terrorist violence/riots while on Government duty.
- (xvii) Funeral Expenses : An amount of Rs. 250/- is also paid from Welfare Fund on death of GDS while on duty and there are no relatives or friends available for voluntarily bearing the funeral expenses.
- (xviii) Flood Advance : An amount of Rs. 200/- is admissible to the GDS as Flood advance.

- (xix) Financial Assistance in illness (TB) : GDSs suffering from TB are paid financial assistance @ Rs. 200/- p.m. for nutritious diet and @ Rs. 100/- after their discharge from hospital/ in case of OPD treatment.
- (xx) Compassionate Appointment : There is provision of compassionate appointment to one of the family members of the GDSs who die in harness leaving the family behind in indigent circumstances.

### Statement II

#### *Recommendations of the Justice Talwar Committee, which have been Implemented*

- (i) Increasing the allowance of Gramin Oak Sevaks by a factor of 3.5 for a period from 1.1.96 to 28.2.98.
- (ii) Introducing the concept of time related continuity allowance (TRCA) in respect of Gramin Oak Sevaks in lieu of monthly allowance related to only work load.
- (iii) Increasing the amount of ex-gratia gratuity admissible to Gramin Dak Sevak from Rs. 6,000/- to Rs. 18,000/-.
- (iv) Introducing the concept of paid leave for Gramin Dak Sevaks @ 10 days for every half year without the provision of carry forward or encashment.
- (v) Doubling office maintenance allowance admissible to Gramin Dak Sevaks SPMs' and BPMs from Rs. 25/- to Rs. 50/- per month.
- (vi) Providing for Jump sum severance amount of Rs. 20,000/- or Rs. 30,000/- depending on period of employment, to Gramin Dak Sevak as post employment benefit on discharge from employment at the age of 65 years or on death of the Gramin Dak Sevaks or on absorption against departmental post.

In addition, the recommendation for change in nomenclature of ED Agents to Gramin Dak Sevaks was also approved and the extant rules called Department of Posts ED Agents (Conduct & Service) Rules, 1964 were

replaced by amended rules called the Department of Posts Gramin Dak Sevaks (Conduct & Employment) Rules, 2001, which came into force w.e.f. 24.4.2001.

#### **Payment to CGHS Medical Stores**

\*149. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the CGHS beneficiaries have of late been experiencing difficulties in getting medicines from the authorised medical stores as such stores are not being paid the dues in time by the Government;

(b) if so, the details and reasons therefor; and

(c) the concrete steps taken by the Government to tackle the situation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) : (a) and (b) The CGHS procures its medicines from the Medical Stores Organisation (MSO). The medicines not supplied by the MSO and not available in the dispensaries are procured from the authorised local chemist on individual prescription by the concerned dispensary. These medicines are scrutinised by the concerned authority in the dispensary before distributing to the beneficiary.

During emergency, in order to avoid any difficulty, the CGHS beneficiaries are allowed to purchase medicines directly from the authorised/registered chemists' shops. Every Administrative Department where the card holder is serving and in case of pensioners, the Head of the concerned CGHS city, is authorised to decide the quantum of reimbursement for medicines procured in such situations and reimburse the expenditure.

(c) One of the steps taken by the Government is the release of the comprehensive, exhaustive new list of drugs for the CGHS on 14.2.2002 which was prepared by team of experts from different fields of medicines. The indents from various CGHS cities have been consolidated and placed for supply to the MSO.

#### **Memoranda on Reservation**

\*150. SHRI RAMDAS ATHAWALE : Will the PRIME MINISTER be pleased to state :

(a) the details of the Office Memoranda related to

reservation in regard to which amendments have been made by bringing bills in the Parliament till date;

(b) whether various Ministries/Departments have started implementation in compliance with the amendments;

(c) if so, the details thereof; and

(d) if not, the names of the Ministries/Departments/Undertakings which have not started implementation of the revised Office Memoranda alongwith the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) Amendments to the Constitution have been made for the subject matter of reservation pertaining to three Office Memoranda. Details are indicated below :

(i) Eighty-first Amendment to the Constitution was made to neutralize the effect of Memorandum dated 29.08.1997 which had prescribed that 50% ceiling for reservation would apply to backlog vacancies also.

(ii) Eighty-second Amendment to the Constitution was made to neutralize the effect of Memorandum dated 22.7.1997 which had done away with the relaxation in qualifying marks and standards of evaluation in the matters of promotion for the candidates for SCs/STs.

(iii) Eighty-fifth Amendment to the Constitution was made to neutralize the effect of Memorandum dated 30.1.1997 which had provided that a general candidate will catch up his seniority over SC/ST candidates promoted earlier by virtue of reservation.

(b) and (c) Suitable instructions have been issued to all Ministries/Departments vide O.M. dated 20.7.2000, 3.10.2000 and 20.1.2002 respectively. The respective Ministries/Departments of the Government comply with these instructions in the relevant cases.

(d) No specific report regarding non-implementation of revised office memoranda has been received.

[English]

#### Service Charges on Cell Phones

\*151. SHRI K. E. KRISHNAMURTHY : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Government are aware that Cell Phone Companies are resorting to irrational service charges on the pre-paid cards;

(b) if so, the details thereof; and

(c) the remedial measures being taken by the Government to safeguard the interest of the consumers of these pre-paid cards?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : (a) to (c) In terms of Telecom Regulatory Authority of India (TRAI) Act, 1997, TRAI is responsible for fixation of tariffs for Telecom Services. The TRAI restrains Cellular Operators from implementing pre-paid tariff plans where the minutes of use in the pre-paid cards are unreasonable. Further, TRAI has recently issued directions to Cellular Operators to explicitly state and inform consumers of various terms and conditions regarding pre-paid cards.

#### Foreign Assistance for T.B.

\*152. SHRI BASU DEB ACHARIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have received foreign financial assistance to control tuberculosis in the country;

(b) if so, the financial assistance received from abroad during each of the last three years;

(c) the funds allocated to the States out of these funds, State-wise and year-wise;

(d) whether these funds have been utilized by the States; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) : (a) to (e) Yes, Sir. With an objective of achieving a cure rate of 85% of new sputum

positive cases and to detect at least 70% of such cases, the Revised National TB Control Programme (RNTCP) is being implemented in the country in a phased manner for which the following international agencies have agreed to provide assistance as under :

- |   |                    |
|---|--------------------|
| (i) World Bank (from 1997 to 2004)  | Rs. 604.004 crores |
| (ii) Danish International Development Agency Supports RNTCP in Orissa (from 1997-2003)              | Rs. 31.95 crores   |
| (iii) Department for International Development Supports RNTCP in Andhra Pradesh (from 1997 to 2003) | Rs. 109.93 crores  |

Financial assistance is received from concerned agency on the basis of submission of reimbursement claim. First expenditure has to be incurred from Govt. of India funds and then the same has to be got reimbursed from donor agencies. The amount reimbursed from the above three agencies during the last three years is as under :

(Rs. in crores)

Agency	1999-2000	2000-2001	2001-2002
World Bank	5.50	85.28	50.52
DFID	—	—	0.9058
DANIDA	—	—	1.1726

For the projects assisted by donor agencies, budget provision is provided under the Externally Aided Component (EAC) out of the Government of India funds and Same are released to the State/District TB Societies. Based on the expenditure statement received from the Societies, reimbursement is claimed from the donor agencies. A statement indicating year-wise details of funds released to the States and Expenditure under the Programme is enclosed.

As RNTCP was a new intervention requiring large number of preparatory activities, in the initial years of the Project, there was low expenditure. However, the utilization of funds by the States has shown an increasing trend from year to year as more and more preparatory districts are starting implementation of RNTCP.

**Statement**

*State-wise and Year-wise details of Funds Released and Expenditure at State and District Societies (excluding Commodity Assistance)*

Sl.No.	State/UT	1997-98		1998-99		1999-00		2000-01		2001-02	
		Rel.	Exp.	Rel.	Exp.	Rel.	Exp.	Rel.	Exp.	Rel.	Exp.
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andman Nicobar	-	-	9.92	0.00	-	-				
2.	Andhra Pradesh	32.45	14.34	42.5	12.94	23.59	26.26	405.61	82.59	175.50	32.45
3.	Arunachal Pradesh	-	-	9.92	3.42	-	3.50	45.97	1.74	62.28	58.83
4.	Assam	20.87	2.19	19.69	3.46	14.37	4.35	8.09	32.65	35.05	14.78
5.	Bihar	43.44	2.55	164.97	11.33	32.92	19.82	17.98	72.36	88.75	53.98
6.	Chandigarh	-	-	-	-	-	-	18.05	-	8.39	14.16
7.	Chhattisgarh	-	-	-	-	-	-	-	-	36.22	-
8.	Delhi	184.60	15.53	68.38	108.95	194.04	197.23	111.06	170.40	100.00	165.77
9.	Goa	-	-	1.26	0.00	-	-	-	-	7.82	0.17
10.	Gujarat	156.58	3.95	454.86	58.53	205.91	186.11	270.93	272.90	285.67	247.06
11.	Haryana	-	-	1.26	0.00	86.78	6.97	14.05	38.74	56.84	42.63
12.	Himachal Pradesh	53.99	12.47	97.66	26.76	53.07	81.48	233.29	126.03	113.50	122.19
13.	Jammu & Kashmir	-	-	1.26	0.00	-	-	54.37	1.16	25.30	4.08
14.	Jharkhand	-	-	118.18	0.00	22.90	3.11	5.10	61.98	54.65	22.05
15.	Karnataka	69.08	7.99	214.69	27.44	33.80	78.32	173.68	163.38	234.78	130.17
16.	Kerala	142.32	14.82	291.91	27.58	74.49	105.30	83.02	112.86	324.00	136.98
17.	Madhya Pradesh	41.54	5.28	41.99	20.9	43.38	54.79	89.30	52.42	202.60	76.26
18.	Maharashtra	64.27	0.97	221.37	32.35	189.72	143.31	765.97	425.28	919.51	622.46
19.	Manipur	15.21	9.54	24.52	9.53	13.10	14.18	125.85	38.27	81.90	141.89
20.	Meghalaya	-	-	1.26	0.00	-	-	-	-	7.82	0.00
21.	Mizoram	-	-	9.92	0.00	-	-	-	-	9.60	2.30
22.	Nagaland	-	-	9.92	0.00	-	-	49.99	6.94	90.39	70.85
23.	Orissa	-	-	9.92	0.00	0.50	0.00	0.00	0.00	245.00	0.00
24.	Pondicherry	-	-	9.92	0.02	0.50	1.28	0.00	0.13	2.40	0.00

1	2	3	4	5	6	7	8	9	10	11	12
25.	Punjab	-	-	1.26	0.00	0.00	0.00	38.74	12.54	145.34	22.36
26.	Rajasthan	46.70	9.54	90.21	25.02	370.79	55.24	627.64	324.64	478.47	637.76
27.	Sikkim	-	-	9.92	0.00	0.00	4.47	46.61	6.52	28.94	59.09
28.	Tamil Nadu	66.38	4.34	218.45	12.87	324.44	162.22	617.24	313.61	324.77	509.34
29.	Tripura	-	-	1.26	0.00	-	-	-	-	12.47	5.06
30.	Uttar Pradesh	71.73	15.98	139.77	36.07	211.03	84.11	156.37	183.01	393.89	182.77
31.	Uttaranchal	-	-	-	-	-	-	-	-	15.42	0.00
32.	West Bengal	269.79	34.94	340.55	88.22	480.24	172.33	330.78	299.96	428.41	566.48
<b>Total</b>		<b>1278.95</b>	<b>154.43</b>	<b>2636.63</b>	<b>505.39</b>	<b>2375.57</b>	<b>1404.38</b>	<b>4289.69</b>	<b>2800.11</b>	<b>4995.68</b>	<b>2241.91</b>

#### Infant Mortality Rate

\*153. SHRI T. T. V. DHINKARAN :

SHRI SUNIL KHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of infant mortality rate at present in the country gender-wise;

(b) whether the infant mortality rate in the States of Andhra Pradesh, Orisa, Bihar, Jharkhand and Assam is higher in comparison to the national rate;

(c) if so, the reasons therefore;

(d) the measures being taken by the Government to bring down the mortality rate in the country particularly in these States; and

(e) the present mortality rate in the country as compared to developed countries, country-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) : (a) to (e) As per the Sample Registration System, infant mortality rate (IMR) in 1999, the latest year to which gender-wise IMR is available was 70 per thousand live births. In that year the IMR for males and females was 69.8 and 70.8 respectively.

The IMR in 2000 was estimated to be 68 per thousand live births. In that year Orissa, Jharkhand and Asam recorded an infant mortality rate of 96, 70 and

75 respectively. In the same year, infant mortality rate in Andhra Pradesh and Bihar was 65 and 62 respectively.

As a part of the Reproductive and Child Health (RCH) Programme immunization, facilities for prevention of deaths due to acute respiratory infections and dehydration due to diarrhoea and essential newborn care are being provided. Towards improving the nutritional status of infants and children, promotion of exclusive breastfeeding and appropriate complementary feeding practices is being undertaken. Programmes for prophylaxis against Vitamin 'A' deficiency and iron deficiency anaemia are under implementation. To improve outreach of these services, several schemes including organization of RCH Camps, RCH Outreach Scheme, Dai Training Programme are under implementation. A comparison of the infant mortality rate in the country with that in other regions of the world as per the UNFPA publication, the State of the World Population 2001 is given in enclosed statement.

#### Statement

##### Comparison of IMR

IMR	
1	2
World	55
India	65
More developed regions	8

1	2
Less developed regions	59
Least developed countries	92

(More Developed Regions : North America, Japan, Europe, Australia, New Zealand)

(Less Developed Regions : Africa, Latin America and Caribbean, Asia (excluding Japan) and Melanesia, Micronesia and Polynesia)

(Least Developed Countries : according to standard United Nation Designation)

(Source : The State of World Population 2001 - UNFPA)

[Translation]

### Unrecognised Medical/Dental Colleges

\*154. DR. SUSHIL KUMAR INDORA :  
SHRI NAWAL KISHORE RAI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether several Dental and Medical Colleges are being run in the country without requisite Government recognition;

(b) If so, the names of such colleges which obtained Government recognition during the mid and at the end of the session after admission of the students during the year 1999-2000, 2000-2001 and 2001-2002; and

(c) the names of such colleges which were not accorded recognition till March, 2002?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) : (a) to (c) In terms of the Dentists (Amendment) Act, 1993 and Indian Medical Council (Amendment) Act, 1993 and the Regulations framed thereunder for establishment of Dental/Medical Colleges, applicants fulfilling the eligibility criteria will have to submit an application in the format prescribed in the above Regulations. The applications found complete in all respects are referred to Dental Council of India/Medical Council of India for evaluation and recommendations. The applicants are accorded Central Government Permission for starting of a new Dental/Medical College on the recommendations of the Dental/Medical Council of India. This permission is valid for only one year and for admitting only one batch of students during the academic session for which the permission is granted. The permission is renewed on yearly basis after verification by Dental/Medical Council

of India of the achievement of annual targets and revalidation of the Performance Bank Guarantee furnished by the dental/medical college authorities. This process of renewal of permission continues till such time the establishment of the dental/medical college and expansion of the hospital facilities is completed.

2. No dental/medical college can admit students to the BDS/MBBS Course without the formal permission of the Central Government or renewal of the same. Any admission made without the permission/renewal of permission are deemed irregular and attracts the provisions of Section 10B of the Dentists (Amendment) Act, 1993/ Indian Medical Council (Amendment) Act, 1993 under which no dental/medical qualification granted to such irregularly admitted student will be a recognised dental/medical qualification under the Act.

3. Unless the colleges fulfil the requirements for various stages of development as indicated above to the satisfaction of the Dental/Medical Council of India, further admissions in the colleges are liable to be stopped.

4. The BDS/MBBS Course in respect of the concerned dental/medical college is recognised on the basis of the recommendations of Dental/Medical Council of India, who do so after evaluation of the First Final Year BDS/MBBS Examination of the students of the concerned dental/medical college.

5. A list of dental/medical colleges, which were recognised during 1999-2000, 2000-2001 and 2001-2002 is enclosed as Statement I and those granted Central Government Permission during the same period is enclosed as a Statement II.

6. A list of dental/medical colleges not allowed admission during the academic session 2002-2003 as on 22.7.2002 is enclosed as Statement III.

#### Statement I

*List of Dental Colleges Granted Recognition Under Section 10(2) of The Dentists Act, 1948 (16 of 1948) During 1999-2000, 2000-2001 and 2001-2002*

Sl.No.	Name of the Dental Colleges
1	2
<b>During 1999-2000</b>	
1.	B. R. S. Institute of Dental Sciences, Panchkula, Haryana



1	2
2.	Sri Ramachandra Institute of Dental Sciences, Chennai, Tamil Nadu
3.	Guru Ramdas Institute of Dental Sciences & Research, Amritsar, Punjab
<b>During 2000-2001</b>	
4.	Dr. B. R. Ambedkar Institute of Dental Sciences & Hospital, Patna, Bihar
5.	Himachal Dental College, Sunder Nagar, Himachal Pradesh
6.	Dr. Shyamala Reddy Dental College, Bangalore, Karnataka
7.	H. P. Government Dental College & Hospital, Shimla, Himachal Pradesh
<b>During 2001-2002</b>	
8.	Sardar Patel Institute of Dental and Medical Sciences, Lucknow U.P.
9.	Santosh Dental College, Ghaziabad, U.P.
10.	Dashmesh Institute of Research & Dental Sciences, Faridkot, Punjab
11.	Siddhartha Dental College, Tumkur, Karnataka
12.	Sharavathi Dental College, Shimoga, Karnataka
13.	Gururanak Dev Dental College, Sunam, Punjab
14.	Shri Rajiv Gandhi College of Dental Sciences, Bangalore, Karnataka

*List of Medical Colleges Granted Recognition under Section 11(2) of IMC Act, 1956 During 1999-2000, 2000-2001 and 2001-2002*

Sl.No.	Name of the Medical Colleges
1	2
<b>During 1999-2000</b>	
1.	Jawahar Medical Foundation's ACPM Medical College, Dhule, Maharashtra
2.	Pataliputra Medical College, Dhanbad
3.	Sri Ramachandra Medical College & Research Institute, Chennai

1	2
<b>During 2000-2001</b>	
4.	Silchar Medical College, Silchar, Assam
<b>During 2001-2002</b>	
5.	Bharati Vidyapeeth Medical College, Dhankawadi, Pune, Maharashtra
6.	Government Medical College, Bhavnagar, Gujarat
7.	Katihar Medical College, Katihar, Bihar
8.	Sher-I-Kashmir Institute of Medical Sciences, Sri Nagar, J & K
9.	Himalayan Institute of Medical Sciences, Dehradun, Uttaranchal
10.	Santhosh Medical College, Ghaziabad, U. P.
11.	Vinayaka Mission's Kirupananda Variyar Medical College, Salem, Tamil Nadu
12.	Dr. D. Y. Patil Medical College for Women, Pimpri, Maharashtra

**Statement-II**

*List of Dental Colleges Granted Permission Under Section 10A of The Dentists (Amendment) Act 1993 During 1999-2000, 2000-2001 and 2001-2002*

Sl.No.	Name of the Dental Colleges
1	2
<b>During 1999-2000</b>	
1.	Coorg Institute of Dental Sciences, Virajpet, Karnataka
2.	K. M. Shah Dental College, Baroda, Gujarat
3.	Bhojia Dental College, Nalagarh (HP)
4.	YMT Dental College, Navi Mumbai
5.	Kothiwal Dental College, Moradabad
6.	H. P. Government Dental College, Shimla, H. P.
7.	Sri Mookambika Institute of Dental Sciences, Kulasekhar, Kanyakumar, T. N.

1	2
8.	D. J. Dental College, Modinagar
<b>During 2000-2001</b>	
9.	CVS Krishnamurthy Teja Dental Institute, Tirupati (AP)
10.	Modern Dental College, Indore
11.	Vazdi Educational Society's Dental College, Indore
12.	Desh Bhagat Dental College, Mukatsar
13.	Darshan Dental College, Udaipur, Rajasthan
14.	A. M. U. Dental College, Aligarh, U. P.
15.	Avadh Institute of Dental Sciences, Lucknow, U. P.
16.	Manu Bhai Dental College, Baroda, Gujarat
17.	Dr. D. Y. Patil Dental College & Hospital, Pimpri, Maharashtra
18.	National Dental College, Dera Basi, Punjab
19.	U. P. Dental College, Lucknow U. P.
20.	I. T. Centre for Dental Studies and Research, Muradnagar, U. P.
21.	Jaipur Dental College, Jaipur
22.	Pacific Dental College, Udaipur
23.	Sri Ramakrishna Dental College & Hospital Coimbatore, T. N.
24.	M. M. College of Dental Sciences & Research, Mulana, Haryana
<b>During 2001-2002</b>	
25.	Army College of Dental Sciences, Secanderabad, A.P.
26.	Sibar Institute of Dental Sciences, Guntur, A. P.
27.	Harsarandas Dental College, Ghaziabad, U. P.
28.	Luxmibai Institute of Dental Sciences & Hospital, Patiala, Punjab
29.	Career Institute of Dental Sciences & Hospital, Lucknow, U. P.

1	2
30.	Sri Sai College of Dental Surgery, Vikarabad, A. P.
31.	Narayana Dental College, Nellore, A. P.
32.	M. A. Rangoonwala College of Dental Sciences & Research, Pune, Maharashtra
33.	S. M. B. T. Dental College, Ghulewadi, Sangamner, Maharashtra.
34.	Pt. Deendayal Upadhyay Dental College, Solapur, Maharashtra
35.	Gitam Dental College, Visakhapatnam, A. P.
36.	Chhattisgarh Dental College & Research Centre, Raipur, Chhattisgarh
37.	Kamineni Institute of Dental Sciences, Nalgonda, A. P.
38.	Mamata Dental College, Khammam, A. P.
39.	Kanti Devi Dental College, Mathura, U. P.
40.	Institute of Dental Studies & Technologies, Kadrabad, Modinagar, U. P.

*List of Medical Colleges which were Granted  
Permission*

*During 1999-2000, 2000-2001 and 2001-2002*

**Year 1999-2000**

1. Kamineni Medical College, Narketpalli, Nalgonda
2. Yenepoya Medical College and Hospital, Chitradurga
3. Father Muller's Medical College, Mangalore
4. K. S. Hegde Medical Academy, Mangalore
5. S. V. S. Medical College, Mehboobnagar
6. Narayana Medical College, Nellore
7. Dr. Rajendra Prasad Medical College, Tanda, H. P.

**Year 2000-2001**

1. C.U. Shah Medical College, Surendranagar
2. Era Lucknow Medical College, Lucknow

3. Subharati Medical College, Meerut
4. Govt. Medical College, Anantpur
5. Co-operative Medical College, Kochi
6. Aarupadai Veedu Medical College, Pondicherry
7. Govt. Medical College, Toothkudi
8. Surat Municipal Corporation Medical College, Surat
9. Alluri Sitarama Raju Medical College, Eluru
10. Khaja Banda Nawaz Instt. of Medical Sciences, Gulbarga.

**Year 2001-2002**

1. Basaveswara Medical College & Hospital, Chitradurga
2. Mahatama Gandhi Instt. of Medical Sciences, Jaipur
3. Sikkim-Manipal University Medical College, Gangtok
4. Chattisgarh Instt. of Medical Sciences, Bilaspur
5. Govt. Medical College, Kolhapur
6. MVJ Medical College, Bangalore
7. Vardhaman Mahavir Medical College, Safdarjung Hospital, New Delhi
8. Mahatama Gandhi Medical College, Pondicherry
9. MNR Medical College, Sangareddy, Distt. Medak, Andhra Pradesh

**Statement-III**

*List of Dental Colleges which have been allowed Admission during the Academic Session 2002-2003 as on 22.7.2002*

Sl.No.	Name of the Dental College
1	2

**Andhra Pradesh**

1. C.V.S. Krishnamurthy Taja Institute of Dental Science & Reserch 14/182, Padmawati Puram, Tirupati - 517501

1	2
2.	Army College of Dental Science, Secunderabad
3.	Sibar Institute of Dental Sciences, Takkellapadu, Peddakakani M.L., Dist. Guntur
4.	Sri Sai College of Dental Surgey, Vikarabad, Rangareddy District Andhra Pradesh
5.	Gitam Dental College, Vishakhapatnam
6.	Kamineni Institute of Dental Sciences, Narketpally, Nalgonda Distt.
7.	Mamatha Dental College, Khammam
8.	NTR UHS Dental College, Andhra Pradesh, Vijayavada-520008

**Bihar**

9. Patna Dental College & Hospital, Ashok Raj Path, P.O. Bankipur, Patna-800004 (Bihar)
10. Budha Institute of Dental Sciences, Patrakarnagar, Kankarbagh, Patna-800020 (Bihar)
11. Sarjug Dental College, Hospital Road, Laheria Sarai, Darbhanga (Bihar)
12. Dr. B. R. Ambedkar Institute of Dental Sciences & Hospital, New Bailey Road, Patna-80150
13. Dr. S. M. Naqui Imam Dental College & Hospital, Behera-847201 (Bihar)
14. Darbhanaga Dental College, Khan Deorhi, Faisullah Khan, Darbhanga (Bihar)
15. Mithila Minority Dental College & Hospital, Samatipur Road, Mansukh Nagar (Ekmighat), Loheriasarai, Darbhanga. (Bihar)

**Chhattisgarh**

16. Chhattishgarh Dental College, Rajnandgaon, Chhattishgarh

**Himachal Pradesh**

17. Bhojia Dental College, Nalagarh, H. P.

**Haryana**

18. Shri Baba Mastnath Dental College & Hospital, Asthal Bohar, Rohtak-124021 (Harayana)

1	2
19.	Maharishi Markandeshwar College of Dental Sciences & Research, Mulana—Ambala
<b>Karnataka</b>	
20.	H.K.E. Society's Dental College, Gulbarga-585105 (Karnataka)
21.	Sri Hasanamba Dental College, Didya Nagar, Hassan-573201 (Karnataka)
22.	K.G.F. College of Dental Sciences, Kolar Gold Fields, Karnataka
23.	K.L.E. Society's Dental College, Bangalore, Karnataka
24.	Maratha Mandal Dental College, Belgaum, Karnataka
25.	A.M.E. Dental College, Raichur, Karnataka
<b>Maharashtra</b>	
26.	Yerala Medical Dental College, Navi Mumbai
27.	Dr. D. Y. Patil Dental College and Hospital, Pimpri
28.	SMBT Dental College, Ghulewadi (Amrutnagar)
29.	Pandit Dindayal Upadhyay Dental College, Solapur Maharashtra
30.	Jamanlal Goenka Dental College, Akola, Maharashtra
<b>Madhya Pradesh</b>	
31.	School of Dental Sciences & Hospital, 10/11, Y. N. Road, Indore (M.P.)
32.	Modern Dental College & Research Centre Nainod, Gandhi Nagar, Airport Road, Indore-453112
<b>Orissa</b>	
33.	V.M. Lord Jagganath Institute of Dental Sciences & Research, Toshali Plaza, Block No. A-1 & B-1, Satya Nagar, Bhubaneswar-751007
<b>Punjab</b>	
34.	Baba Jaswant Singh Dental College, Hospital & Research Institute, Sector 40, Urban State, Chandigarh Road, Ludhiana

1	2
35.	Khalsa Dental College & Hospital, VPO Nangal Kalan, Distt. Mansa
36.	Desh Bhagat Dental College, Jalalabad Road, Muktsar-152026
37.	Luxmi Bai Institute of Dental Sciences & Hospital, 24-B, Ram Bagh, Patiala
<b>Rajasthan</b>	
38.	Darshan Dental College, Udaipur (Rajasthan)
39.	Pacific Dental College, Udaipur
40.	Jaipur Dental College, Jaipur
<b>Tamil Nadu</b>	
41.	Thai Moogambigai Dental College & Hospital, Thirumathi Kannammal Educational Trust, 121, G.N. Chetty Road, T. Nagar Chennai-600017
42.	SRM Dental College, Bharathy Salai, Ramapuram Madras-800089
43.	Sri Ramkrishnan Dental College & Hospital, Coimbtore.
<b>Uttar Pradesh</b>	
44.	V.M.S. International Dental College, Mau, Ataria, Arya Nagar, Distt. Sitapur-261001 (U.P.)
45.	D.J. College of Dental Sciences & Research, Ajit Mahal, Niwari Road, Modli Nagar (U.P.)
46.	Awadh Institute of Dental Sciences, Lucknow
47.	Dental College, Aligarh Muslim University, Aligarh
48.	UP Dental College & Research Centre, Lucknow
49.	Harsharan Das Dental College, Ghaziabad
50.	Kanti Devi Dental College, Mathura
51.	Institute of Dental Studies & Technologies, Kadrabad, Modinagar
52.	Rama Dental College, Hospital & Research Centre, Kanpur, U.P.
53.	Saraswathi Dental College, Lucknow, U.P.

*Names of New Medical Colleges wherein the permission has not so far renewed for 2002-03*

1. Vinayaka Mission's Medical College, Karaikal, Pondicherry
2. Dr. Rajender Prasad Medical College, Tanda, Himachal Pradesh
3. Khaja Banda Nawaj Medical College, Gulbarga, Karnataka
4. Govt. Medical College, Toothkudi, Tamil Nadu
5. Govt. Medical College, Anantpur, Andhra Pradesh
6. Co-operative Medical College, Kochi, Kerala
7. Eluru Sitarama Medical College, Eluru, Andhra Pradesh
8. Subharati Medical College, Meerut
9. R.D. Gardi Medical College, Ujjain
10. Era Lucknow Medical College, Lucknow
11. Aarupadai Veedu Medical College, Pondicherry
12. Mahatma Gandhi Institute of Medical Sciences, Jaipur
13. Sikkim Manipal University Medical College, Gangtok
14. Chattisgarh Instt. of Medical Sciences, Bilaspur, Chattisgarh
15. Govt. Medical College, Kolahpur, Maharashtra
16. MVJ Medical College & Research Hospital, Bangalore
17. Mahatma Gandhi Medical College, Pondicherry
18. MNR Medical College, Medak, Andhra Pradesh
19. Vardhman Mahavir Medical College, Safdarjung Hospital, New Delhi
20. SVS Mehaboonagar, Andhra Pradesh
21. C. U. Shah Medical College, Surendranagar, Gujarat
22. Municipal Cooperation Medical College, Surat
23. K.S. Hegde Medical Academy, Managalore

24. Yenepoya Medical College, Mangalore
25. Basaveswara Medical College, Chitradurga, Karnataka
26. MAMER Medical College, Pune
27. KAP Vishwanathan Govt. Medical College, Trichy

#### **Grants of Voluntary Organisations**

\*155. DR. ASHOK PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have formulated new rules for providing grants to the Voluntary Organisations engaged in Control of 'Cancer' and its eradication;

(b) whether it is proposed to remove the restriction of providing one time grants to them under these rules;

(c) if so, the details thereof; and

(d) the number of Voluntary Organisations to which the grants are proposed to be provided second time after removal of the said restriction?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) : (a) to (d) Under the National Cancer Control Programme, grant-in-aid is given to Voluntary agencies under the following schemes :

(i) **Grant-in-aid to Voluntary Organisations for undertaking awareness and early detection activities** : A maximum of Rs. 5.00 lakhs is given to the voluntary organisations in 2 instalments with the approval of Standing Committee. The application has to come from voluntary organization with the specific recommendation of the State Government. There is no restriction of one time payment for this grant.

(ii) **Cobalt Grant Scheme** : Grant-in-aid of Rs. 1.00 crore is provided to NGOs for procurement of Cobalt Machine. The grant-in-aid is released only on specific recommendation of the State Government and with the approval of the Standing Committee. This is a one time grant.

In addition to above, Rs. 30.00 lakhs is also provided to the NGOs who have functional Cobalt Unit for purchase of Mammography Unit

on the specific recommendation of the State Government. This also is a one time grant.

At present, there is no provision for payment of second grant to the NGOs for the purpose of setting up of Cobalt Therapy Unit and procurement of Mammography Unit.

[English]

**Pak using Drug Money for Terrorism**

\*156. SHRI Y. V. RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the fact that Pakistan's army is using drug money to ferment trouble in Jammu and Kashmir as reported in the 'Economic Times' dated June 4, 2002;

(b) if so, the facts of the matter reported therein;

(c) the Government's reaction thereto; and

(d) the steps taken/proposed to be taken by the Government to expose Pak credentials in this regard before the international community?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) and (b) Pakistan's involvement in terrorism directed against India, including in J&K, is well established. There have also been reports of money generated from illegal narcotics trafficking being used to finance such activities.

(c) Government are firmly resolved to take all necessary measures to end the menace of cross border terrorism.

(d) Government have been appropriately and effectively bringing to the attention of the international community facts pertaining to Pakistan's continued sponsorship of cross border terrorism in India.

[Translation]

**Launching of Satellites**

\*157. SHRI CHANDRAKANT KHAIRE :  
SHRI VIRENDRA KUMAR :

Will the PRIME MINISTER be pleased to state :

(a) whether Indian Space Research Organisation (ISRO) has any proposal to develop a Satellite-'EDUSAT' to spread education;

(b) if so, the time by which this project is likely to be completed;

(c) whether there is any proposal to launch some other satellite to further strengthen the communication system;

(d) if so, the details thereof; and

(e) the time by which it is likely to be done?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) Yes, Sir. A dedicated satellite for spreading education in the country called 'EDUSAT' is under planning by the Indian Space Research Organisation.

(b) Realisation of EDUSAT spacecraft is expected to take about 18 months from the date of approval.

(c) to (e) To further strengthen the communication system, INSAT-3A and 3E Satellites and INSAT-4 generation satellites are planned to be launched during the 10th Five Year Plan.

**WLL Service by BSNL**

\*158. SHRI SUBODH ROY : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the WLL service being provided by the Bharat Sanchar Nigam Limited (BSNL) in the Gram Panchayats for telecommunication purposes is not working satisfactorily;

(b) if so, the steps taken or proposed to be taken by the Government to improve these services;

(c) whether the Government propose to install a new Rural Telecom Network in the rural areas through a new technology by discontinuing the WLL services; and

(d) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMA-

TION TECHNOLOGY (SHRI PRAMOD MAHAJAN) (a) to (d) No instances of unsatisfactory functioning of newly introduced WLL systems have come to notice. On the contrary, the technology is working very satisfactorily meeting the objective of providing telephone access of villages. There is, therefore, no need to plan an alternative to WLL.

#### **Polio Patients**

\*159. SHRI JAIBHAN SINGH PAWAIYA :  
SHRI VIJAY KUMAR KHANDELWAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the estimated number of polio patients in the country as on date;
- (b) the reasons for increase in the number of polio patients in the country;
- (c) the steps taken by the Government to check the increase in the number of polio patients; and
- (d) the schemes proposed to be launched by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA) : (a) to (d) Since 1992, the number of reported polio cases, as per reports from Central Bureau of Health Intelligence/National Polio Surveillance Project, is 33957.

There has been significant progress towards achieving the goal of eradicating polio from the country by 2005. The number of polio cases has declined from 1934 in 1998, to 1126 in 1999, 265 in 2000, 268 in 2001 and 111 in 2002 (till date). Although the number of polio cases in 2001 remained more or less the same as in 2000, the number of polio-endemic districts in the country came down from 314 in 1998, to 192 in 1999, 89 in 2000, 63 in 2001 and 42 in 2002 (till date). 24 States/Union Territories were polio free during 2001. During 2002, so far, 28 States/Union Territories have not reported any polio case.

The Government is implementing the Pulse Polio Programme with the objective of eradicating Polio from the country and obtaining polio-free certification by 2005. Under this Programme, two National Immunization Days (NIDs) are observed throughout the country during winter, with a gap of 4-8 weeks, for giving polio drops to children under five years of age. Additional Sub-National Immuniza-

tion Days (SNIDs) are also observed in endemic States. During 2002-03 programme, NIDs are proposed to be held in January/February, 2003. Similarly, SNIDs are proposed to be held in the States of Uttar Pradesh, Bihar, Haryana and Delhi in September and November, 2002. Polio immunization is also an important component of the routine Universal Immunization Programme which is being implemented throughout the country, with a special focus on under-performing States/districts through the Immunization Strengthening Project and RCH Outreach Scheme.

[English]

#### **Terrorist Camps in Pak**

\*160. SHRI ADHIR CHOWDHARY :  
SHRIMATI SHYAMA SINGH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether terrorist camps are still active in the Pakistan-occupied Kashmir as reported in the 'Hindustan Times' dated June 6, 2002;
- (b) if so, the facts of the matter reported therein; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) and (b) Pakistan has established an elaborate infrastructure for the recruitment, indoctrination and training of terrorists on its territories and territories under its control, to support its policy of sponsoring cross border terrorism in J&K and other parts of India.

Despite the commitment from President Musharraf to end cross border infiltration on a permanent basis, not to allow the territory of Pakistan to be used for terrorism anywhere in the world or any organisation in Pakistan to indulge in terrorism in the name of Kashmir, there is no evidence of any firm attempts being made to dismantle the infrastructure that supports and feeds cross border terrorism including launching stations, communication centres and training camps.

- (c) Government are firmly resolved to continue taking all necessary measures to defeat Pakistan sponsored cross border terrorism.

[Translation]

**Setting up of Small Scale Industries**

1399. SHRI SURESH CHANDEL : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the total amount spent by the Government for setting up small scale industries in rural areas of Himachal Pradesh in the Ninth Five year Plan; and

(b) the amount proposed for the State under this head in the Tenth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHRA RAJE) : (a) The setting up of small scale industries (SSI) is an activity of the individual entrepreneur. Government, however, facilitate the development and promotion of SSI by providing grant for infrastructure development, imparting training for entrepreneurial and techno-managerial human resource development, providing common facilities, quality testing facilities and extension services, fiscal support, credit facilities, incentives for technology upgradation, marketing and export related information, consultancy, to create conducive situation and to motivate entrepreneurs to set up SSI units. While the development of small scale industries in primarily the concern of respective State Governments/Union Territories, the Central Government support and supplement the efforts of the State Governments/Union Territories through various programmes and schemes which are implemented throughout the country in a unified manner for which the allocation of funds is made scheme/programme-wise and not State-wise. During the 9th Five Year Plan and approximate amount of Rs. 3662.68 crore has been spent by the Central Government for implementation of various Plan schemes and programmes for development of small scale industries in the country including Himachal Pradesh. Similarly, as intimated by Government of Himachal Pradesh an amount of Rs. 221.02 crore has been spent by them for the same purpose.

(b) For the 10th Five Year Plan an outlay of Rs. 2200.00 crore has been made for implementation of the Plan schemes and programmes relating to development of small scale industries in the country including Himachal

Pradesh. As intimated by the State Government of Himachal Pradesh, they have also made an outlay of Rs. 204.60 crore for the same purpose.

[English]

**Leakage of Paper in AIIMS**

1400. SHRI T. GOVINDAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a CBI enquiry has been ordered in the alleged paper leakage during the recently held AIIMS Post Graduate Medical Entrance Examination; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) The Learned Single Judge Bench of Delhi High Court on the hearing of CWP No. 1535/2002 delivered a judgment on 6-6-2002 concerning the alleged leakage of papers for the MD/MS Entrance Examination conducted by the AIIMS for the academic session 2002. The Hon'ble Court has directed a through probe by the CBI to look into the entire issue of the suspected leakage of question papers under the district supervision of a person not lower than the Joint Director of the Bureau. While detailing the terms of reference, the Hon'ble Court directed the CBI to file a status report before the Hon'ble Court within 3 months from 6-6-2002.

[Translation]

**Employment Opportunities to Youths**

1401. SHRI KAILASH MEGHWAL : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether some schemes for providing employment opportunities to the educated and un-educated unemployed persons through small scale industries in the urban and rural areas are under the consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY



OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHRA RAJE) : (a) No, Sir.

(b) and (c) Does not arise.

[English]

#### **Mental Hospitals**

1402. SHRI MOINUL HASSAN :  
SHRI ABUL HASNAT KHAN :  
DR. RAM CHANDRA DOME :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Mental Hospitals in the country, State-wise;

(b) the total number of mentally challenged persons in the country, State-wise;

(c) the growth rate of mentally challenged persons during the last three years; and

(d) the concrete measures taken by the Government to provide facilities to these patients in the hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) The number of Government run mental hospitals, State-wise are : Andhra Pradesh (2), Assam (1), Delhi (1), Goa (1), Gujarat (4), Jammu & Kashmir (2), Jharkhand (1), Karnataka (1), Kerala (3), Maharashtra (4), Madhya Pradesh (2), Nagaland (1), Punjab (1), Rajasthan (1), Tamil Nadu (1), Uttar Pradesh (3) and West Bengal (6). In addition, there are two Central Government Institutions—the Central Institute of Psychiatry in Jharkhand and National Institute of Mental Health and Neurosciences in Karnataka.

(b) The State-wise data on persons suffering from mental disorders is not available. Epidemiological studies have revealed that 1 to 2% of the population has major mental disorders and 5 to 10% suffer from minor mental disorders.

(c) The number of mentally challenged persons (which includes those suffering from mental illness and those with mental retardation) is increasing due to changes in demographics such as increase in population and over all increase in the rate of depression world-wide.

(d) The Government has already initiated a pilot programme for providing care for persons with mental

disorders in selected districts in the Country. The District Mental Health Programme is currently being implemented in 27 districts covering 22 States and Union Territories. Its aim is to identify persons suffering from various mental disorders are epilepsy and manage them at the primary health care centre and district level, by trained doctors and with the active support of the families and the community in which the patient lives. Also during the Tenth Five Year Plan, the Government has envisaged, inter-alia, to upgrade the infrastructural facilities of the mental health care institutions and improve the facilities in the Psychiatric Wings of Medical Colleges in the Government Sector.

#### **MMS Service on Mobile Phone**

1403. SHRI VILAS MUTTEMWAR : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether there is any proposal to introduce Multimedia Message Service (MMS) on mobile phone for transmission of message together with graphic modes; and

(b) if so, the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) As per the terms and conditions of the Licences granted for Cellular Mobile Telephone Service there is no bar for the Licensees to provide MMS which will depend on their business decision. The Government does not keep a record of such additional features and facilities of the service that may be provided by the Licensees.

#### **Scheme for Backward Areas**

1404. SHRI M. K. SUBBA : Will the PRIME MINISTER be pleased to state :

(a) Whether Government has drawn out a Rs. 15 crore scheme for such backward areas which do not benefit directly from the major schemes under the Five Year Plan;

(b) if so, the areas to be benefited by this scheme in Assam and other North Eastern States; and

(c) the details of the development works to be undertaken under the scheme in these areas?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES

AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHRA RAJE) : (a) A new initiative is being launched in the current year termed the Development and Reform Facility (Rashtriya Sam Vikas Yojana). The Scheme is in the process of finalisation.

(b) and (c) Do not arise.

#### **Production of Atomic Energy**

1405. SHRI J. S. BRAR : Will the PRIME MINISTER be pleased to state :

(a) the present production of atomic energy and its share in the total power generation from different sources; and

(b) the quantum of nuclear medicines produced during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHRA RAJE) : (a) The present share of nuclear power is about 3% of the total power generated in the country from various sources.

(b) Quantum of major radiopharmaceuticals supplied during the last three years is given below which will give an indication of the extent of nuclear medicine practices being carried out using these products.

PRODUCT	*1999	*2000	*2001
Iodine-131 product for therapeutic use	301 curies	340 curies	367 curies
Technetium-99m kit products for diagnostic studies (in vivo)	32,622 kit vials	31,242 kit vials	38,064 kit vials
Molybdenum-99 for preparation of Technetium-99m products for diagnostic studies (in vivo)	500 curies	473 curies	409 curies
Products for in vitro analysis (immunoassay)	8306	7906	7738

\*Calendar Year.

It is estimated that typically 2.5 lakh to 3 lakh diagnostic imaging studies are performed per year and a few thousand patient treatments using radiiodine are carried out per year (for thyroid disorders). The number of patient sample analysis carried out using immunoassay kits would work out to about 5 lakh per year.

#### **CBI Raid on SCI Official**

1406. SHRI RAMJEE MANJHI : Will the Minister of SHIPPING be pleased to State :

(a) whether CBI conducted searches in Mumbai in May 2002 on a senior Shipping Corporation of India official who caused a loss of over Rs. 1.30 crore to the public sector undertaking;

(b) if so, the details of documents seized during the search; and

(c) the action taken against the official?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) No search was carried out on any SCI official in May, 2002.

(b) and (c) Does not arise.

#### **Opening of Post Office in Andhra Pradesh**

1407. SHRI A. NARENDRA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Government have any target to open post offices in Andhra Pradesh and Uttaranchal during 2002-2003;

(b) if so, the details thereof; and

(c) the extent to which the target has been achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) Yes, Sir.

(b) and (c) The target of opening of 2 post offices in Andhra Pradesh Circle and 8 post offices in Uttaranchal Circle has been allotted for the year 2002-2003. The target is likely to be achieved by 31-3-2003. However, opening of new post offices is subject to the fulfillment of prescribed norms and availability of requisite resources.

#### Tenth Plan Outlay

1408. SHRI SAMIK LAHIRI Will the PRIME MINISTER be pleased to state :

(a) The details of the Tenth Plan Outlay, State-wise; and

(b) The details of additional Assistance provided by the Union Government to States, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHRA RAJE) : (a) and (b) A Statement showing the Projected Tenth Plan Outlay of States including Additional Central Assistance projected to be allocated during the Tenth Plan in attached.

#### Statement

##### Tenth Plan Outlay

Sl.No.	States	Tenth Plan Projected Outlay	Additional Central Assistance		Total ACA
			ACA for EAP	Other	
1	2	3	4	5	6
1.	Andhra Pradesh	46614.00	12065.73	4412.04	16477.77
2.	Arunachal Pradesh	3888.32	55.00	880.88	935.88
3.	Assam	8315.22	947.71	2518.07	3465.78
4.	Bihar	21000.00	267.84	3890.28	4158.78
5.	Chhattishgarh	11000.00	806.91	1496.23	2303.14
6.	Goa	3200.00	0.00	312.90	312.90
7.	Gujarat	40007.00	6525.56	4375.04	10900.60
8.	Haryana	10285.00	1082.37	867.80	1950.17
9.	Himachal Pradesh	10300.00	592.47	1950.31	2542.78
10.	Jammu & Kashmir	14500.00	424.60	5457.65	5882.25
11.	Jharkhand	14632.74	413.91	1444.09	1858.00
12.	Karnataka	43558.22	10770.06	4007.93	14777.99
13.	Kerala	24000.00	4635.45	882.68	5518.13
14.	Madhya Pradesh	24642.47	2758.47	3166.85	5925.32

1	2	3	4	5	6
15.	Maharashtra	66632.00	924.51	4358.59	5283.10
16.	Manipur	2804.00	360.01	994.32	1354.33
17.	Meghalaya	2299.44	137.50	680.13	817.63
18.	Mizoram	2052.51	137.50	527.29	664.79
19.	Nagaland	2227.65	50.88	709.50	760.38
20.	Orissa	19000.00	5470.00	4932.07	10402.07
21.	Punjab	18657.00	793.35	1800.26	2593.61
22.	Rajasthan	27318.00	3856.49	2810.40	6666.89
23.	Sikkim	1655.74	27.50	362.89	390.39
24.	Tamil Nadu	40000.00	7819.26	2699.27	10518.53
25.	Tripura	4500.00	500.00	953.70	1453.70
26.	Uttar Pradesh	59708.00	14889.32	7840.18	22729.50
27.	Uttranchal	7630.00	1500.78	2033.00	3533.78
28.	West Bengal	28641.00	5748.50	2760.45	8508.95
Total		559068.31	83561.68	69124.80	152686.48

#### Gramsat Satellite

1409. SHRI SURESH RAMRAO JADHAV : Will the PRIME MINISTER be pleased to state :

(a) Whether the Government propose to develop and launch a "Gramsat satellite" in order to facilitate village level soil profiling, crop study, water level monitoring etc.;

(b) if so, the details thereof alongwith its projection cost; and

(c) the time by which it is likely to be launched?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (c) A concept of Gramsat satellite is under consideration. The time frame, configuration and other details are being studied. The proposed "GRAMSAT" Programme will have satellite based

communication network for developmental communication and rural based training. Village level soil profiling, crop study, water level monitoring etc., are done utilising the IRS series of satellites.

#### Cargo Berths in Paradeep

1410. SHRI TRILOCHAN KANUNGO : Will the Minister of SHIPPING be pleased to state :

(a) the number of cargo berths including clean cargo berths in Paradeep Port constructed during Ninth Plan period;

(b) the number of clean cargo ships which have come to Paradeep Port during each of the last two years;

(c) the number of ships targeted to come and actually came to Paradeep Port during each of Five years of the Ninth Plan period and the turn around time in each case; and

(d) the profit/loss position of all the major ports of the country during each of the last three years?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) Five multipurpose cargo berths were constructed during 9th Five Year Plan at Paradip Port. No clean cargo berth was constructed during this period.

(b) No clean cargo ship had called at the port in the last two years.

(c) Based on various considerations for each port, target of cargo to be handled is fixed rather than the number of ships calling at the port. The number of vessels handled at the Ports in last five years along with the average turn around time is as under :

Description	1997-98	1998-99	1999-00	2000-01	2001-02
Turn round time in days	5.12	4.11	3.89	4.15	3.99
Number of ships	676	692	741	915	928

(d) The net surplus in respect of all major ports of the country during each of the last 3 years is as follows:

Name of the Ports	(Rs. in Crores)		
	1999-2000	2000-01	2001-02
Kolkata/Haldia	43.64	-7.53	120.37
Paradeep	46.70	72.88	32.85
Visakhapatnam	29.01	19.46	43.48
Chennai	145.25	37.60	235.93
Tuticorin	36.89	37.38	40.49
Cochin	2.71	-33.76	-35.02
New Mangalore	55.72	42.89	49.69
Mormugao	23.44	22.20	7.72
Mumbai	34.76	-474.26	-234.93
Jawaharlal Nehru	133.05	101.21	112.97
Kandla	214.92	170.45	192.40
Ennore*	-	-	27.60

\*Ennore Port Limited (EPL) started its commercial operations only during June, 2001.

### Setting up of Para Medical Institute

1411. SHRI KHAGEN DAS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the State Government of Tripura had submitted a project for setting up of a State level Para Medical Training Institute at Agartala;

(b) if so, the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) The Planning Commission has informed that they have received a proposal from Tripura Government vide letter dated 22.12.2001 for setting up of a State level Para Medical Training Institute at Agartala (under Non Lapsable Central Pool of Resources) at a cost of Rs. 4.00 Crores. The Planning Commission has examined the proposal and the comments have been sent by the Planning Commission to the Government of Tripura on 18.02.2002 for furnishing the requisite information. Reminders have been sent on 14.05.2002 and 19.07.2002 to the State Government for expediting the same.

[Translation]

### Post and Telegraph Services in Panchayats

1412. SHRI SHIVAJI MANE :

SHRI HARIBHAI CHAUDHARY :

SHRI MANSUKHBHAI D. VASAVA :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the number of village panchayats in Maharashtra and Gujarat which do not have postal telegraph services, district-wise;

(b) the number of panchayat communication services and telegraph offices set up in Maharashtra and Gujarat, district-wise during each of the last two years; and

(c) the time bound programme prepared by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(DR. SANJAY PASWAN) : (a) All the villages in Maharashtra and Gujarat are provided with basic postal services of sale of postage stamps and stationery, collection and delivery of mails. The village Panchayats which do not have telegraph services in Maharashtra and Gujarat district-wise are given in Statements I and II.

(b) The number of Panchayat Sanchar Sewa Kendras opened in Maharashtra and Gujarat district-wise during the last two years are given in Statements III and IV. No telegraph office has been opened in Maharashtra and Gujarat during the last two years.

(c) It is proposed to open 40 Post Offices and 150 Panchayat Sanchar Sewa Kendras in Maharashtra and 16 Post Offices and 60 Panchayat Sanchar Sewa kendras in Gujarat during 2002-2003. The opening of Post Offices and Panchayat Sanchar Sewa Kendras in these States is subject to fulfillment of prescribed norms and availability of requisite resources. There is no programme to provide telegraph services in these States.

**Statement-I**

*District-wise Number of Village Panchayats in Maharashtra which do not have Telegraph Services*

S.No.	Name of the District	Panchayat villages without Telegraph Services
1	2	3
1.	Ahmednagar	12
2.	Akola	23
3.	Amravati	13
4.	Aurangabad	7
5.	Beed	6
6.	Bhandara	13
7.	Buldana	8
8.	Chandrapur	17
9.	Dhule	34
10.	Gadchiroli	Included in Chandrapur
11.	Gondia	Included in Bhandara
12.	Hingoli	15
13.	Jaigaon	15

1	2	3
14.	Jalna	4
15.	Kolhapur	9
16.	Latur	3
17.	Mumbai	-
18.	Nagpur	8
19.	Nanded	16
20.	Nandurbar	Included in Dhule
21.	Nasik	38
22.	Osmanabad	69
23.	Parbhani	Included in Hingoli
24.	Pune	54
25.	Raigad	9
26.	Ratnagiri	7
27.	Sangli	15
28.	Satara	8
29.	Sindhudurg	3
30.	Solapur	13
31.	Thane	-
32.	Wardha	9
33.	Wasim	Included in Akola
34.	Yeotmal	7
35.	Kalyan	38
<b>Total</b>		<b>473</b>

**Statement-II**

*District-wise Number of Village Panchayats in Gujarat which do not have Telegraph Services*

S.No.	Name of the District	Panchayat villages without Telegraph Services
1	2	3
1.	Ahmedabad	499
2.	Banaskantha	372

1	2	3
3.	Gandhinagar	160
4.	Mehsana	584
5.	Patan	398
6.	Sabarkantha	528
7.	Amrell	584
8.	Bhavnagar	672
9.	Jamnagar	601
10.	Junagarh	729
11.	Kutchchh	452
12.	Porbandar	118
13.	Rajkot	826
14.	Surendranagar	632
15.	Anand	269
16.	Bharuch	490
17.	Dahod	504
18.	Dang	-
19.	Kheda	509
20.	Narmada	168
21.	Navsari	282
22.	Panchmahal	491
23.	Surat	499
24.	Vadodara	585
25.	Valsad	317

**Statement-III**

*Number of PSSKs opened in Maharashtra  
District-wise during the Last Two Years*

S.No.	District	2000-2001	2001-2002
1	2	3	4
1.	Ahmednagar	12	12

1	2	3	4
2.	Akola	4	7
3.	Amravati	5	6
4.	Aurangabad	5	5
5.	Beed	2	4
6.	Bhandara	5	1
7.	Buldana	5	5
8.	Chandrapur	6	3
9.	Dhule	1	5
10.	Gadchiroli	8	2
11.	Gondia	3	1
12.	Hingoli	-	-
13.	Jalgaon	11	6
14.	Jalna	3	2
15.	Kolhapur	10	6
16.	Latur	4	3
17.	Mumbai	-	-
18.	Nagpur	5	5
19.	Nanded	4	7
20.	Nandurbar	4	2
21.	Nasik	10	12
22.	Osmanabad	5	8
23.	Parbhani	4	-
24.	Pune	10	4
25.	Raigad	12	3
26.	Ratnagiri	15	26
27.	Sangli	-	7
28.	Satara	10	10
29.	Sindhudurg	5	1
30.	Solapur	17	9

1	2	3	4
31.	Thane	9	3
32.	Wardha	3	4
33.	Wasim	3	3
34.	Yeotmal	7	1
Total		204	148

**Statement-IV**

*Number of PSSks opened in Gujarat District-wise during the Last Two Years*

S.No.	Name of the District	2000-2001	2001-2002
1	2	3	4
1.	Ahmedabad	-	-
2.	Banaskantha	4	4
3.	Gandhinagar	3	2
4.	Mehsana	3	1
5.	Patan	3	3
6.	Sabarkantha	10	7
7.	Amreli	-	-
8.	Bhavnagar	1	-
9.	Jamnagar	1	-
10.	Junagarh	2	-
11.	Kutchchh	3	2
12.	Porbandar	8	2
13.	Rajkot	1	-
14.	Surendranagar	1	-
15.	Anand	-	2
16.	Bharuch	4	4
17.	Dahod	6	4
18.	Dang	-	-
19.	Kheda	3	1

1	2	3	4
20.	Narmada	-	-
21.	Navsari	1	-
22.	Panchmahal	3	2
23.	Surat	5	9
24.	Vadodara	6	4
25.	Valsad	-	3
Total		68	50

**Telephone Connections in Gujarat**

1413. SHRI HARIBHAI CHAUDHARY :

SHRI MANSINH PATEL :

SHRI MANSUKHBHAI D. VASAVA :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the number of persons in the waiting list for telephone connections in Gujarat as on April 30, 2002, State-wise; and

(b) the time by which the persons in waiting list would likely to be provided telephone connections?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) There were 75894 persons in the waiting list for telephone connections in Gujarat as on April 30, 2002. They are likely to be provided telephone connections by March 2003 subject to availability of materials. The district-wise details of waiting list is given in the statement enclosed.

**Statement**

*District-wise number of persons in the waiting list for telephone connection in Gujarat as on April 30, 2002*

S.No.	SSAs	Revenue District Covered	Waiting list including pending OB
1	2	3	4
1.	Ahmedabad	Ahmedabad	7718
		Gandhinagar	0



1	2	3	4
2.	Amreli	Amreli	1055
3.	Bharuch	Bharuch	306
		Narmada	0
4.	Bhavnagar	Bhavnagar	3372
5.	Bhuj	Kutchchh	5223
6.	Godhara	Panchmahal	2345
		Dahod	967
7.	Himatnagar	Sabarkantha	6824
8.	Jamnagar	Jamnagar	3774
9.	Junagadh	Junagadh	1733
		Porbandar	1110
		Diu (U.T.)	4
10.	Nadiad	Kheda (NAD)	938
		Anand	715
11.	Mehsana	Mehsana	9499
		Patan	0
12.	Palanpur	Banaskantha	9021
13.	Rajkot	Rajkot	7677
14.	Surat	Surat	6372
15.	Surendranagar	Surendranagar	1526
16.	Vadodara	Vadodara	4079
17.	Valsad	Valsad	414
		Navsari	865
		Dang	55
		Dadra Nagar Haveli	270
		Daman (U.T.)	32
		Total	75894

**Assistance of World Bank to Bihar**

1414. DR. M. P. JAISWAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Bank is providing funds for the establishment of hospitals and dispensaries in Bihar;

(b) whether any grant or assistance has been provided by the World Bank to Bihar Government for the establishment of hospitals and dispensaries; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) No, Sir.

(b) and (c) Do not arise.

**Inhuman Treatment to Persons of Indian Origin**

1415. YOGI ADITYA NATH :

SHRI RAVI PRAKASH VERMA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether inhuman treatment is being meted out to the persons of Indian origin in Pakistan and other Islamic countries; and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) and (b) Sir, no incidence of inhuman treatment being meted out to persons of Indian origin in Islamic countries has come to the notice of the Government. In case of Pakistan, discrimination against minority communities is built into the very structure of the Pakistan State. This has been witnessed in the practice of separate electorates for minority communities, and the use of Pakistan's "anti-blasphemy laws" to persecute religious minorities in Pakistan. The international community is fully aware and finds unacceptable the influence of religious extremism and obscurantism in Pakistan, and the existence of anti-minority practices and policies of the State.

[English]

**Financial Assistance to Karnataka**

1416. SHRI C. K. JAFFER SHARIEF : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have received any request from the State of Karnataka for financial assistance to strengthen the existing TB Centres and to expand RNT CP to five new districts in the State;

(b) if so, the details thereof;

(c) the action taken by the Government thereon; and

(d) the details of amount spent in respect of National TB control programme during each of last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) Yes, Sir. Out of 27 districts in the State of Karnataka, 10 have already been covered under Revised National TB Control Programme. 12 districts are currently undergoing preparatory activities for the adoption of revised strategy for which funds have been released. For balance 5 districts, State Government has to initiate preparatory activities.

(d) The amount spent on National TB Control Programme (NTCP) in the State of Karnataka during the last three years is as under :

Year	Expenditure (Rs. in Lakhs)
199 00	78.32
2000-2001	163.38
2001-2002	130.17

#### Award to Youths

1417. PROF. UMMAREDDY VENKATESWARLU

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Government propose to give award to the youths for the work done by them in the field of social service;

(b) if so, the details thereof;

(c) whether every State can sponsor one candidate for Annual Youth Awards;

(d) if so, whether the States have to follow any specific criteria for sponsoring such names; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHAKIRISHNAN) : (a) The Government is already giving 'National Youth Awards' to the youth for the work done by them in the field of social service since 1985.

(b) National Youth Award was instituted in 1985 and since then this award is given every year to young persons and voluntary organisations in recognition of their outstanding work for national development and social service. Presently, awards are conferred every year on 12th January during the National Youth Festival conducted from 12 to 16 January.

(c) As per the latest code of procedure for selection of nominations for National Youth Awards, every State Government can recommend 10 names and every Union Territory can recommend 5 names. Similarly, State Governments can recommend 2 names and Union Territory can recommend one name of voluntary organisations for National Youth Award.

(d) and (e) As per the latest procedure, universities/colleges, local government departments, voluntary agencies, private bodies, public sector undertakings, Nehru Yuva Kendras, National Service Scheme etc. will submit their recommendations to the respective District Magistrate/District Collector by the 10th of June every year, who will be the chairperson of the District level Committee. District level Committee will send the recommendations to the State Governments by the 10th of July every year. The recommendations made by the District level Committee would be considered by a State level Committee under the chairpersonship of Secretary/Commissioner of the Youth Department of the State. State Governments/Union Territory Administration will further send the recommendations to the Central Government, Ministry of Youth Affairs and Sports. At the national level, a central Selection Committee will scrutinize recommendations of the State Governments/UT Administrations and make the final selection of the Youth Awardees. Union Minister of Youth Affairs and Sports is the Chairperson of the Central Selection Committee.

#### World Ayurvedic Congress

1418. SHRI G. S. BASAVARAJ : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the next world Ayurvedic Congress is being held in India;

(b) if so, the number of countries which are likely to participate in this Congress; and

(c) the steps, the Government propose to project India's role as the leading exponent of Ayurvedic system of medicine?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Swadeshi Science Movement, Kochi, Kerala has proposed to hold world Ayurveda Congress from 1st November to 4th November 2002 at Kochi, Kerala.

(b) The organizers have informed that experts of traditional medicine from 50 countries are expected to participate in the Congress.

(c) The Government has taken several steps to project India's role as the leading exponent of Ayurveda system of medicine, Department has signed MOU, exchanged experts, organized presentation, exhibition, fair etc

[Translation]

**Iron Deficiency in Women and Children**

1419. DR. JASWANT SINGH YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) the number of poor children and women affected by iron deficiency in the country, particularly in Rajasthan, Orissa, Bihar and Uttar Pradesh; and

(b) the steps taken/proposed to be taken by the Government to tackle this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) The State-wise percentage of children (6-35 months) and women reported to be anaemic, as per the National Family Health Survey-2 (1998-99) is given in the statement enclosed.

(b) Under the Reproductive and Child Health Programme prophylaxis and treatment of iron-deficiency anaemia is under implementation. Every pregnant woman is given 100 tablets of iron and folic acid (large). Pregnant women found to be anaemic are given double this number. Anaemic children in the age group 1-5 years are given 100 tablets of iron and folic acid (small). These drugs are

supplied to the Sub-centres as a part of the Drug Kit A. Every Sub-centre is supplied 30,000 tablets of iron and folic acid (large) and 26000 tablets of iron and folic acid (small) every year.

**Statement**

*Percentage of children (6-35 months) and women with anaemia*

Sl.No.		Children	Women
1	2	3	4
1.	India	74.3	51.8
2.	North		
	Delhi	69	40.5
	Haryana	83.9	47.0
	Himachal Pradesh	69.9	40.5
	Jammu & Kashmir	71.1	58.7
	Punjab	80	41.4
	Rajasthan	82.3	48.5
3.	Central		
	Madhya Pradesh	75	54.3
	Uttar Pradesh	73.9	48.7
4.	East		
	Bihar	81.3	63.4
	Orissa	72.3	63.0
	West Bengal	78.3	62.7
5.	North East		
	Arunachal Pradesh	84.2	62.5
	Assam	63.2	69.7
	Manipur	44.1	28.9
	Meghalaya	64.1	63.3
	Mizoram	53.9	48.0
	Nagaland	41.4	38.4
	Sikkim	76.5	61.1

1	2	3	4
6.	West		
	Goa	53.4	36.4
	Gujarat	74.5	46.3
	Maharashtra	76	48.5
7.	South		
	Andhra Pradesh	72.3	49.8
	Karnataka	70.6	42.4
	Kerala	43.9	22.7
	Tamil Nadu	69	56.5

Source : National Family Health Survey (NFHS-2) 1998-99.

[English]

#### **Merger of Nuclear Power Corporation**

1420. SHRI A. BRAHMANAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether there is a proposal to merge the Nuclear Power Corporation into some other public sector units;

(b) if so, the details thereof;

(c) whether it is a fact that administrative costs and duplication are leading to waste in having separate entities; and

(d) if so, the steps proposed to be taken to reduce administrative over-heads of various bodies involved in the field of atomic and nuclear energy?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) No, Sir.

(b) Not applicable in view of (a) above.

(c) No, Sir. NPCIL is the only Public Sector

Enterprise in the country for setting up and operation of nuclear power plants and there is no duplication.

(d) Not applicable in view of (c) above.

#### **Constitution of Committee on Population Policy**

1421. SHRI G. PUTTASWAMY GOWDA :  
SHRI C. SREENIVASAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have recently set up a Seven Member Committee to help formulate State specific population policies;

(b) if so, the details thereof alongwith the composition of the Committee;

(c) the States which have not yet formulated any population policy;

(d) whether the States which are facing the population problems have been given adequate representation in the Committee;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Yes. The Government of India has constituted a National Level Resource Committee to assist the States in formulation of Population Policies with State specific strategies, keeping in view the general spirit of National Population Policy, 2000. The Committee would provide technical support to State Governments in formulation of State Population Policies and also hold consultative workshops with the State Government Officials, experts and other civil society actors to assist in formulating the State Population Policies. There are seven members in the committee. The composition of committees is given below :

(i) Dr. Vimla Ramachandran Health Watch.

(ii) Dr. Leela Visaria, Delhi University, Delhi.

(iii) Dr. Almas Ali, Consultant, UNFPA/MoHFW.

(iv) Dr. Mohan Rao, Professor, Jawaharlal Nehru University, New Delhi.

- (v) Dr. (Ms.) Mira Shiva, Voluntary Health Association of India, New Delhi.
- (vi) Mr. Diego Palacios, Representative of United Nation Fund for Population Administration.
- (vii) Shri S.C. Srivastava, Director (Policy), Ministry of Health and Family Welfare-Convenor.

(c) State Population Policies have been adopted by Andhra Pradesh (1997), Rajasthan (December 1999), Madhya Pradesh (January 2000), Uttar Pradesh (July 2000), and Gujarat (March, 2002) with state specific goals and strategies. Other States like Orissa and Uttaranchal are in the process of formulating a population policy for their States.

(d) to (f) The Committee comprises academicians, population experts, demographers, NGOs, voluntary organisations and policy makers. The committee will interact with the State Governments, at appropriate levels for assisting them in drafting of their population policies.

#### **Videsh Sanchar Nigam Limited**

1422. SHRI ADHIR CHOWDHARY :  
SHRIMATI SHYAMA SINGH  
SHRIMATI KANTI SINGH :  
SHRI BHAN SINGH BHAURA :  
SHRIMATI RENUKA CHOWDHURY :  
SHRI RAMJIVAN SINGH :  
SHRI SUSHIL KUMAR SHINDE :  
SHRI RAM PRASAD SINGH :  
SHRI SUBODH ROY :  
SHRI SAMIK LAHIRI :  
SHRI AMBAREESHA :  
SHRI C. SREENIVASAN :  
SHRI P. D. ELEANGOVAN :  
DR. RAGHUVANSH PRASAD SINGH :  
SHRI HANNAN MOLLAH :  
SHRI BASU DEB ACHARIA :  
PROF. A. K. PREMAJAM :  
SHRI ABUL HASNAT KHAN :

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :**

(a) whether the Government have asked VSNL to review its decision to invest Rs. 1200 crore in Tata Teleservices as reported in the Pioneer of June 1, 2002;

(b) if so, whether the Government nominee on the VSNL Board had also opposed investments in Tata Teleservices;

(c) if so, whether the Government propose to take any further action in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) Yes, Sir. The Government has desired that before a final decision is taken, careful analysis and consideration and the desirability of such as investment by VSNL in the targetted company may be undertaken through the process of study by the Sub Committee proposed by the Board.

(b) Yes, Sir.

(c) and (d) The Sub-Committee proposed by the Board with one Government Director is to submit its report by August, 15, 2002.

[Translation]

#### **Recruitment of Telecom Mechanics**

1423. SHRI RAM RATI BIND : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the number of employees who have passed examination of Telecom Mechanic and got training under Bharat Sanchar Nigam Limited. NTR and General Manager, CTO, New Delhi between January 1, 1999 to June, 30, 2002 but have not been appointed so far;

(b) the reasons for conducting written test and training whereas the posts of phone mechanic were not vacant;

(c) the steps being taken by the Government for appointing them; and

(d) the time by which these persons are likely to be appointed in various subordinate offices of NTR?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) to (d) A qualifying examination for Telecom Mechanics was conducted by MTNL against their vacancies. In the expectation that there may not be enough qualifying candidates within MTNL and

that there may be some candidates from Northern Telecom Region, BSNL and Central Telegraph office, BSNL who might qualify and may be interested in the absorption in MTNL. Department of Telecommunications directed MTNL to include candidates from these two organizations also.

199 officials of NTR and CTO, New Delhi qualified in the said examination and have been trained. However, all the vacancies in MTNL got filled up by the candidates who were already absorbed in MTNL. Therefore, those officials of NTR and CTO, New Delhi who qualified could not be accommodated in MTNL. Further, 17 officials opted for absorption in Circles outside Delhi. Under the suitable provisions in the rules, such officials were permitted to join other Circles. There are still 182 trained officials waiting for their absorption and as and when vacancies arise in NTR organization, these officials shall be absorbed.

[English]

#### Time Cost Over Run Projects

1424. SHRI IQBAL AHMED SARADGI :

SHRI SURESH RAMRAO JADHAV :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that more than 220 projects involving expenditure over Rs. 79,000 crores are running behind schedule;

(b) if so, the details thereof;

(c) the extent upto the costs of these projects have increased; and

(d) the concrete measures taken/proposed to be taken for early completion of these projects?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN THE

MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL) : (a) to (c) As on 1.4.2002, there are 455 projects with investment of Rs. 20 crore and above. Out of these, 159 projects have suffered time overrun and 221 projects have suffered an aggregate cost overrun to 69.4% with respect to the originally approved cost. The Sector-wise details of cost overrun and also time overrun as well as expenditure incurred are given in the enclosed statement.

(d) The steps taken to ensure timely completion of these projects are as follows :

(i) review of projects on monthly as well as quarterly basis by the Government;

(ii) indepth critical review of the progress by the project authorities and the Administrative Ministries and follow up with the State Governments (for acquisition of land, rehabilitation related issues, expediting of forest clearances and provision of infrastructure facilities like water and power, ensuring law & order at project sites, etc.), consultants and other concerned agencies to minimise delays;

(iii) setting up of an Empowered Committee in the concerned administrative Ministries for resolution of problems;

(iv) inter-ministerial coordination for resolving problems of interministerial nature;

(v) making available matching funds on yearly basis based on updated costs to complete the projects in the advanced stages of implementation to achieve the revised completion schedule; and

(vi) reviews by the Minister-in-charge, the Prime Minister's office and the Cabinet Secretariat.

#### Statement

*Extent of Time/Cost Overrun in Projects with Respect to Original Schedule as on 01-04-2002*

Sl. No.	Sector	No. of Project	Total Cost (Rs. Crs.)			Exp. upto the end of Qtr.	Proj. with Cost Over Run			Proj. with Time Over Run				
			Original Cost	Anticipated Cost	Cost Over Run(%)		No.	Original Cost	Anticipated Cost	%Increase	No.	Original Cost	Anticipated Cost	Range (No.) Months
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Atomic Energy	7	21043.3	24356.3	15.7	3028.91	1	3447.1	6760.0	96.1	3	184.1	184.1	21-81

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
2. Civil Aviation		11	432.4	487.4	12.7	174.99	5	149.8	212.2	41.6	6	261.2	266.0	9-27
3. Coal		54	10035.8	10647.2	6.1	6537.14	7	2597.5	3735.5	43.8	18	4841.6	5722.9	12-225
4. Fertilisers		3	473.4	632.8	33.7	284.99	1	350.0	509.4	45.5	1	350.0	509.4	17-17
5. I & B		4	168.4	215.8	28.2	126.47	1	34.2	81.6	138.9	4	168.4	215.8	36-165
6. Mines		3	2598.8	2598.8	0.0	1434.25	0	0.0	0.0	0.0	2	2118.8	2118.8	6-30
7. Steel		7	813.2	852.0	4.8	496.05	4	582.6	621.3	6.7	5	681.2	712.3	5-58
8. Petroleum		44	35262.4	36915.3	4.7	4995.94	6	10592.4	12620.7	19.1	12	3710.5	3349.4	1-20
9. Power		38	36251.7	54480.7	50.3	25356.45	13	20883.4	39121.6	87.3	15	12170.7	29868.8	4-157
10. Health & FW		3	159.9	780.9	388.2	133.32	3	159.9	780.9	388.2	2	140.9	691.8	48-72
11. Railways		205	28743.0	43674.8	51.9	13738.17	148	21363.7	36434.0	70.5	50	8716.2	13516.7	2-156
12. Surface Transport		62	36369.9	38876.1	6.9	9993.15	26	3250.6	5986.7	84.2	32	3490.9	5633.2	1-132
13. Telecommu- nication		6	259.9	259.9	0.0	119.00	0	0.0	0.0	0.0	3	122.2	122.2	12-72
14. Urban Development		8	5186.8	9296.6	79.2	2243.81	6	5130.1	9240.0	80.1	6	5076.8	9083.2	6-67
Total		455	177798.7	224074.5	26.0	68662.64	221	68541.2	116103.9	69.4	159	42033.4	71994.6	

[Translation]

**Sinking of Ships**

1425. SHRI MANSINH PATEL : Will the Minister of SHIPPING be pleased to state :

(a) whether a number of ships sank in the seas along the Indian coasts;

(b) If so, the details thereof;

(c) whether wreckage of these ships have been taken out; and

(d) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) Yes, Sir.

(b) to (d) The details are given in the statement.

**Statement**

*The number of ships sank and position of removal of wrecks*

No.	Name of the Port	No. of ships sank	Status		
			Removed	Salvaged	Reasons
1	2	3	4	5	6
1.	Mumbai Port Trust	51	12	Nil	39 wrecks (26 within port limits and 13 outside port

1	2	3	4	5	6
					limits). As these wrecks do not impede safe navigation, their removal is not considered necessary. Moreover it will be uneconomical.
2.	Calcutta Port Trust	10	Nil	-	Inspite of efforts made to prevail upon the owners of such ships to remove the wrecks, little success could be achieved in this regard especially with foreign owners.
3.	Mormugao Port Trust	4 ships+ 19 buoys	Nil	Nil	The issue of removal of two wrecks is pending in the court. Owner of third wreck is not traceable. Decision on removal of the fourth wreck is to be taken by the Government of Goa. All these wrecks have, however, been marked as wrecks in the port navigational chart.
4.	Cochin Port Trust	2 Dredgers	Nil	-	One wrecks lies outside the navigational channel. Hence its removal is not considered necessary. Moreover it will be uneconomical.
5.	Paradip Port Trust	2 Dredgers	2	Nil	-
6.	Chennai Port Trust	1	Nil	Nil	The cost of removal of wreck was very high and its removal was also considered unworthy.
7.	New Mangalore Port Trust	1	Nil	Nil	The wreck is not hampering navigation. Moreover, the cost of removal is found to be more than the salvage value of the wreck.
8.	Tuticorin Port Trust	1	1	Nil	-
9.	Kandla Port Trust	Nil	Nil	Nil	-
10.	Ennore Port Trust	Nil	Nil	Nil	-
11.	Visakhapatnam Port Trust	Nil	Nil	Nil	-

*[English]***Two Child Norm**

1426. DR. M. V. V. S. MURTHI :  
SHRI RAM MOHAN GADDE :

Will the PRIME MINISTER be pleased to state :

(a) whether Planning Commission have circulated an informal note seeking a new policy propogating two child norm in the Family Welfare Programme;

(b) if so, the details in this regard; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) No, Sir.

(b) and (c) Do not arise.



**Malpractices by Multinationals**

1427. SHRI G. GANGA REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether a global anti-corruption organization Transparency International has said in its recent report that several multinationals including those from the U.S. and other G-7 countries were indulging in bribery and corruption in India;

(b) if so, whether Government have taken note of the said report and taken steps to curb malpractices by multinationals in India; and

(c) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (c) The information is being collected and will be laid on the Table of the House.

**U.S. Aid to Pak**

1428. SHRI SUSHIL KUMAR SHINDE :  
SHRIMATI RENUKA CHOWDHURY :  
SHRI JYOTIRADITYA M. SCINDIA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government had asked the U.S. to cut off aid including military aid to Pakistan in order to put pressure on it for resolving the conflict with Indian on the issue of continuing infiltration by terrorists and allied matters;

(b) if so, the U.S. Government's response thereto; and

(c) the nature and extent of arms and other aid given by U.S. to Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) and (b) Government has consistently drawn the attention of the international community, including the United States, to Pakistan's role in, and responsibility for stopping, cross-

border terrorism in India. The United States has conveyed to Government President Musharraf's pledge on an immediate, visible and permanent end to cross-border infiltration and his assurances for dismantling terrorist camps in Pakistan and Pakistan-occupied Kashmir.

It is for the U.S. Government to examine the measures it should take to ensure fulfilment of the pledge President Musharraf has given to the United States and for implementing the U.S. goal of working with other countries to fight terrorism globally.

(c) It is Government's understanding that the United States has provided substantial economic assistance through direct budgetary support, trade concessions and development aid, and limited military assistance in the context of Pakistan's role in Operation Enduring Freedom in Afghanistan.

*[Translation]*

**Sick SSIs**

1429. SHRIMATI RAJKUMARI RATNA SINGH :  
SHRI RAMPAL SINGH :  
SHRI RAM TAHAL CHAUDHARY :

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government propose to review the guidelines for revial of sick small scale units keeping in view the increasing sickness in small scale industries;

(b) if so, the details thereof; and

(c) the amount of financial assistance provided to these sick small scale units by the union Government during each of the last two years and current year?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) The Comprehensive Policy Package for the SSI Sector announced on 30th August, 2000 by the Prime Minister included drawing up revised guidelines for the rehabilitation of potentially viable sick SSI units. As a follow up, the RBI set up a Working Group under the Chairmanship of Shri

S. S. Kohli, the then Chairman of Indian Banks Association. Based on the recommendations of the Working Group, the RBI has drawn up revised guidelines for rehabilitation of sick Small Scale Industrial (SSI) units, which include inter-alia change in the definition of sick SSI units, norms for deciding on their viability, etc. The RBI has circulated the revised guidelines on 16th January, 2002 to all the Banks for implementation.

(c) The union Government does not provide and financial assistance to the States/UTs for rehabilitation of sick small scale industries (SSIs). Financial assistance to SSIs including for the rehabilitation of sick SSIs, is provided in the country by the Primary Lending Institutions (PLIs) including the Commercial Banks. The Small Industries Development Bank of India (SIDBI) has, however, a refinance scheme for the PLIs in respect of financial assistance extended by them for rehabilitation of sick SSI units.

#### **Japanese Assistance for Polio Eradication**

1430. SHRI RAMPAL SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether the Government of Japan has offered assistance for the polio eradication in the country;

(b) if so, the details thereof; and

(c) the time by which the assistance is likely to be received?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Yes, Sir.

(b) The Government of Japan agreed on June 3, 2002 to extend a grant assistance of 750 million yen (approximately equivalent to Rs. 29 crores) for the project of the eradication of Poliomyelitis in India to cover the north-eastern states of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and the states of Bihar and West Bengal. The grant will also cover various operational expenses, besides supporting supply of Oral Polio Vaccine. The supplies and equipment will be procured by UNICEF and made available for this campaign.

(c) The assistance is likely to be received during the current financial year.

*[English]*

#### **Reduction in Manpower in SAIL**

1431. SHRI PRABODH PANDA : Will the Minister of STEEL be pleased to state :

(a) the total manpower of SAIL as on December 31, 1998;

(b) the present manpower of SAIL as on June 30, 2002;

(c) whether Steel Authority of India Limited (SAIL) has decided to reduce 50 % of its manpower within 2003; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJAKISHORE TRIPATHY) : (a) The total manpower of SAIL as on December 31, 1998 was 1,75,261.

(b) The present manpower of SAIL as on 30th June, 2002 is 1,45,953.

(c) No, Sir.

(d) Does not arise in view of (c) above.

#### **Saha Institute of Nuclear Physics, Kolkata**

1432. SHRI MAHBOOB ZAHEDI : Will the PRIME MINISTER be pleased to state :

(a) whether Grade A Helium in liquid and gaseous form is imported mainly from the US;

(b) if so, whether the Saha Institute of Nuclear Physics has achieved 99.995 per cent concentration of helium;

(c) whether this break-through means that India may not have to import helium;

(d) whether this technology to liquefy helium will boost cryotechnology involved in health-care, rocket engines and nuclear reactors;

(e) if so, whether the Government will help the scientists of SINP to obtain patent for process developed by them; and

(f) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) Yes, Sir.

(b) The Scientists of Saha Institute of Nuclear Physics have achieved 99.995% concentration of helium.

(c) Since the available source of helium bearing raw gas from thermal springs is limited, helium is imported.

(d) The present technology referred is to purify helium gas to 99.995% and not to liquefy helium.

(e) and (f) Do not arise.

#### **Restructuring of Independent Bodies involved in Checking Corruption**

1433. SHRI RAMANAIDU DAGGUBATI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to restructure independent bodies which are involved in checking corruption;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken to check corruption in high places?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (c) The Central Vigilance Commission is an independent organisation involved in checking corruption. A Bill, titled as 'The Central Vigilance Commission Bill, 1999, as reported by the Joint Parliamentary Committee' to confer statutory status upon the Central Vigilance Commission is pending for consideration and passing in the Lok Sabha.

The Central Vigilance Commission being an apex anti-corruption organisation in the country has been advising appropriate action against the public servants involved in corruption cases referred to it for advice and has also issued a number of instructions/guidelines in order to check corruption.

#### **Check on Corruption**

1434. DR. S. VENUGOPAL Will the PRIME MINISTER be pleased to state :

(a) whether the Central Vigilance Commissioner has suggested the need for a strong mechanism in every department and institution to check corruption; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) There already exists a mechanism in each and every Government Department and Institution to check corruption. The suggestions given by the Central Vigilance Commissioner in this regard from time to time are also taken into account in strengthening and improving the system. The Secretary of each of the Government Ministry/Department assisted by Chief Vigilance Officer is primarily responsible to ensure probity and integrity in the concerned Department.

[Translation]

#### **Outstanding Dues of MTNL**

1435. KUNWAR AKHILESH SINGH : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the dues of the MTNL outstanding against the subscribers in Delhi as on date and the category of defaulters; and

(b) the action being contemplated by the Government to recover dues?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) A total amount of Rs. 516.04 crore was outstanding as on 31.3.2002 on the basis of telephone bills issued to subscribers till 31.12.2001. The details are in the statement.

(b) Following actions are taken to recover the outstanding dues from the defaulting subscribers :

(i) Defaulting subscribers are reminded over telephone to pay the dues, if any other number of subscriber is working.

- (ii) Notices are issued to such subscribers through registered post to clear the dues.
- (iii) Telephone Revenue Inspectors are deputed to contact the defaulters to clear their dues.
- (iv) Action to disconnect, if any other telephone is working for the defaulter, is also taken to press for the recovery of the dues.
- (v) Assistance of Police and Revenue authorities is also taken in this regard.
- (vi) In MTNL, Delhi, a full-fledged Outstanding Pursuit Cell (OPC) is functioning at H.Q. under the charge of a DGM. Task Force units have also been constituted at area level for pursuing recovery of dues.
- (vii) In case above efforts fail to yield any fruitful results, recovery suits are filed in the court of law wherever possible.

**Statement**

*Outstanding dues of MTNL, Delhi as on 31.3.2002 in respect of Billing upto 31.12.2001*

Sl.No.	Category of Subscribers	No. of cases	Amount O/s (in thousand)
1.	State Government	7661	10994
2.	Central Government	70300	112827
3.	Defence Ministry	11603	30147
4.	Embassies	23249	59523
5.	Statutory	18853	21337
6.	Private Parties	4695214	4925636
<b>Total</b>		<b>4826880</b>	<b>5160464</b>

[English]

**Issue of Licences to Private Parties for ILDS**

1436. DR. V. SAROJA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) the number of private parties which have been issued licences for starting International Long Distance Service (ILDS) as on March 31, 2002;
- (b) whether any guidelines have been framed for issuing licences;
- (c) if so, the details thereof;
- (d) whether Telephone Regulatory Authority of India (TRAI) had fixed tariff rates for ILDS; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) The number of private companies holding International Long Distance Service licence as on 31st March, 2002 is four.

(b) and (c) Yes, Sir. The details are at Statement-I.

(d) and (e) Telecom Regulatory Authority of India (TRAI) prescribes ceiling tariffs rates for ILDS, the details are at Statement-II.

**Statement-I**

*Details of Guidelines for Issue of Licences to Private Parties*

- The ILD Service was opened to private sector with effect from 01.04.2002.
- All Indian registered companies having a networth of Rs. 25 Crores are eligible to apply.
- The foreign equity of the applicant company should not exceed the sectoral cap of 49%.
- The applicant company is required to pay Rs. 50,000/- as processing fee along with the application.
- The entry fee is Rs. 25 Crores to be submitted before signing licence agreement along with Bank Guarantees of Rs. 25 Crores.
- There is no restriction on number of operators
- The licence is valid for 20 years from the date of licence agreement.

**Statement-II***Pulse Rate for Ceiling Tariffs for International Subscriber Dialed (ISD) Calls*

Categorisation of various countries for the purpose of charging	From 1st April, 2002 (Seconds)
SAARC and other Neighboring Countries	3.3
Countries in Africa, Europe, Gulf, Asia and Oceania	2.3
Countries in American Continent and other places in Western Hemisphere	1.8

**Private Hospitals**

1437. SHRIMATI RENUKA CHOWDHURY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether facilities under Central Government Health Scheme are given to Government employees including retired personnel covered under the Scheme, in private hospitals to whom lands had been allotted in Delhi by Government on concessional rates;

(b) If not, the details of such hospitals which are not extending such facilities;

(c) whether such facilities are provided in Apollo Indraprastha Hospital and G.M. Modi Hospital, New Delhi; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Private hospitals have been recognised under CGHS Delhi vide Dept. of Health's O.M. dated 7.9.2001 read with O.Ms. dated 15.3.2002, 6.5.2002 and 14.5.2002. The recognition of private hospitals under CGHS Delhi has been made in accordance with the Tender Document circulated for the purpose. The said Tender Document did not have any condition that private hospitals who have been allotted land in Delhi by the Govt. on concessional rates have to necessarily purchase the Tender Document and apply for recognition under CGHS, Delhi.

(c) and (d) Indraprastha Apollo hospital, New Delhi had applied for recognition under CGHS Delhi when the tenders were floated by the CGHS in November, 2000.

However, it has not expressed its willingness to sign the Memorandum of Agreement (MOA) with the CGHS which is a legal requirement to be fulfilled by all private hospitals which seek recognition under CGHS. Therefore, this hospital has not been recognised under CGHS, Delhi. As regards G.M. Modi Hospital, New Delhi, it did not apply for recognition under CGHS Delhi in November, 2000 and therefore has not been recognised under CGHS.

[Translation]

**Doctors of Indian Origin Working Abroad**

1438. SHRI RAM SINGH KASWAN :  
SHRI DILIPKUMAR MANSUKHLAL GANDHI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are contemplating to offer special facilities to the doctors of Indian origin working abroad to bring them back;

(b) if so, the details thereof; and

(c) the extent to which medical services sector of the country is likely to improve?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) No, Sir. There are adequate number of doctors for public health care institutions in the country.

(b) and (c) Do not arise.

[English]

**Visit of British Foreign Secretary**

1439. SHRIMATI PRABHA RAU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the British Foreign Secretary who visited India in May 2002 held talks with the Indian leadership regarding the continued violation of promises made by the President of Pakistan to check the cross border terrorism; and

(b) if so, the impact of his visit on the cessation of terrorist activities along the borders?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) UK Secretary of State for Foreign & Commonwealth Affairs, Mr.

Jack Straw, during his visit to India on 29th May, 2002, met with former External Affairs Minister, Home Minister and Prime Minister and was sensitised regarding India's concerns on continuing cross-border infiltration.

(b) Following the commitment of General Musharraf to American and British leadership to end cross-border infiltration on a permanent basis, there has been some reduction in infiltration. It has, however, continued and on a significant scale. There have been no effective steps by Pakistan to dismantle the launching stations, communication centres, training camps and other infrastructures of support to terrorism.

[Translation]

#### Medical Grants Commission

1440. SHRI RAMJI LAL SUMAN :  
SHRI NAWAL KISHORE RAI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have set up Medical Grants Commission for sanctioning financial assistance to the medical colleges in the country, to improve the standard of medical education and to provide maximum facilities thereon;

(b) if so, the date on which it has been set up;

(c) the composition of the said Commission; and

(d) the date from which it would start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) No, Sir. However, during the financial year 2002-03, an amount of Rs. 5.00 crore has been allocated under the Plan Head for Medical Grants Commission. The Scheme in this regard is currently under formulation.

(b) to (d) Do not arise in view of (a) above.

[English]

#### Speed Post Services

1441. SHRI G. J. JAVIYA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the number of post offices with speed post facilities presently operating in Gujarat, district-wise;

(b) whether the Government propose to set up more speed post centres to cope up with the increasing demand;

(c) if so, the details thereof and the time by which these are likely to be set up;

(d) whether any funds have been allocated for this purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) The number of post offices with speed post facilities operating in Gujarat, district-wise is given in the statement.

(b) to (e) Speed Post is a premium product and is run on commercial considerations. Expansion of this network is an on-going process, depending on market situation, assessment of the need, the anticipated revenue and transport network.

#### Statement

Name of District	No. of POs where SP facility is operating
1	2
Ahmedabad	25
Gandhinagar	05
Sabarkantha	01
Mahsana	05
Banaskantha	03
Patan	02
Vadodara	18
Anand	04
Kheda	01
Dahod	01
Panchmahal	02
Surat	15
Bharuch	05

1	2
Narmadanagar	Nil
Navsari	01
Valsad	05
Dangs	Nil
Rajkot	06
Amreli	01
Bhavnagar	01
Kutch	05
Jamnagar	01
Junagadh	03
Porbandar	01
Surendranagar	01

[Translation]

**Removal of Coin Collection Boxes by PCO Holders**

1442. DR. BALIRAM : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Government are aware that many PCO holders in Uttar Pradesh and Delhi have removed coin collection boxes and charging arbitrarily per call from the consumers;

(b) if so, whether the Government have received complaints from the consumers in this regard;

(c) if so, the details thereof and action taken against the concerned PCO holder; and

(d) the steps being taken by the Government to instal coin collection boxes as per departmental rules?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) to (c) A few cases have been reported where PCO holders have removed coin collection box. Four cases came to notice in Uttar Pradesh and 9 in Delhi. All the 4 PCOs in Uttar Pradesh were

disconnected. In Delhi, 3 PCOs have been disconnected and action against remaining have been initiated.

(d) Coin Collection Box PCOs are allotted liberally to all the eligible applicants.

[English]

**Health Hazards**

1443. SHRI GEORGE EDEN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any scientific studies about the Health Hazards due to use of Endosulphan has been conducted;

(b) if so, the details thereof;

(c) if not, whether there is any proposal in this regard;

(d) whether any organisation has conducted survey in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) As per the information made available, the National Institute of Occupational Health has conducted preliminary studies about the health hazards due to use of endosulphan and the final report is awaited.

(d) and (e) The Ministry of Health and Family Welfare has carried out surveys from time to time to estimate residues of endosulphan on various food commodities. The residues of endosulphan has been found to be within the maximum tolerance limits as prescribed under the Prevention of Food Adulteration Rules, 1955, in the food commodities.

**Availability of Ambulances**

1444. SHRI DINESH CHANDRA YADAV :  
SHRI RAMJIVAN SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have made any assessment of know how far the existing number of ambulances available in the Government hospitals in Delhi cater the needs of the growing population;

(b) if so, the details thereof stating the extent of shortages of ambulances to meet the demand;

(c) whether Government propose to formulate any policy or guidelines in this regard; and

(d) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) In so far as Central Government Hospitals in Delhi i.e. Dr. RML Hospital, Safdarjung Hospital and Lady Hardinge Medical College & Associated Hospitals are concerned, the number of ambulances available are as under :

Dr. R.M.L. Hospital	10
Safdarjung Hospital	19
Lady Hardinge Medical College & Associated Hospitals	08

These ambulances are being used round the clock and no shortage of ambulances to meet the demand has been reported.

(c) and (d) Do not arise.

#### Postal and Telecommunication Projects

1445. SHRI A. VENKATESH NAIK :  
SHRI RAMESHETH THAKUR :  
SHRI ASHOK N. MOHOL :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Government have reviewed the progress of postal and telecommunication projects in Karnataka and Maharashtra particularly in the tribal/remote areas;

(b) if so, the details thereof including the targets set up and achievements made during the last three years;

(c) whether the Government have formulated action plan to develop and strengthen postal and telecommunication system in these States; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) :

#### Postal Sector

(a) and (b) Yes, Sir. The Government has reviewed the progress of postal projects in Karnataka and Maharashtra. The details of the progress made during the last three years in the states of Karnataka and Maharashtra particularly in the tribal areas is as per Statement-I.

(c) and (d) Yes, Sir. The Government have formulated an action plan to develop and strengthen the postal system in these states, the details of the targets for the year 2002-03 are as per Statement-II.

#### Telecommunication Sector

(a) and (b) Yes Sir, the Government is reviewing the progress of Telecom projects in the tribal and remote areas and is already monitoring it under Tribal Sub Plan. The details of Target set up and Achievements made during last three years by (BSNL) Bharat Sanchar Nigam Limited in the tribal areas of Karnataka and Maharashtra are as per Statement-III

(c) and (d) Yes Sir, the Government have formulated action plan to develop and strengthen the Telecommunication system in these states, the details of the targets for the year 2002-03 are as per Statement-IV.

#### Statement-I

##### Target and Achievement of Plan Projects in Karnataka and Maharashtra Circles

Sl.No.	Project	Maharashtra						Karnataka						
		1999-00		2000-01		2001-02		1999-00		2000-01		2001-02		
		Circle	Tribal	Circle	Tribal	Circle	Tribal	Circle	Tribal	Circle	Tribal	Circle	Tribal	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	Opening of Post Offices	Target	52	7	67	13	74	22	24	5	23	7	22	5
		Achievement	53	7	67	13	75	22	24	5	23	7	15	5



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
2	Opening of Panchayat Sanchar Sewa Kendra	Target	60		195		150		30		35		15	
		Achievement	62	5	150	24	150	18	14		20		18	
3	Computerisation of Post Offices	Target	9		7		7		7		6		10	
		Achievement	9		7		7	1	7		6		10	
											2 Post Offices in tribal areas of the above were computerised.			
4	Modernization of Post Offices	Target	8		7		5		3		7		6	
		Achievement	8		7		5	1	3		7		6	
5	Modernization of Mail	Target			12					7				
		Achievement			12						7			
6	Computerisation of Head Record Offices	Target			1						1			
		Achievement			1						1			
7	Computerisation of Transit Mail Offices	Target			1						2			
		Achievement			1						2			
8	Construction of buildings	Target			7				1		3		5	
		Achievement			7				1		3		5	

**Statement-II***Targets for Karnataka and Maharashtra Circles for 2002-2003*

Sl.No.	Project	Maharashtra		Karnataka	
		Circle	Tribal	Circle	Tribal
1.	Opening of Departmental Sub Postal Offices	5	1	1	
2.	Opening of Extra Departmental Branch Post Offices	30	5	9	4
3.	Opening of Panchayat Sanchar Sewa Kandra	150		10	
4.	Computerisation of Post Offices	16 post offices		10 post offices	

Note : (1) Opening of new post offices and PSSKs is subject to fulfillment of prescribed norms and availability of requisite resources.  
(2) The other computerisation and modernisation proposals are under examination.

**Statement-III***Target and Achievement of Tribal Area of Karnataka and Maharashtra for Last Three years*

Sl.No.	Parameters	Unit	1999-2000		2000-2001				2001-2002					
			Karnataka		Maharashtra		Karnataka		Maharashtra		Karnataka		Maharashtra	
			Target	Achiev	Target	Achiev	Target	Achiev	Target	Achiev	Target	Achiev	Target	Achiev
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Telephone Exchanges Nos.		10	13	3	35	17	7	14	42	10	13	0	28

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
2. Switching Capacity	Lines	75730	70056	1320	25684	38692	57850	2500	29932	40500	37238	16000	34524	
3. Direct Exchange Lines	Lines	54080	39449	700	17230	52072	48574	1500	20548	34000	41246	4000	25641	
4. Village Public Telephones	Nos.	181	108	0	4	80	67	0	2	0	0	0	0	0
5. Microwave	RKMs	82	34.15	14	58.4	50	85.19	30	0	0	0	0	0	0
6. Optical Fibre Cable	RKMs	0	569.88	0	163.7	150	527.87	200	172.4	100	642	1450	442	

Note : The target and Achievements for Maharashtra are inclusive of Goa.

#### Statement-IV

*Targets for Karnataka and Maharashtra for 2002-2003  
(under Tribal Sub Plan)*

Sl.No.	Parameters	Unit	Karnataka Target	Maharashtra Target
1. Telephone Exchanges	Nos.		3	0
2. Switching Capacity	Lines		29920	18350
3. Direct Exchange Lines	Lines		21790	4160
4. Village Public Telephone	Nos.		Nil	Nil
5. MICROWAVE	RKMs		0	0
6. Optical Fibre Cable	RKMs		200	240

Note : The Target of Maharashtra are inclusive of Goa.

#### Development of Vaccine Institute, Belgaum

1446. SHRI K. H. MUNIYAPPA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of vaccine institutes producing Tissue Culture Anti Rabies Vaccine (TCARV) functioning in the country, location-wise/production-wise;

(b) whether the Natural Tissue Anti Rabies Vaccine (NTARV) developed at the Vaccine Institute, Belgaum (Karnataka) has been banned by WHO and Supreme Court on technical Grounds;

(c) if so, the details thereof;

(d) whether the Government are planning to upgrade the Vaccine Institute, Belgaum for the production of a safe and effective vaccine; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) There are three vaccine institutes producing Tissue Culture Anti-rabies Vaccine (TCARV) functioning in the country. They are—Pasteur Institute of India, Coonoor and Human Biologicals Institute, Udhagamandalam in the public sector whose installed production capacity are 10 lakh doses and 17.5 lakh doses respectively. In the private sector, Chiron Behring Vaccine Ltd., Ankaleshwar, Gujarat has an installed production capacity of 75 lakh doses.

(b) to (e) Supreme Court of India directed the Central Government to look into the issue whether the production of neurogenic sheep anti-rabies vaccine is harmful to human beings and take appropriate decision in the matter. It is further stated that WHO does not ban any vaccine. As for Neural Tissue Anti Rabies Vaccine (NTARV), WHO suggests that safer tissue culture vaccines are available and these are to be preferred.

Vaccine Institute, Belgaum is a State Government Vaccine Institute, and the State Government is the appropriate authority to decide for its upgradation.

#### Health Care in Hospitals

1447. SHRI SUKDEO PASWAN : Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that many patients visiting RML Hospital return without tests because of more number

of patients as has been brought out in 'Dainik Jagaran' of June 28, 2002;

(b) if so, the facts in this regard;

(c) the action Government propose to take to ensure proper health care to the people who cannot afford costly treatment in private hospitals;

(d) whether there is any proposal to depute more number of specialist doctors in the OPDs to attend more number of patients and to ensure the regularity and punctuality of the doctors; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) No, Sir. In so far as Dr. RML Hospital is concerned, all the patients reporting to OPDs during the Registration time 9.00 a.m. to 11.00 a.m. are seen on the same day and the patients who turn up with requisition slip for various investigations during the stipulated registration time are accepted for investigation. However, there is a considerable increase in number of OPD and IPD patients over the years. In spite of increase in number of patients, health care facilities in terms of manpower, equipments, medicines are available and hospital is providing health care facilities to the patients within the available financial resources and infrastructure. The poor patients are being provided financial assistance out of national Illness Assistance Fund for costly intervention.

(d) and (e) In order to reduce the waiting time, special clinics are being run in the afternoon.

[Translation]

#### Utilisation of Funds

1448. SHRIMATI JAS KAUR MEENA :  
YOGI ADITYA NATH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government allocate funds to State Governments for implementation of development schemes;

(b) if so, whether any monitoring committee has been constituted by the Government to see that allocated

funds are being utilised properly for implementation of development schemes; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL) : (a) The Central Government regularly allocates funds to State Governments through the Planning Commission as well as through the Central Ministries concerned for the implementation of development schemes.

(b) These development schemes are monitored from time to time at various levels by the Ministries/agencies concerned and also by the Office of the Comptroller and Auditor General of India, to ensure that funds are utilised properly.

(c) The question does not arise.

#### Telephone Exchanges

1449. SHRI TUFANI SAROJ : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the target and the number of telephone exchanges set up in the country during 1999-2000, 2000-2001 and 2001-2002, State-wise;

(b) whether targets fixed have been achieved; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) Targets are fixed only for Small and Medium Exchanges and not for Large Exchanges by Bharat Sanchar Nigam Limited (BSNL). The details of the targets fixed for the Small and Medium Exchanges is given at Statement-I. Total number of Telephone Exchanges set up in the country by Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) during 1999-2000, 2000-2001 & 2001-2002 Circle/State wise are given as per Statement-II. The targets set up during the above period have been achieved.

(c) Does not arise in view of (a) and (b) above.

**Statement-I***Target of Small and Medium Telephone Exchanges*

Sl.No.	State/Circle	1999-2000	2000-2001	2001-2002
1	2	3	4	5
1.	Andman & Nicobar	6	5	3
2.	Andhra Pradesh	300	300	160
3.	Assam	50	60	30
4.	Bihar			
5.	Jharkhand	56	250	200
6.	Gujarat	100	400	127
7.	Haryana	60	30	30
8.	Himachal Pradesh	50	75	60
9.	Jammu & Kashmir	59	30	20
10.	Karnataka	105	140	125
11.	Kerala	36	30	40
12.	Madhya Pradesh	20	100	65
13.	Chhattishgarh			
14.	Maharashtra	335	800	200
15.	North East-I			
16.	North East-II	36	40	20
17.	Orissa	20	75	50
18.	Punjab	100	75	128
19.	Rajasthan	100	150	100
20.	Tamil Nadu	40	50	35
21.	Uttar Pradesh (East)	327	340	225
22.	Uttar Pradesh (West)			
23.	Uttaranchal	100	50	45
24.	West Bengal	100	200	160
25.	Kolkata	0	0	0

1	2	3	4	5
26.	Chennai	0	0	0
Total		2000	3200	1823

**Statement-II***Total Telephone Exchanges set up during Last Three Years in the Country*

Sl.No.	State/Circle	1999-2000	2000-2001	2001-2002
1	2	3	4	5
1.	Andman & Nicobar	7	6	5
2.	Andhra Pradesh	231	357	244
3.	Assam	49	59	32
4.	Bihar	98	270	139
5.	Jharkhand			
6.	Gujarat	620	631	432
7.	Haryana	12	37	60
8.	Himachal Pradesh	64	67	119
9.	Jammu & Kashmir	21	13	48
10.	Karnataka	115	144	132
11.	Kerala	74	64	100
12.	Madhya Pradesh	138	152	260
13.	Chhattishgarh			
14.	Maharashtra	607	971	359
15.	North East-I	32	39	41
16.	North East-II			
17.	Orissa	68	128	73
18.	Punjab	84	92	145
19.	Rajasthan	181	103	159
20.	Tamil Nadu	91	180	182
21.	Uttar Pradesh (East)	198	352	131

1	2	3	4	5
22.	Uttar Pradesh (West)	110	134	113
23.	Uttaranchal			
24.	West Bengal	104	184	132
25.	Kolkata	9	29	99
26.	Chennai	8	22	25
27.	Delhi	15	8	33
Total		3036	4042	3063

### Pressure on Pakistan

1450. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the names of the countries which have put pressure on Pakistan to bring an end to terrorist activities along the borders; and

(b) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) In the aftermath of December 13, May 14 and July 13 terrorist attacks, the international community has acknowledged Pakistan's involvement with terrorism directed against India, and has called upon Pakistan to fully implement its commitment to end cross border infiltration and terrorism on a permanent basis.

(b) There has been some reduction in infiltration. However, Infiltration and Pakistan sponsord terrorist violence continue at a significant scale. There is no evidence of any firm attempts being made to dismantle the infrastructure that supports and feeds cross border terrorism including launching stations, communication centres and training camps.

[English]

### Cellular Mobile Telephone Service

1451. DR. JAYANT RONGPI :  
SHRI ANANTA NAYAK :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Cellular Mobile Telephone Service is proposed to be provided in all the cities in the country;

(b) if so, the cities where the facility has been provided so far;

(c) the time by which all the cities would be provided with the Cellular mobile Telephone Services; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SRIMATI SUMITRA MAHAJAN) : (a) to (d) As per terms and conditions of the Licences granted for Cellular Mobile Telephone Service (CMTS), 90% of the Service Area in Metros and at least 10% of the District Headquarters (DHQs) in a Telecom Circle shall be covered in the first year. 50% of the DHQs shall be covered within three year of effective date of the licence. The Licensees are also permitted to cover any other city/town in a District in lieu of a DHQ. The decision as to which DHQ is to be covered and further expansion beyond 50% of the DHQs is left to the licensee, based on his business decision.

The list of DHQs/cities covered with CMTS so far is being compiled and will be laid on the Table of the House.

### Self-Help Schemes for Border Migrants

1452. SHRI RAMSHETH THAKUR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to launch self-help schemes for border migrants of Jammu Region as reported in the Hindu dated June 30, 2002;

(b) if so, the details thereof; and

(c) when these schemes are likely to be launched?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL) : (a) to (c) No, Sir. No special self-help schemes for border migrants of Jammu Region are under the consideration of the Government.

**Anti Malaria Programme**

1453. SHRI VINAY KUMAR SORAKE :  
SHRI G. PUTTA SWAMY GOWDA :

Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the assistance drastically have been reduced to Karnataka under anti Malaria Programme by the Government for the current year;

(b) if so, the details thereof;

(c) whether Government of Karnataka has requested the Union Government to reimburse 50% of expenses incurred by the State on Non salary portion or an equal amount in the form of supplying medical equipment; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (d) The allocation of central assistance under National Anti Malaria Programme (NAMP) is made taking into account the technical requirements, availability of stock of materials with the State Governments at the end of financial year and availability of funds as per budgetary outlay. Central assistance is released to Karnataka in kind as per the approved pattern of assistance under the National Anti Malaria Programme (NAMP).

[Translation]

**Exorbitant Prices for Blood**

1454. SHRI BHUPENDRA SINGH SOLANKI :  
SHRI C. K. JAFFER SHARIEF :  
SHRI JAI PRAKASH :

Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that the private blood banks in the country are charging exorbitant prices from the people for sale of blood;

(b) if so, whether the Government have received complaints in this regard;

(c) if so, the action taken against such private blood banks; and

(d) the corrective steps taken by the Government to check this practice?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Selling of blood is prohibited and, therefore, no charges should be levied for blood itself. However some service charge for testing and processing of the donated blood is recovered.

(b) No complaint has been received in this regard.

(c) and (d) Does not arise.

[English]

**New Medical Colleges in Kerala**

1455. SHRI RAMESH CHENNITHALA : Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state :

(a) the criteria to sanction a Medical College in the State;

(b) the total applications received from Kerala to start new Medical Colleges; and

(c) the number of institutes got approval from the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) The detailed criteria for sanction of new medical college are prescribed in the "Establishment of Medical College Regulations, 1999" of Medical Council of India.

(b) 26 applications were received from Kerala in August 2001 for permission to open medical colleges. Only 5 applications were found to be complete in all respects and were referred to the Medical Council of India for inspection. The remaining 21 applications were found to be incomplete and were returned to applicants.

(c) So far, permission of the Central Government has been granted for establishment of Amrita Institute of Medical Sciences & Research Centre at Elamakkara, Kochi. Further, letter of Intent for establishment of a new medical college at Karakonam by SCI South Kerala Medical Mission, Karakonam and at Tiruvalla by Pushpagiri Medical Society have been issued. In fourth case for establishment of a new medical college at Kolencherry by Malankara Orthodox Syrian Church Medical Mission Hospital

recommendations of Medical Council of India have been received for issue of Letter of Intent. In fifth case, Inspectors have been appointed by Medical Council of India to inspect the medical college to verify infrastructural facilities and other facilities at Mala, Trissur by Imam Razi Muslim Educational Charitable Trust, Palakkad.

#### **Private Nursing Homes**

1456. SHRI PRAVIN RASHTRAPAL :  
SHRI AJAY SINGH CHAUTALA :  
SHRI P. S. GADHAVI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that private nursing homes are mushrooming rapidly in the country;

(b) if so, the total number of registered and unregistered private nursing homes operating in the country, State-wise;

(c) whether the Government propose to scan all these nursing homes so as to legalise these nursing homes with the approved rates from Directorate of Health Services and CGHS; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (d) Health being a State subject under the Constitution of India, such information is not maintained by the Ministry of Health and Family Welfare. However, Central Government is contemplating to bring a model legislation prescribing the minimum standards for hospitals, nursing homes and other clinical establishments which can be adopted by the State Governments.

#### **Vardhaman Medical College**

1457. SHRI NARESH PUGLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Medical Council of India (MCI) has refused to recommend the newly established Vardhaman Medical College at Safdarjung Hospital for recognition;

(b) if so, the details thereof and the reasons therefor;

(c) the reaction of the Government thereto;

(d) the future of the 100-odd students of the first batch and the fresh batch in this Vardhaman Medical College?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (d) The administrative approval was given by the Central Govt. for setting up of Vardhaman Medical College at Safdarjung Hospital, New Delhi after satisfying itself of the facilities available. The question of recognition of the college will arise when the first batch admitted in the college will appear for first final examination.

*[Translation]*

#### **Promotion of Ayurvedic System of Medicine**

1458. SHRI DILIP KUMAR MANSUKHLAL GANDHI :  
YOGI ADITYA NATH :  
SHRI P. D. ELANGO VAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether steps have been taken by the Government to promote the Ayurvedic system of medicine during the last three years;

(b) if so, the details thereof;

(c) whether there is any new proposal regarding promotion and development of Ayurvedic System of medicines of the country is under consideration of the Government;

(d) if so, the details thereof; and

(e) the amount of funds sanctioned to promote and propagate this system of medicine during the year 1999-2000, 2000-2001 and 2001-2002?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Yes, Sir.

(b) State Governments have been advised to set up separate Directorates for Indian Systems of Medicine. The Department of ISM & H has implemented various schemes, e.g. upgradation of undergraduate/postgraduate

institutions, standardization of drugs, encouraging intra and extra mural research and dissemination of information and awareness building through information, education and communication (IEC). The Department has also developed Pharmacopoeia of Ayurveda.

(c) and (d) Department is in the process of finalizing various new schemes e.g. opening of wings of Indian Systems of Medicine in District Hospitals, opening of speciality clinics, speciality treatment facility, etc.

(e) Funds sanctioned during last three years, to Ayurvedic institutions under Department of ISM & H, as follows :

(Rs. in lakhs)

Year	Plan	Non-Plan	Total
1999-2000	1209	2700	3909
2000-01	1320	2749	4069
2001-02	1296	2805	4101

In addition, Ayurvedic System and other Ayurvedic institutions have also been provided funds under 10 Central and Centrally sponsored schemes.

[English]

#### Options for CGHS Beneficiaries

1459. SHRI CHADA SURESH REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal under consideration of the Government to give option to CGHS beneficiaries to consult reputed doctors locally and purchase medicines direct instead of visiting CGHS dispensaries where medicines prescribed are not available generally and doctors generally are not in their seats; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) There is no proposal to give option to CGHS beneficiaries to consult reputed doctors locally and purchase medicines directly instead of visiting CGHS dispensaries.

[Translation]

#### Effect of Recession in Steel Industry

1460. SHRI RAJO SINGH :

SHRI BIR SINGH MAHATO :

Will the Minister of STEEL be pleased to state :

(a) whether the Steel Industry of Public and Private Sector is being affected by the recession prevailing in economy since long time and the financial condition of Steel Industry has been deteriorated due to high accumulation of end products during the year 2001-2002;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BRAJAKISHORE TRIPATHY) : (a) Yes, Sir. The Steel Industry in general both in Public and Private Sector has been affected by the slow down in the economy. The lower demand from the end-using sectors, including infrastructure, is among the many factors that affected the financial performance of the steel industry. The industry has shown some promise of recovery in recent months.

(b) and (c) Government is closely monitoring the prevailing situation in the steel industry and has taken the following steps to improve the situation :

- (i) reducing cost of import through reduction of import duties on raw material,
- (ii) providing a reasonable level of protection to the domestic industry through import tariffs and floor prices,
- (iii) support to industry efforts in market expansion in the country as well as abroad,
- (iv) constitution of a National Campaign Committee to promote steel consumption through development of markets especially in the rural areas,
- (v) encouraging usage of steel in new application areas such as grain storage systems, crash barriers in highways and expressways,



- (vi) providing financial support to R & D ventures in iron and steel sector.

[English]

### Rural Income

1461. DR. REJESWARAMMA VUKKALA : Will the PRIME MINISTER be pleased to state :

- (a) whether rural income disparities across the States are widening;
- (b) if so, the reasons therefor; and
- (c) the remedial steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL) : (a) to (c) The Directorates of Economics & Statistics of the States Governments are responsible for compiling the estimates of State Income. Income information separately for rural areas is not compiled.

### Promotion of Electronic Education

1462. SHRI V. VETRISILVAN :  
SHRI ASHOK N. MOHOL :

Will the Minister of COMMUNICATIONS and INFORMATION TECHNOLOGY be pleased to state :

- (a) the details of programmes/schemes launched by the Government to promote Electronic Education all over the country;
- (b) whether any target has been fixed in this regard;
- (c) if so, the details thereof and the extent to which the target has been achieved during the last two years;
- (d) whether the Government have started global education network in every State for Electronic Education;
- (e) if so, the States which have shown interest therein; and
- (f) the assistance provided/being provided to State Government by the Union government for promoting Electronic Education?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) The Ministry of Communications and Information Technology is promoting e-learning as a potential methodology to complement Government of India's efforts to generate quality IT manpower.

(b) and (c) The projects supported lay focus on research and development in the areas of courseware engineering, courseware development, instructional design, content creation, etc. pertaining to E-learning. The projects currently underway at various institutions are given below :

1. National Resource Centre for Online Learning at NCST, Mumbai.
  2. Virtual Campus Initiative of IGNOU-One-year PG Diploma in IT at IGNOU, New Delhi.
  3. Developing Web Based Digitized Collection for Distance and Continuing Education in Information Technology-A demonstrative project on Internet Based Online Interactive Courseware, IIT Delhi.
  4. Design and Development of Internet Enabled Multimedia Based Courseware for Virtual University at BITS, Pilani.
  5. Development of Interactive Multimedia Information Services over a hybrid Internet & Broadcast Digital TV Network at IIT-Kanpur.
  6. Web Based Intelligent Interactive Tutoring at IIT Delhi.
  7. Design & Development of Component Based Functionality to E-Learning tools at C-DAC, Hyderabad.
  8. Multi-modal Digital Distance Education for IT and Other Critical Technologies at School of Education Technology, Jadavpur University, Kolkata.
- (d) No, Sir.
- (e) and (f) Do not arise.

### National Plan for Encouraging Sports

1463. SHRI MOHAN RAWALE : Will the Minister of YOUTH AFFAIRS & SPORTS be pleased to state :

(a) whether in view of low standard of sports in the country, Government propose to formulate a national plan for encouraging talented children in sports at district level; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHAKRISHAN) : (a) and (b) No, Sir. There is no specific proposal to formulate a National Plan for encouraging talented children in sports at district level. However, with a view to raise the standard of sports at the school level and to encourage participation in inter-school competitions under the scheme of Promotion of Sports and Games in Schools, Government gives grants to States/UT Governments @Rs. 50,000/- per district for organization of inter-school sports tournaments at district levels.

#### **Integrated Infrastructural Development Centres**

1464. SHRI P. R. KYNDIAH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government have decided to set up two Integrated Infrastructural Development Centres (IIDC) in Nagaland;

(b) if so, whether the location where these centres would be set up have been identified;

(c) whether any time schedule has been fixed for the timely completion of these centers; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (d) under the provisions of the Integrated Infrastructural Development (IID) Scheme, the State Governments/Union Territories are required to select appropriate sites for setting up IID Centres, firm up the proposals, prepare project reports and submit these to Small Industries Development Bank of India (SIDBI) for techno-economic appraisal. On the basis of the appraisal report of SIDBI, the Central Government sanctions the setting up of IID Centres. No proposal has been received from the Government of Nagaland through

SIDBI so far, for setting up of IID Centre for consideration of the Central Government.

#### **National Average Income**

1465. DR. D. V. G. SHANKAR RAO : Will the PRIME MINISTER be pleased to state :

(a) the names of States which income has come down in the year 2002 below the national average in the urban areas in comparison to last one decade;

(b) the reasons analysed for downfall; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL) : (a) The available statistics on National Income, as estimated by the Central Statistical Organisation, provide information in respect of National Income for urban areas at current prices at three points of time namely, for the years 1970-71, 1980-81 and 1993-94. No data are available for the post 1993-94 period.

The Directorates of Economics & Statistics of the States Governments are responsible for compiling the estimates of State Income and Per Capita Income. These estimates are stored in a consolidated database in the Central Statistical Organisation. The states do not compile income information separately for urban areas. Hence, no comparison can be made of the State-level urban income with reference to the national average.

(b) and (c) Do not arise.

#### **Anti-India Propaganda**

1466. SHRI B. V. N. REDDY :  
SHRI GUNIPATI RAMAIAH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the amount spent on publicity and advertisement to counter anti-India propaganda during the last two years;

(b) whether the Ministry has utilized the budget allocated for the purpose during 2001-01;

(c) if not, the reasons therefor; and

(d) the steps taken/proposed to be taken to counter anti-India propaganda?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) Only the figures for 2000-2001 are available. The amount spent was Rs. 30.23 crores.

(b) and (c) During the financial year 2000-01, the final budget allocated for advertisement and publicity at Secretariat was fully utilized. However, the budget allocated for advertising and publicity, to Missions abroad could not be fully utilized. The reasons for not expending allocated funds were unique to each Mission. These included prevalence of difficult circumstances hampering routine publicity work in some countries, rescheduling of VVIP visits in others, non-issue of special newspaper supplements for unavoidable reasons, and delay or cancellation of certain projects, seminars, films and cultural shows due to locally prevailing contingencies and situations.

(d) The Government is implementing concrete and well-defined action plans to counter anti-India propaganda globally. These activities, inter alia, include production of films, publications in foreign languages, visits to India by eminent media personalities, organization of seminars and conferences on themes of critical relevance, involvement of NRIs and Persons of India Origin in our publicity efforts, interaction by senior Indian diplomats with editorials boards of newspapers and on main television news programmes, and utilization of internet for projecting the views of our Government.

[Translation]

**Reduction in Interest  
Rate for SSIs**

1467. SHRI AJAY SINGH CHAUTALA Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government propose to reduce the interest rates for the small scale industrial units so as to enable them to compete with big industries and multinational companies;

(b) if so, the details thereof and the time by which it is likely to be done; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (c) The interest rates for small scale industrial units are governed by the directives on interest rates issued by the Reserve Bank of India from time to time. The lending rates have come down over a period of time after the deregulation of interest rate regime. As per the extant directives of the Reserve Bank of India (RBI), the lending rates for loans up to Rs. 2 lakh should not exceed the Prime Lending Rate (PLR) fixed by the individual banks and for beyond Rs. 2 lakh it is left to the discretion of the banks subject to PLR and the maximum bands. Further, the requirement of PLR being the floor rate for loans above Rs. 2 lakh has been relaxed. As per the RBI directives, the banks would even offer loans at below PLR rates to exporters or other credit worthy borrowers. The various measures taken by the Government to provide credit and other support are intended to enhance the competitiveness of the SSI Sector, both domestically and globally.

**Urban Infrastructure Facilities**

1468. SHRI THAWAR CHAND GEHLOT : Will the PRIME MINISTER be pleased to state :

(a) whether any provision has been made to change rules pertaining to funds released to States from Urban Improvement Incentive Fund in the country;

(b) if so, details thereof;

(c) whether the Government have constituted any committee for urban infrastructure facilities;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government to attract private and foreign investment to enhance the urban infrastructure facilities?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) The release

of funds to States under Urban Reform Incentive Fund (URIF) of Rs. 500 crores will be based on compliance of the States with the Memorandum of Agreement on Urban Sector Reforms.

(c) and (d) A Committee under the Chairmanship of Secretary, Department of Urban Employment & Poverty Alleviation, has been set up to develop the guidelines and modalities for implementation of Urban Reforms Incentive Fund.

(e) The Government has recently permitted FDI for development of Integrated Township, including housing and building material.

[English]

#### **Resumption of Air Link between India and Pakistan**

1469. SHRIMATI SHYAMA SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have recently announced resumption of over flights rights to Pakistan;

(b) if so, the ground on which such a decision was announced;

(c) whether Pakistan has refused to accord permission to the Indian flights to use its air space; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) to (d) Pakistan President General Pervez Musharraf had committed on May 27 and June 6 to end cross-border infiltration and on a permanent basis. On June 10, in recognition of this commitment, Government of India had announced the removal of restrictions on over-flights by Pakistani aircraft that had been in place since January 2002, following the attack on our Parliament. Pakistan has not taken any subsequent steps on the matter.

[Translation]

#### **Jaundice Patients**

1470. SHRI SHIVRAJ SINGH CHOUHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there has been a constant increase in the number of jaundice patients;

(b) if so, the details thereof;

(c) whether the All India Institute of Medical Sciences have conducted any study about jaundice ailment with the assistance of Indian Council of Medical Research;

(d) if so, the outcome thereof; and

(e) the steps taken by the Government to provide sufficient medical facilities to jaundice patients?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Jaundice is most commonly caused by Viral Hepatitis arising out of infection with hepatitis A, B, C, D, E and G viruses. The data on Viral Hepatitis is as under :

Year	Cases	Deaths
1998	1,13,257	1055
1999	1,30,153	1313
2000	1,52,713	1035
2001	1,21,618	880

(c) and (d) Three studies have been conducted by All India Institute of Medical Sciences with the assistance of Indian Council of Medical Research. The studies provided valuable data on the antigens and viral markers in viral Hepatitis and also gave information on seroepidemiology of Hepatitis A virus in school children.

(e) The following steps have been taken by the Government :

- National Institute of Communicable Diseases (NICD), Delhi provides technical support for investigations on Jaundice/Viral Hepatitis.
- National Surveillance Programme for Communicable Diseases has been initiated in 101 districts, which also covers Viral Hepatitis.
- Mandatory screening of blood is done at blood banks for Hepatitis B and Hepatitis C.
- Health education activities to promote safe sex behaviour under the National AIDS Control Programme.
- Instructions issued to the health authorities for use of a separate sterile syringe and needle for each injection.

- Central Government hospitals personnel at high risk to be immunized. State Governments have advised to take similar steps.

- (b) if so, the details thereof; and  
(c) the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) and (c) Does not arise.

[English]

### Passport to persons of Indian Origin

1471. DR. NITISH SENGUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government propose to issue Indian Passport to persons of Indian origin in foreign countries;

(b) if so, the details thereof; and

(c) the manner in which it will benefit the country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI OMAR ABDULLAH) : (a) Under the existing legal provisions Indian Passport cannot be issued to foreign citizens of Indian origin.

(b) and (c) Does not arise.

[Translation]

### Tin-Bigha Land Dispute

1472. SHRI BIR SINGH MAHATO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any proposal is under the consideration of the Government for the resolution of Tin-Bigha land dispute with Bangladesh;

### Transportation of Goods

1473. SHRI MANSUKHBHAI D. VASAVA : Will the Minister of SHIPPING be pleased to state :

(a) whether transportation of goods through Indian ships is continuously decreasing.

(b) if so, the targets fixed and the achievement made in this regard during each of the last three years;

(c) the reasons for decline; and

(d) the steps taken by Government to increase the transportation of goods through Indian ships?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) and (b) No, Sir. The total share of india's Overseas Trade has not been declining, however, the percentage of share of cargo carried by Indian Ships in India's Overseas Trade during 1999-2000 particularly in general cargo has declined as compared to the figure of 1998-99. No Physical target is fixed by Government since transport can be done on any ship. The quantity carried and percentage of indian share for the last three years are as under :

(in million tonnes)

Year	General Cargo	Dry Bulk Cargo	POL & Products	Total (Indian Lines)	Total (Indian and Foreign Lines)
1997-1998	6.52 (12.4%)	10.98 (14.4%)	46.03 (62.3%)	63.53 (31.4%)	202.44
1998-1999	6.99 (14.3%)	11.18 (15.2%)	44.44 (55.1%)	62.61 (30.8%)	203.67
1999-2000	2.94 (7.3%)	11.95 (14.4%)	55.96 (55%)	70.85 (31.5%)	224.62

(c) and (d) The main reason for the above is stagnation in the growth of Indian fleet during the 9th Plan period. The Government have taken the following measures during the 9th Plan period to facilitate growth of Indian fleet and also to assist in increasing the share of cargo carried by Indian ships :

- Restoration of Section 33 AC of the Income Tax Act from 50% to 100% tax relief on amounts earmarked for vessel acquisition in separate reserve account.
- Increase in depreciation rate from 20% to 25%.

- Necessary amendments in Exim policy to rectify the anomaly of categorizing acquisition of second hand vessels as capital goods, which necessitated procuring of special import licence for the purpose.
- Allowing 100% foreign direct investment in the field of shipping.
- Expanding the scope of Section 33AC to stimulate Indian ship owners to earmark higher funds for acquisition of tonnage. Further, to make this section more attractive for Indian ship owners, Government has decided to allow deduction of funds transferred under Section 33AC while computing book profits for the purpose of Minimum Alternate Tax.

#### National Postal Policy

1474. SHRI ABDUL RASHID SHAHEEN : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the Government have finalised the National Postal-policy;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the time by which it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) to (c) National Postal-Policy is under formulation and will be finalized shortly.

[English]

#### Decline in the Target of new Telephone Connections in Karnataka

1475. SHRI R. L. JALAPPA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) the number of new telephone connections provided during 2001-2002 in Karnataka against the target;
- (b) whether the number of connections provided is less than the target;
- (c) if so, the reasons therefor; and

- (d) the steps taken/being taken by the Government to provide telephone connections as per the fixed target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) During 2001-2002, 3.35 lakh Net DELs (Direct Exchange Lines) were provided in Karnataka against the target of 5 Lakh DELs.

(b) to (d) Despite provision of 5.52 lakh gross DELs during 2001-02, the net achievement was only 3-35 lakh due to large scale disconnection of telephones by 2.17 lakhs. The short fall was also due to near saturation in urban areas which were mostly on demand. Action is now being taken to ensure timely provision of materials to provide telephones as per the targets fixed.

#### Grants to NGO's

1476. MOHD. SHAHABUDDIN :  
SHRIMATI KANTI SINGH :  
DR. RAGHUVANSH PRASAD SINGH :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) the details of items for which grants given to NGO's by the Ministry;
- (b) the details of NGO's given such grants in Bihar during each of the last three years;
- (c) whether the Ministry has received any fresh proposal from NGO's in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHAKRISHNAN) (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

#### Comprehensive Legislation

1477. SHRI ASHOK N. MOHOL :  
SHRI A. VENKATESH NAIK :  
SHRI RAMSHETH THAKUR :  
SHRI B. VENKATESHWARLU :

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

- (a) whether the Government propose to bring out a comprehensive legislation for small scale industries;

- (b) if so, the details thereof;
- (c) the time by which the bill in this regard is likely to be introduced in parliament;
- (d) whether the Government also propose to launch all India census of small scale industries; and
- (e) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (c) Government have received the draft of a Small Enterprises Development Bill from Administrative Staff College of India (ASCI), Hyderabad. The draft seeks to address concerns of the small scale industries (SSI) sector related to credit, marketing, trade protection, labour related inspections etc. The draft bill as attempted by ASCI, Hyderabad has been presented in the 47th meeting of the SSI Board held on 4th July, 2002 for feed back from SSI Board Members including State/UT Governments.

(d) and (e) Government have announced the launch of the 3rd Census of SSI units. The methodological aspects of the Census have been finalized and State/UT Governments have been requested to plan and execute the field operations of the Census.

#### **Research on Indian Herbs**

1478. SHRI P. S. GADHAVI :

SHRI SATYAVRAT CHATURVEDI :

SHRI SUNDER LAL TIWARI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

- (a) whether some Western Countries have been conducting extensive research on Indian herbs;
- (b) if so, the details thereof;
- (c) whether the Herbal Industries are awaiting a decision from World Health Organisation for manufacturing of certain drugs;
- (d) if so, whether such a premission from WHO is mandatory; and

- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) It is a known fact that Western countries are conducting research on Indian Herbs including, Bhumi Amalaki (Phyllanthus amarus), Nimba (Azadirachta Indica) & Haridra (Curcuma longa) etc.

(c) to (e) The World Health Organization (WHO) has issued general guidelines for methodologies on research and evaluation of traditional medicines & Traditional Medicines Strategy for the member countries. WHO is not a mandatory body. Their permission is not required for conducting any research.

#### **Eye Donation**

1479. SHRI BHARTRUHARI MAHTAB : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

- (a) whether Eye Banks in the country are approaching mortuaries as well as intensive care units in hospitals to motivate relatives of the dead of 'likely to die' 'donate' Cornea for the blind;
- (b) whether eye donation is yet to become popular because of lack of awareness;
- (c) if so, the steps taken by the Government in this regard;
- (d) the names of the Eye Banks which are fully equipped to store and transplant eye, in the country, State-wise/UT-wise;
- (e) whether efforts are being made to frame a law to 'harvest' eye donations from the mortuaries than waiting for voluntary donors; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Yes, Sir. The Eye Banks are approaching hospitals for eye donation under the Hospital Cornea Retrieval Programme. The Eye Bank staff called as grief counselor approaches the family member of patients with critical condition and motivates them to donate the eyes in case the patient expires. It is however a very sensitive request to the relatives and it is up to them to donate the eyes or deny the request.

(b) and (c) The following steps are being taken by the Government to promote eye donation :

- (i) Organising National Fortnight on eye donation from 25th August to 8th September every year.
- (ii) Enhance mass awareness through messages on television, radio, press, printed materials, poster painting, slogan writing competition etc.
- (iii) Training hospital staff on grief counseling for motivating relatives of terminally ill patients for eye donation.
- (iv) Provide financial assistance to eye banks in Government and Voluntary sector.
- (v) Launching Hospital Cornea Retrieval Programme by shifting focus from "Pledging of Eyes" to "Actual collection of Eyes".

(d) In the country there are very few eye banks which are fully equipped to store and transplant the Corneas. The list of such leading eye banks enclosed as Statement.

(e) and (f) This is under active consideration and draft of a bill has been circulated to elicit views of some State Governments.

#### **Statement**

*The list of the leading eye banks, which are equipped*

1. National Eye Bank, Dr. R.P. Centre for Ophthalmic Sciences, AIIMS, New Delhi
2. Guru Nanak Eye Centre, Maharaja Ranjit Singh Marg, New Delhi.
3. Rotary Central Eye Bank Sir Ganga Ram Hospital, New Delhi
4. Ed. Maumenee Eye Bank, Venu Eye Institute, New Delhi
5. Post Graduate Institute of Medical Education and Research, Chandigarh
6. Samaria International Red Cross Eye Bank, Ahmedabad
7. Ramayamma International Eye bank, Hyderabad

8. Eye Bank Association, Little Flower Hospital, Angamaly
9. Ozanam Eye Centre, Qulam, Kerala
10. Regional Institute of Ophthalmology, Trivandaraum
11. Arpan Eye Bank, Ghtakopar, Mumbai
12. Sri Ganpati Netralaya, Jalana
13. Sri Vivekanand Eye Banks, Latur
14. Armed Force Medical College, Pune
15. Eye Bank Coordination and Research Centre, Mumbai
16. Lions Eye Bank Trust & Regional Institute of Ophthalmology, Egmore, Chennai
17. Arvind Eye Hospital, Madurai
18. Sri Kanchi Kamakotti Medical Trust, Coimbatore
19. C.U. Shah Eye Bank, Chennai
20. Neemuch Eye Bank, Madhya Pradesh
21. Seva Sadan Eye Hospital, Bhopal, Madhya Pradesh
22. Choitram Hospital & Research Centre, Indore
23. JIPMER, Pondicherry
24. Joseph Eye Hospital, Trichy
25. Shell Eye Hospital, Vellore
26. OEU Institute of Ophthalmology, Manipal Karnataka
27. Minto Eye Hospital, Bangalore
28. Bangalore West Lions Eye Hospital & Research Centre, Bangalore
29. Regional Institute of Ophthalmology & Medical College, Kolkata

#### **TCIL**

1480. SHRI PRAKASH V. PATIL : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :



- (a) whether Telecom Consultants India Ltd. (TCIL) had taken up a project of Ghana Telecom;
- (b) if so, the details thereof;
- (c) whether the project has been completed within the stipulated period;
- (d) if so, whether TCIL have received full payment of the project; and
- (e) if not, the action taken to recover the payment?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) Yes, Sir. Details are at Statement-I.

- (c) First two contracts were completed ahead of schedule. The deadline for the third project is not yet over.
- (d) Full payment has been received for the first two projects. For the third project approximately Rs. 120.32 crores is pending.
- (e) Action taken by TCIL for recovery of the dues is given in Statement-II

#### **Statement-I**

*The details of the contracts awarded to TCIL by Ghana Telecom on the basis of Global Tenders are as follows*

- (i) In 1993, the US\$ 22 Million project (approximately Rs. 93.4 Crores) was awarded for installing customer access network in different part of Ghana. This project was funded by overseas Economic Co-operation Funding (OECF) of Japan.
- (ii) In 1997, the US\$ 12 Million (approximately 57.8 Crores) Project was awarded for installation of customer access network in Dansoman, a large, new housing colony in Accra, Ghana's capital. This project was funded by Ghana Telecom from its own internal resources.
- (iii) In 1998, the US\$ 50 Million (approximately Rs. 235 Crores) contract was awarded for part of a larger project valued at US\$ 200 Million for installing customer access networks in different parts of Ghana. TCIL and two other

contractors, namely, Samsung and GAMAL (a Joint Venture of Ghana and Malaysia) were awarded contracts for US\$ 50 Million each. The balance unawarded value of the contract was to be awarded later to the best performing contractor.

#### **Statement-II**

*Action taken by TCIL for recovery of the dues include the following steps .*

- (i) Apart from regular follow up by the Project Office in Ghana, the CMD, Directors and executive Directors, TCIL Headquarters have impressed upon Ghana Telecom for release of money and also good offices of Minister and Deputy Minister of Communication in Ghana have also been used for accelerating payment to TCIL.
- (ii) No further indents for execution have been taken up after April, 2001.
- (iii) Though the contract provided for a deferred payment option as also a cash payment option, Ghana Telecom had opted for cash payment option under which dues have accumulated. Efforts have been made by TCIL to impress on Ghana Telecom and Government of Ghana to regularize the dues under the deferred payment basis carrying interest with instalments of repayment finalized.
- (iv) On TCIL's request, High Commissioner of India in Ghana as also visiting officials of Ministries of External Affairs and Communications and IT, have applied pressure on government of Ghana for accelerating payments to TCIL.
- (v) Total billed amount till 30th June, 2002 is about US\$ 45 million (Rs. 220 Crores Approx.) while the outstanding on date is US\$ 25.6 million (Rs. 120.32 crore Approx.) the outstanding amount realized from Ghana Telecom since December 2002 till date is about US\$ 7 million (Rs. 34 crore approx.) The Minister of Communications of Ghana has confirmed to TCIL through a letter in May, 2002 that US\$ 1 million or equivalent shall be paid each month and thus the enhanced realization has commenced.

**Lack of Infrastructure and Facilities in  
Government Hospitals**

1481. SHRI Y. V. RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that many of the Government Hospitals in Delhi lack of sufficient infrastructure and facilities;

(b) whether Government are aware that poor patients are suffering a lot due to long queues and long waiting hours; and

(c) the steps proposed to be taken to improve the health scenario?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) So far as Central Government hospitals, viz. Dr. R.M.L. Hospital, Safdarjung Hospital and LHMC & Associated Hospitals are concerned, essential infrastructure facilities are available. For reducing the waiting time, more registration counters are run during the rush hours. In LHMC number of registration counters have been increased from 4 to 6 and in Safdarjung Hospital from 6 to 14. Besides 14 to 18 special clinics are run in Dr. R.M.L. Hospital, Safdarjung Hospital and LHMC & Associated Hospitals in the afternoon. As far as AIIMS is concerned, the hospital is reasonably well equipped and provides adequate medical care to all the patients who come for treatment within the constraints of space and finance.

[Translation]

**Assistance to SSIs in  
Rajasthan**

1482. SHRI KAILASH MEGHWAL : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the category-wise details of the amount spent

and loan/financial assistance provided by Small Industry Development Bank of India for setting up of small scale alongwith number thereof during each of the last three years;

(b) whether the 'SIDBI' is contemplating any scheme for expansion of its activities in Rajasthan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) The total amount of financial assistance provided alongwith number of SSI units assisted by Small Industries Development Bank of India (SIDBI) during 1999-2000, 2000-2001 and 2001-2002 is an under :

Year	Number of units	Assistance provided (Rs. in crores)	
		Sanctions	Disbursements
1999-2000	69813	10264.74	6963.50
2000-2001	52204	10820.60	6441.41
2001-2002	21607	9025.52	5919.33

The category-wise details of the above assistance provided by SIDBI are given at Statement.

(b) to (d) SIDBI has been continuously adopting new strategies to facilitate healthy growth to SSI sector in Rajasthan. SIDBI would continue to take new initiatives for the SSI sector and the new activities in Rajasthan.

**Statement**

*Category-wise Details of Assistance Provided by SIDBI*

(Rs. in crores)

Category	1999-2000		2000-2001		2001-2002	
	Sanctions	Disbursements	Sanctions	Disbursements	Sanctions	Disbursements
1	2	3	4	5	6	7
Refinance	6353.61	4138.17	8082.02	4404.03	6374.97	4144.44

1	2	3	4	5	6	7
Bills Financing	1503.47	1313.73	880.49	778.63	782.39	711.26
Resource Support	1020.50	592.17	533.21	320.10	492.00	451.67
Project Financing	1321.40	868.33	1260.64	896.01	1267.18	550.74
Equity Assistance	35.63	32.05	20.22	16.85	54.28	35.96
Promotional & Developmental Activities	30.13	19.05	44.02	25.79	45.70	25.26
<b>Total</b>	<b>10264.74</b>	<b>6963.50</b>	<b>10820.60</b>	<b>64441.41</b>	<b>9025.52</b>	<b>5919.33</b>

[English]

(e) Does not arise.

**Cargo Handling and Storage  
Facilities at Major Ports**

1483. SHRI VILAS MUTTEMWAR : Will the Minister of SHIPPING be pleased to state :

(a) whether cargo handling and storage facilities at the major ports remained lower than the estimated requirement;

(b) whether the utilisation of port equipments was very poor and no proper maintenance facilities existed at the ports;

(c) if so, the ports lacking such facilities have been identified and the remedial measures taken in this regard;

(d) whether the ports have suffered losses on account of poor management of leasing contracts; and

(e) if so, the amount of loss suffered during each of the last two years and the manner in which Government propose to improve the system to check the losses being suffered by the port authorities?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) (a) No, Sir.

(b) The cargo handling and storage facilities at all major ports is adequate and the low utilisation of cargo handling equipments is not due to lack of maintenance facilities but is due to limited demand from the port users.

(c) Does not arise with regard to (b) above.

(d) No, Sir.

**Permission of New Drugs**

1484. SHRI BHIM DAHAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of applications pending for permission of new drugs at present;

(b) the reasons for their pending; and

(c) the time by which these applications are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) The evaluation of new drug applications is a complex and continuous process as per Schedule-Y under Drugs and Cosmetics Rules and varies according to the nature of the application, it may take on an average more than 5 years for approval of investigational New Drug (i.e. a drug molecule not tested on human being anywhere in the world) about 1-3 years for the first time approval of the drug already approved elsewhere but requiring confirmatory clinical trial and about 2-3 months for subsequent applications for already approved drugs. This is, however, subject to submission of all required data as per provisions of Schedule-Y of Drug and Cosmetics Rules.

Since the issue of Gazette Notification vide GSR No. 900 (E) dated 12th December, 2001 till 30th June, 2002, this office has received 528 applications alongwith requisite fees for approval of various categories of New Drugs which includes Investigational New Drugs (IND), Unapproved New Drugs, Generic version of New Drugs, New Dosage Form and Modified Release of new Drugs etc. Out of this following 70 cases has been approved based on the

satisfactory clinical trial/Bio-equivalence study report, Laboratory test report etc. :

1. Cases of new drug application (NDA)-9
2. Cases of Bulk Drug-4
3. Cases of subsequent New Drug Application (Generic) (SNDA)-29
4. Cases of modified drug release formulation-1
5. Cases of Fixed Dose Combination-10
6. Cases of new Dosage form-16
7. Cases of new indication-1

Remaining cases are under various stages of evaluation such as under clinical trial/and or Bio-equivalence study, or in consultation with the subject expert or at laboratory testing stage etc. As soon as the satisfactory reports are received from the laboratory/ applicant the approval will be accorded.

#### **Participation in Asian Games**

1485. SHRI A. NARENDRA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) the sports events in which India is likely to participate during the coming Asian Games;
- (b) the programmes made by the Government to prepare for the said games;
- (c) whether coaches from foreign countries have been invited for coaching; and
- (d) if so, the expenditure being incurred on the preparation of players and the period for which the coaching programmes are likely to be continued?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHAKRISHNAN) : (a) As per present estimates, the Indian Contingent is likely to participate in about 19-20 disciplines. However, a final decision on disciplines will be taken after an assessment of the performance of Indian sports persons in the Commonwealth Games and in consultation with concerned National Federations. Qualifying standards attained by the sports persons will also be taken into consideration.

(b) The preparation for next Asian Games includes preparation for the Commonwealth Games. These preparations are part of a Long Term Development Plan. Accordingly, action plan to prepare Indian Contingents for Asian Games has already been finalized in consultation with the concerned National Sports Federations for most of the disciplines. The probables are being given specialized coaching at different centres under the guidance of Indian and foreign coaches/experts with required sports equipments and scientific inputs.

(c) Yes, Sir.

(d) The coaching programme for Asian Games would continue till September, 2002 and likely expenditure on preparation of Indian Teams would be around Rs. 25 crores during this year till the Asian Games.

*[Translation]*

#### **Grants under Youth Programme**

1486. PROF. RASA SINGH RAWAT : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) the itemwise amount spent or provided as grant by the Union Government under the Youth Programme and sports in Rajasthan during the last three years;
- (b) whether any sports scheme has been submitted by the State Government to the Central Government for its approval;
- (c) if so, the details thereof; and
- (d) the time by which the decision is likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHAKRISHNAN) (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

*[English]*

#### **Research Institute**

1487. SHRI T. GOVINDAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government have any proposal to construct a building for Central Research Institute (Homoeopathy) at Kottayam in Kerala;

- (b) if so, the details thereof;
- (c) whether officials/team visited the place since the inception of Institute;
- (d) if so, the details thereof;
- (e) whether any research work is going on there; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) The Institute is housed in a building of Government of Kerala. No final decision has been taken about the construction of a new building.

(c) and (d) Details of the visits of the officials to the Institute from its inception are not available. However, during the last five years the Director of the Council visited the Institute three times and a meeting of Scientific Advisory Committee of the Council was also held there. In addition to this, officials from the Ministry also visited the Institute twice.

(e) and (f) The Institute is carrying out Research studies in behavioural disorders, epilepsy and osteo arthritis. So far 5333 cases of behavioural disorders, 581 cases of epilepsy and 254 cases of osteo arthritis have been studied.

#### **Unani CGHS Dispensaries**

1488. SHRI AMAR ROY PRADHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government are aware that number of patients visiting CGHS Unani Dispensaries/Units in Delhi has been decreasing day-by-day;
- (b) if so, the reasons therefor;
- (c) the number of patients visited per day during each of the last three years;
- (d) whether the Government aware the medicines being supplied by these dispensaries/units are of poor quality; and
- (e) the steps being taken by Government to improve the standard of medicines in these dispensaries?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and

(b) No, Sir. There is only a marginal decrease/increase in the average daily attendance of some Unani dispensaries/units CGHS Delhi.

(c) The year-wise per day attendance in respect of CGHS Unani Dispensary/Units under CGHS Delhi for the last three years are as under :

Dispy/Units	Year 1999	Year 2000	Year 2001
1	2	3	4
Sarojini Nagar disp.	65	60	80
South Avenue Unit	32	24	28
Darya Ganj	44	47	49
Naraina Vihar Unit	33	32	27

(d) and (e) The medicines supplied to the CGHS beneficiaries are approved by the Inspection Committee of CGHS. The Inspection Committee has been duly constituted and comprises Senior Unani Physicians for ensuring the supply of good quality medicines.

*[Translation]*

1489. SHRI CHANDRAKANT KHAIRE :  
SHRI SADASHIVRAO DADOBA MANDLIK :  
SHRI C. N. SINGH :

Will the PRIME MINISTER be pleased to state :

- (a) whether his Ministry has reviewed recently the projects implemented by the Union Government;
- (b) if so, whether one-third of the projects of Union Government are running far behind their fixed target and the cost of about half of the projects has increased a number of times;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken for timely completion of projects?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL) : (a) and (b) As on 1st April, 2002, 455 projects costing Rs. 20 crore and

above are being monitored by the Ministry of Statistics & Programme Implementation. Of these, 221 projects have reported cost overrun of 69.4% with respect to the original cost and 159 projects have reported time overrun, ranging from 1 to 225 months with respect to the originally approved schedule. The sector-wise break-up showing cost and time overrun is given in the enclosed Statement.

(c) The reasons for cost and time overrun vary from project to project. In general, the reasons for time overrun include delay in land acquisition, delay in award of contracts, delay in supply of equipment, lack of infrastructure, law and order problems and fund constraints. The reasons for cost escalation include changes in rates of foreign exchange and other statutory duties, high cost of land acquisition, change in the scope of the project and initial understimation of the original project cost and general inflation.

(d) The steps taken in regard to the timely completion of projects in order to reduce time and cost overruns include :

- (i) Review of projects on monthly as well as quarterly basis by the Government to identify the constraints and to resolve the problems affecting the implementation of projects;

- (ii) In-depth critical review of the progress by the project authorities and the Administrative Ministries and follow up with the State Governments for acquisition of land, rehabilitation related issues, expediting forest clearances and provision of infrastructure facilities like water and power, ensuring law & order at project sites, etc., follow up with manufacturers for expediting supply of equipment, with contractors, consultants and other agencies concerned to minimise delays;
- (iii) Inter-ministerial coordination for resolving problems of inter-ministerial nature;
- (iv) Appointment of a nodal officer for each project coterminous with the duration of the project;
- (v) Setting up of an Empowered Committee in the administrative Ministries concerned for resolution of problems;
- (vi) Yearly updating of cost of the project to tie up fund requirement; and
- (vii) Making available matching funds to complete the projects in advanced stages of implementation as per schedule.

#### Statement

##### *Extent of Time/Cost Overrun in Projects with Respect to Original Schedule*

(As on 01-04-2002)

Sl. No.	Sector	No. of Projects	Total Cost (Rs. Crs.)			Proj. with Cost Over Run				Proj. with Time Over Run			
			Original Cost	Anticipated Cost	Cost Over Run(%)	No.	Original Cost	Anticipated Cost	%Increase	No.	Original Cost	Anticipated Cost	Range (No.) Months
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Atomic Energy	7	21043.3	24356.3	15.7	1	3447.1	6760.0	96.1	3	184.1	184.1	21-81
2.	Civil Aviation	11	432.4	487.4	12.7	5	149.8	212.2	41.6	6	261.2	266.0	9-27
3.	Coal	54	10035.8	10647.2	6.1	7	2597.5	3735.5	43.8	18	4841.6	5722.9	12-225
4.	Fertilisers	3	473.4	632.8	33.7	1	350.0	509.4	45.5	1	350.0	509.4	17-17
5.	I & B	4	168.4	215.8	28.2	1	34.2	81.6	138.9	4	168.4	215.8	36-165
6.	Mines	3	2598.8	2598.8	0.0	0	0.0	0.0	0.0	2	2118.8	2118.8	6-30
7.	Steel	7	813.2	852.0	4.8	4	582.6	621.3	6.7	5	681.2	712.3	5-58
8.	Petroleum	44	35262.4	36915.3	4.7	6	10592.4	12620.7	19.1	12	3710.5	3349.4	1-20

1	2	3	4	5	6	7	8	9	10	11	12	13	14
9. Power		38	36251.7	54480.7	50.3	13	20883.4	39121.6	87.3	15	12170.7	29868.8	4-157
10. Health & FW		3	159.9	780.9	388.2	3	159.9	780.9	388.2	2	140.9	691.8	48-72
11. Railways		205	28743.0	43674.8	51.9	148	21363.7	36434.0	70.5	50	8716.2	13516.7	2-156
12. Surface Transport		62	36369.9	38876.1	6.9	26	3250.6	5986.7	84.2	32	3490.9	5633.2	1-132
13. Telecommunication		6	259.9	259.9	0.0	0	0.0	0.0	0.0	3	122.2	122.2	12-72
14. Urban Development		8	5186.8	9296.6	79.2	6	5130.1	9240.0	80.1	6	5076.8	9083.2	6-67
<b>Total</b>		<b>455</b>	<b>177798.7</b>	<b>224074.5</b>	<b>26.0</b>	<b>221</b>	<b>68541.2</b>	<b>116103.9</b>	<b>69.4</b>	<b>159</b>	<b>42033.4</b>	<b>71994.6</b>	

[English]

**Inclusion of Private Hospitals/  
Diagnostic Centres**

1490. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether his Ministry has conducting any surveys/inspections of private hospitals/diagnostic centres for inclusion in the list of referral Hospitals/Diagnostic centres for CGHS beneficiaries;

(b) if so, the criteria laid down for selection of such hospitals/diagnostic centres;

(c) the number of such inspections surveys conducted by the Ministry in different States including Andhra Pradesh;

(d) the number of hospitals/diagnostic centres found fit and included in the list of CGHS referral hospitals during the last three years;

(e) the number of proposals/requests pending of different hospitals from Andhra Pradesh for inclusion in CGHS referral hospitals;

(f) if so, the details thereof; and

(g) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Yes, Sir. All the hospitals/diagnostic centres applying for recognition under CGHS have been inspected by the Inspection Teams.

(b) Many factors including the number of beds and availability of infrastructure/equipments, etc. are taken into account before recognising private hospitals/diagnostic centres under CGHS.

(c) Inspection has been conducted in all CGHS cities including Hyderabad where CGHS facilities were available in 2001 when applications were invited from private hospitals/diagnostic centres for recognition.

(d) A list showing number of hospitals/diagnostic centres approved for recognition so far in various CGHS cities is given at statement-I. Orders recognising private hospitals/diagnostic centres under CGHS Patna and CGHS Ranchi have already been issued. Orders in respect of the remaining CGHS covered cities would be issued in due course after completion of the necessary administrative formalities.

(e) to (g) Out of 151 Private hospitals/diagnostic centres which had applied for recognition under CGHS Hyderabad, 81 have been approved for recognition. The remaining 70 hospitals/diagnostic centres have not been approved for recognition, the details of which are available at Statement-II. Orders recognising private hospitals/diagnostic centres under CGHS Hyderabad would be issued soon.

**Statement-I**

*Statement Showing Number of Private Hospitals/  
Diagnostic Centers Approved for Recognition  
under CGHS*

S.No.	Name of CGHS City	No. of Hospitals/ Diagnostic Centres
1.	Trivandrum	15
2.	Ranchi	07
3.	Ahmedabad	07
4.	Patna	38
5.	Allahabad	27
6.	Lucknow	21
7.	Mumbai	23
8.	Meerut	39
9.	Jabalpur	47
10.	Chennai	46
11.	Kanpur	48
12.	Hyderabad	81
13.	Bangalore	55
14.	Pune	67
15.	Jaipur	36
16.	Delhi	63

**Statement-II**

*List of Pvt. Hospitals/Diagnostic Centers not Approved  
for Recognition under CGHS Hyderabad*

1. Meena Hospital, Secunderabad.
2. Tapadia Diagnostic Center. RTC X-Road.
3. Kalinga Medical Specialistics Pvt. Ltd. S.D. Road.
4. Speciality Ranbaxy Ltd. Panja Gutta.
5. Kunal Instt. of Medical Speciality Pvt. Ltd. MLA Qrts. Lane.
6. Sri Raghavendra Hospital, Kamala Nagar.

7. Laxmi Health Care Hospital, Vanasthalipuram.
8. Sai Baba Dental Care, Santosh Nagar.
9. J.K. Diagnostic & Research Center, Dholak Pur.
10. Preethi Diagnostic Center, Mehdipatnam.
11. Uday Clinic Orthopaedic Center, Chapel Road.
12. Thatha Hospital, Ranga Reddy Distt.
13. Delta Diagnostic Center, RBR Complex.
14. Sai Jyothi Eye Instt., West Marraedpally.
15. CRR Speciality Diagnostic Center, New Malakpet.
16. Laxmi Ayurveda Hospital, Vansathalipuram.
17. Sri Krishna Sai Diagnostic, Ameerpet.
18. Sanjeevani CT Scan Services Pvt. Ltd., Sebastain Road.
19. Dr. Phani's Diagnostics, Rethibowli Ring Road.
20. Kakatiya Diagnostic & Medical Center, Narayanguda.
21. Reliance Hospital, Nizam Colony.
22. Uniquare Hospitals, Durgabai Doshmukh Colony.
23. Sablok Hospital, Ashok Nagar.
24. Nightingale Hospital, Santosh Nagar.
25. Swaroop Eye Center, Dwarkapuri Colony.
26. Ksba Hospital, Toli Chowki.
27. Secudnerabad Nursing Home, West Marraedpally.
28. C.C. Shroff Memorial Hospital, Barkatpura.
29. Central Diagnostics & Research Center, Begum Bazar.
30. Dr. (Mrs.) Ujjawala Bidi & Dr. Deepak Bidi Dental & Eye, Domalguda.
31. Eshwar Laksh Hospital, Gandhi Nagar.
32. Curic Diagnostics, Hyderaguda.
33. Saidabad X-Ray & Diagnostic Center, Saidabad.



34. S.D. Dental Speciality Hospital, Raj Bhawan Road.
35. Bapuji Maternity & Nursing Home, Nacharam.
36. Annapurna, Speciality Hospital of Ayurveda, Sri Krupa Market, Malakpet.
37. Dr. Ranga Reddy Lions Eye Hospital, Secunderabad.
38. Satya Hospital, Malakpet.
39. Challa Nursing Home Ameerpet.
40. S.L. Diagnostic Pvt. Ltd. Nallakunta.
41. Sainath Hospital, Dilisukh Nagar.
42. Sri Ramanna Nursing Home, Banjara Hills.
43. Matrika Hospital, Somajiguda.
44. Medicus Diagnostics, Dilisukh Nagar.
45. Victor Chang Heart Instt. & Research Center, Somajiguda.
46. Tanvir Hospital, Kamalapur Colony.
47. Nagarjuna Health Care Center, Sabestain Road.
48. K.G.H. the Family Hospital, Malakpet.
49. Sri Ranhavendra Hospitals Pvt. Ltd. Rajendra Nagar.
50. MM Multispeciality Hospitals, Mehdipatnam.
51. Sri Venkataswara Diagnostic Pvt. Ltd., Secunderabad.
52. Apollo Radiology & Lab. Services, RTC X-Road.
53. Tesla Diagnostic Research Center Pvt. Ltd. Panja Gutta.
54. L.K. Hospital Pvt. Ltd. Malkajigiri.
55. Apoorva Hospital, Ram Nagar.
56. SVR Multi Speciality Hospital, Ameerpet.
57. Sowmya Hospitals, Ram Nagar.
58. Woodlands Hospital, Barkatpura.
59. CDR Hospital, Panja Gutta.
60. Novacare Diagnostic Services, Narayanguda.
61. ADRM Hospital, Ramanathpur.
62. Padmavati Hospital, Himayatnagar.
63. Sri Rama Krishna Hospital, Kachiguda.
64. Marie Stope's Nursing Home, Tilak Nagar.
65. Kishan Rao Hospital, Tilak Nagar.
66. Deepa Hospital, Begum Bazar.
67. Parklane Diagnostic Center, Ameerpet.
68. Dhams Hospital, M.G. Road.
69. Azam Hospital, Hussain Alam.
70. Remedy Multi Speciality Hospital, Bolangir.

#### **Cellular Service by MTNL**

1491. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether MTNL has made efforts to widely distribute the information on the economic advantage of going in for their cellular phone service;

(b) if so, the outcome of such a campaign in Delhi and Mumbai;

(c) whether MTNL has been able to increase its presence in the cellular phone sector;

(d) whether the MTNL is carefully monitoring the quality of its services in this sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) to (c) Yes, Sir. A customer base of 91238 in Delhi and 109936 in Mumbai has been achieved after launch of Cellular Mobile Service since February, 2001.

(d) and (e) The network is continuously being monitored and optimized for better quality of service. Also additional Base Transmitting Sector (BTS) are being installed to improve the network coverage.

**Anti-Malaria Programme**

1492. SHRI G. S. BASAVARAJ : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the allocations made under Anti-Malaria Programme for the year 2002-2003;

(b) whether the Government have reduced the allocations for anti-malaria programme during 2002-2003 in comparison to the previous year;

(c) if so, the details thereof;

(d) whether international funding agencies like WHO etc. are assisting India in its malaria eradication campaigns; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI. A. RAJA) : (a) to (c) An outlay of Rs. 235 crores has been provided in the Budget Estimates (BE) for the year 2002-03 under National Anti Malaria Programme (NAMP) as against a provision of Rs. 225 crores during 2001-02.

(d) and (e) The World Bank has extended a credit amounting to US\$ 164.8 million to supplement the Malaria control activities undertaken through National Anti Malaria Programme. Accordingly, an Enhanced malaria control Project (EMCP) covering 100 hard core Malaria prone and predominantly tribal districts of the States of Andhra Pradesh, Chhattisgarh, Jharkhand, Gujarat, Madhya Pradesh, Maharashtra, Orissa and Rajasthan and 19 Malaria problematic Towns/Cities in these States and in the States of Karnataka, Tamil Nadu and West Bengal, is being implemented since September, 1997.

Further, funds amounting to US\$ 1,14,000 for the bi-ennium 2002-2003 have been earmarked under the WHO country budget to organise workshops/trainings, preparation of training materials, holding of inter-state border meetings etc. on Malaria.

**Export of Steel**

1493. SHRI A BRAHMANAIAH : Will the Minister of STEEL be pleased to state :

(a) the quantity of steel exported from the Visakhapatnam Steel Plant during 2001-2002 and 2002-2003 (upto June);

(b) the projections for steel export in 2002-2003 in terms of quantity;

(c) whether the export prices are very low and loss-causing; and

(d) if so, the details of profitability of steel export from the Visakhapatnam Steel Plant during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) The quantity of steel export from Visakhapatnam Steel Plant during 2001-2002 and 2002-2003 (upto June) are as follows

Year	Qty. in (MT)
2001-2002	227800
2002-03 (upto June' 02)	73324

(b) The projection for export of Steel during the year 2002-03 in terms of quantity is as follows :

Year	Qty. in (MT)
2002-03	1,70,000

(c) No, Sir.

(d) Does not arise in view of (c).

**Financial Assistance to States**

1494. SHRI G. PUTTA SWAMY GOWDA :  
SHRI C. SREENIVASAN :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether various State Governments including the State Government of Tamil Nadu have asked for financial assistance from the Union Government for development of fields and stadiums in their respective States;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHA-KRISHNAN) : (a) to (c) Yes, Sir. Under the Scheme of

Grants for Creation of Sports Infrastructure, 688 proposals have been received during the last three years from various State Governments including Tamil Nadu. Out of these, 285 proposals have been approved. The remaining proposals could not be considered for Central assistance as these were found deficient and the State Governments were informed suitably. State-wise details of proposals received and Central assistance sanctioned have been indicated in the Statement.

**Statement**

*Financial Assistance to States*

Sl.No.	State	1999-2000 to 2001-2002		
		No. of proposals received	No. of proposals approved	Central assistance approved (Rs. in Lakhs)
1	2	3	4	5
1.	Andhra Pradesh	21	18	870.53
2.	Arunachal Pradesh	17	9	824.40
3.	Assam	16	3	75.63
4.	Bihar	3	-	0.00
5.	Gujarat	2	1	60.00
6.	Haryana	27	4	171.90
7.	Himachal Pradesh	28	16	1235.84
8.	Jammu & Kashmir	80	27	251.45
9.	Karnataka	30	10	469.03
10.	Kerala	18	10	173.99
11.	Madhya Pradesh	47	30	512.63
12.	Maharashtra	55	15	558.95
13.	Manipur	26	8	167.59
14.	Mizoram	33	14	228.75
15.	Nagaland	68	32	360.81
16.	Orissa	25	7	26.84
17.	Punjab	30	24	1338.42

1	2	3	4	5
18.	Rajasthan	16	2	19.51
19.	Tamilnadu	42	38	540.30
20.	Tripura	6	-	0.00
21.	Uttar Pradesh	29	9	187.88
22.	West Bengal	53	4	106.58
23.	Delhi	2	-	0.00
24.	Chhattisgarh	6	2	56.96
25.	Uttaranchal	7	2	509.44
26.	Jharkhand	1	-	0.00
Grand Total		688	285	8747.43

**Payment of Arrears**

1495. SHRI SUBODH MOHITE : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Posts and Telegraph Department owes crores of rupees to the Indian Airlines for the domestic mails since 1944;

(b) if so, the details thereof;

(c) the reasons for withholding the payment; and

(d) the time by which arrears are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) No, Sir. The disputed arrear issue related to 1994 onwards and not 1944.

(b) to (d) The Indian Airlines carries domestic mails for the Department of Posts. Since the Indian Airlines frequently and unilaterally enhanced the rates for carriage of mail, the department referred the matter to the Ministry of Finance, Department of Expenditure for their intervention for fixing a reasonable rate to be paid to Indian Airlines by the Department. Meanwhile, the department continued to make payment to Indian Airlines at a provisional rate on the advice of the Ministry of Finance, Department of expenditure. The Ministry of Finance, Department of Expenditure finally fixed the rate for payment to Indian

Airlines from 1994-95 to 1999-2002 and advised the department in January 2002 to make payment of Rs. 24.90 crores to Indian Airlines. The department accordingly, paid the amount in two installments of Rs. 20.00 crores and Rs. 4.90 crores in February and March 2002 respectively. Thereafter, the bills are being paid at provisional rate, pending finalisation of rates for the period 2000-2001 and 2001-2002 by Ministry of Finance, Department of Expenditure.

[Translation]

### Development of SSI

1496. SHRI RAMDAS ATHAWALE : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) the share of small scale industries in export compared to that of organized sector as on date;

(b) the contribution of SSIs in generation of employment opportunities and creation of assets in the country;

(c) whether long term policy has been formulated to develop small scale industries; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) According to the latest data available for the financial year 2000-01, the share of exports from the small scale sector in the total exports from the country was 34.5%.

(b) It is estimated that the Small Scale Sector provided employment to 18.56 million persons and contributed about 40% of the total production of manufacturing sector in the year 2000-01.

(c) and (d) The comprehensive policy package to strengthen the small scale sector and enhance its competitiveness announced by Government on 30th August, 2000 inter-alia includes easier access to credit, availability of collateral free composite loan upto Rs. 25.00 lakh, capital subsidy for technological upgradation and improved infrastructure.

[English]

### Land/Water Routes through Eastern Countries

1497. SHRI SUNIL KHAN :

SHRI K. YERRANNAIDU :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any scheme is on the anvil to promote land and water routes through eastern neighbouring countries;

(b) if so, the details of the countries which would be connected through this; and

(c) the enhancement in trade and commerce especially in the North East States as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) Yes Sir.

(b) and (c) The Government has been working on enhancing land/water routes with eastern neighbours that include Bangladesh and Myanmar. In case of Bangladesh, the Kolkata-Dhaka Bus Service, rail links between India and Bangladesh namely Gede-Darshana, Singhabad-Rohanpur, Petrapole -Benapole, Radhikapur-Birol and Mohishashon-Shahbazzpur are in operation. In addition, the India-Bangladesh Inland Water Transit and Trade Protocol provides for movement of goods on waterways through Bangladesh. Agreements have been signed to start a bus service between Agartala and Dhaka and passenger train service between Sealdah and Bangbadhu Setu East.

In case of Myanmar, India has assisted in upgradation of a 160 km. Tamu-Kalewa-Kalemyo highway linking Myanmar and India. With the opening of this highway the areas in upper Myanmar up to Moreh have become accessible from border trade point of Moreh (Manipur)—Tamu (Myanmar). India is also involved in the Kaladan Multi-modal Project that includes upgradation of Sittwe Port in Myanmar and development of Inland Waterways and Highway along river Kaladan in Myanmar to link Mizoram with Bay of Bengal through Myanmar border. The detailed project report is currently under preparation.

A project regarding development of a trilateral highway joining Moreh (India), Tamu-Kalewa-Bagan (Myanmar) and Mae Sot up to Kanchanburi (Thailand) was

discussed during a meeting of the Foreign Ministers of India, Myanmar and Thailand in Yangon in April 2002. This subregional project involves the construction of a highway of 1411.2 kms. which when complete will give India a shorter overland access to South-East Asia.

All the above measures are expected to facilitate India's economic and commercial linkages to these countries and lead to easier accessibility and connectivity to the North-Eastern States. They would also lead to more socio-economic development of the North-Eastern region.

#### **Infant Mortality Rate**

1498. SHRI IQBAL AHMED SARADAGI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether India has failed to meet the goals set at a summit for children;

(b) if so, whether India had committed itself a goal to reduce the infant mortality rate by one-third by the year 2002 but it was only able to lower it from 80 to 60 per thousand live births;

(c) if so, the main reasons for not achieving the goal;

(d) whether the Union Government has drawn up an action plan in this regard during the Tenth Five Year Plan; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (e) The World Summit for Children held in 1990 adopted a Declaration that included goals for the survival, growth and development of children. As per the "Progress-Statistical Review" released by UNICEF for the UN General Assembly Special Session for Children held in New York from 8-10 May, 2002 India's rate of progress regarding most indicators has been higher than the global average.

As per latest information, the nutritional and health status of the children have improved significantly. The severe form of under-nutrition has come down from 15% in 1975 to 6.4% in 2001. Further, the infant mortality rate has reduced from 146 in 1951 to 68 in 2000. The National Population Policy 2000 aims to further reduce the infant mortality rate to below 30 per thousand live births by the year 2010. Immunization, essential newborn care, provision

of facilities for prevention of deaths due to acute respiratory infections and dehydration due to diarrhoea, and promotion of exclusive breastfeeding and appropriate complementary feeding practices are being provided for reducing the infant mortality rate.

*[Translation]*

#### **Ban on Opening of New Dental Colleges**

1499. SHRI C. N. SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are contemplating to ban opening of new Dental Colleges during the next five year due to shortage of Professors and Readers;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) No decision about banning of opening of new dental colleges has been taken by the Government so far.

*[English]*

#### **Prices of Blood**

1500. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the blood prices in the country are very high and varies from place to place;

(b) if so, the details thereof;

(c) whether any steps taken by the Government to have a uniform price of blood throughout the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Selling of blood is prohibited and, therefore, no charges should be levied for blood itself. However some service charge for testing and processing of the donated blood is recovered.

(c) and (d) National Blood Transfusion Council has drawn guidelines for recovery of service charges for testing and processing of blood before it is issued for transfusion and these guidelines have been circulated by Ministry of Health & FW. The processing cost of blood has been estimated to be Rs. 500/- per unit and the cost recovery shall be as follows :

- (i) Government and Voluntary blood banks issuing blood to patients in their own hospital or in other Government or Voluntary sector hospitals may charge Rs. 250/- per unit and subsidize the rest of the cost. These Blood Banks while issuing blood to private nursing homes/hospitals may recover full processing cost of Rs. 500/- per unit of blood.
- (ii) Private Blood Banks : The blood banks in private sector may recover cost towards service charges to a maximum of Rs. 500/- per unit.

[Translation]

#### **Development of Super Computer by BARC**

1501. SHRI DANVE RAOSAHEB PATIL : Will the PRIME MINISTER be pleased to state :

- (a) whether the Bhabha Atomic Research Centre (BARC) has recently developed a super computer; and
- (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) Yes, Sir. The Bhabha Atomic Research Centre (BARC) has developed a 86 node ANUPAM super computer. It has a sustained computational speed of 15 GIGA flops. Presently, this is the fastest super computer operating in the country with a speed 10-15 times faster than any other indigenously developed computer.

[English]

#### **Tightening of Emigration Rules by New Zealand**

1502. SHRI N.N. KRISHNADAS : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether New Zealand has tightened emigration rules;
- (b) if so, the details thereof;
- (c) whether this has affected Indian job seekers; and
- (d) if so, the steps taken by the Government to tackle this problem?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir. The Government of New Zealand has announced a minor change in the immigration policy in respect of those who seek residence in New Zealand under 'work category' and the change is applicable to all overseas nationals.

(b) Overseas nationals applying for permanent residence in New Zealand under the General Skills Category require a total passmark of 28 points, instead of 25 points, w.e.f. June 18, 2002.

(c) The change has not affected those with skilled job offers relevant to their qualification or work experience.

(d) As this change in the New Zealand's immigration laws is not country specific and is applicable to all overseas nationals, the matter has not been taken up with the New Zealand Government.

[Translation]

#### **Modernisation of Telephone Exchanges**

1503. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether some telephone exchanges have recently been modernised in Jharkhand and Bihar;
- (b) if so, the names of these telephone exchanges;
- (c) whether STD telephone services get disconnected for several days in many telephone exchanges of Jharkhand and Bihar;
- (d) if so, the reasons therefor; and
- (e) the effective steps taken to streamline the telephone services in Jharkhand and Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) Yes, Sir.

(b) The name of telephone exchanges recently modernised are as per the details given in the Statement.

(c) and (d) STD telephone services do get disconnected some times in some of the exchanges due to non-provision of reliable media. However, immediate action is taken for their restoration.

(e) Actions are being taken to provide reliable media to all exchanges and large scale introduction of new services like Wireless In Local Loop (WLL) and mobile services.

#### Statement

#### *The Names of Telephone Exchanges Recently Modernised*

##### Jharkhand Telecom Circle

Sl.No.	Name of Exchange	Sl.No.	Name of Exchange
1.	Latehar	9.	Bhawnathpur
2.	Chitra	10.	Hariharganj
3.	M.P. Raj	11.	Nagerutari
4.	Rajmahal	12.	Rehla
5.	Gomoh	13.	Loyabad
6.	Kathara	14.	Deoghar
7.	Mugma	15.	Narwapahar
8.	Itki	16.	Khunti

##### Bihar Telecom Circle

Sl.No.	Name of Exchange	Sl.No.	Name of Exchange
1	2	1	2
1.	Gajrajganj	5.	Sahjadppur
2.	Yogapatee	6.	Samastipur
3.	Bagha	7.	Darbhanga
4.	Bhagalpur	8.	Laheriasarai

1	2	1	2
9.	Majhauial	25.	M. Chauki
10.	Koilesh	26.	Rampur
11.	Jainagar	27.	Hilsa
12.	Chakand	28.	Chandi
13.	Gaya	29.	Bakhtiarpur
14.	Mahua	30.	Barh
15.	Mahnar	31.	Mashauri
16.	Harpur Bolwa	32.	Musrigharari
17.	Alauli	33.	Pusha
18.	Begusarai	34.	Morwa
19.	Adapur	35.	Bikaramganj
20.	Chauradano	36.	Nasrigauj
21.	Ramgarhwa	37.	Sanjhauli
22.	Lakhaura	38.	Dawath
23.	Bariarpur	39.	Bodh Gaya
24.	Surajgarha	40.	Chehrakala

[English]

#### Fall in IT Spending

1504. SHRI BASU DEB ACHARIA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the fall in IT spending by the Government would adversely affect the anticipated \$20 billion worth of business by the year 2008;

(b) if so, the details of future plans of the Government to increase the demand of IT in the domestic market;

(c) whether the Government have considered to spend more fund for IT related development in rural sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) Yes, Sir.

(b) Various steps taken by the Government to strengthen the Indian IT industry are given in Statement-I

(c) Yes, Sir.

(d) A number of projects/schemes are being implemented and some new schemes are being launched by the Government for the development of Information Technology in rural areas. Details are given in Statement-II

#### Statement-I

##### *Steps taken by the Government to promote the Information Technology Sector*

1. Export Promotion Capital Goods scheme (EPCG) has been rationalised and extended uniformly to all sectors without any threshold limit on payment of 5% duty.
2. Approvals for all foreign direct investment proposals relating to the Information Technology sector, with the exception of Business-to-consumer (B to C) e-commerce are under the automatic route.
3. Electronics Hardware Technology Park (EHTP) and Software Technology Park (STP) Schemes are implemented under the aegis of the Department of Information Technology, Ministry of Communications and Information Technology, through a single window mechanism of the Inter-Ministerial Standing Committee (IMSC).
4. Supplies of Information Technology Agreement (ITA-1) items in the Domestic Tariff Area (DTA) by KHTP/EQU/KPZ units shall be counted towards fulfilment of minimum Net Foreign Exchange earning as a Percentage of exports (NFEP) and the minimum Export Performance (EP), provided that the items are manufactured in the unit and attract zero rate of basic customs duty. Positive NFEP is required to be achieved in 5 years instead of every year.
5. DTA access upto 50% of the FOB value of export is permitted for electronics hardware units under EQU/EPZ/EHTP schemes and the software units under EQU/KPZ/STP schemes.
6. Accelerated depreciation norms extended to computers and computer peripherals to all units and capital goods of IT hardware units under Export Oriented schemes (EQU/EPZ/STP/EHTP). These shall stand depreciated to overall limit of 90% over a period of 3 years.
7. Special Economic Zones are being set up to enable hassle free manufacturing and trading for export purposes.
8. The Depreciation on Computers is allowed @ 60%.
9. In the Budget 2002-03, the peak rate of customs duty has been reduced from 35% to 30%. Customs duty has been reduced on stepper motors for computers/printers from 5% to 0%, floppy diskette and unrecorded magnetic tape from 15% to 10%, ink cartridges/ribbon assembly/ribbon gear assembly/ribbon gear carriage for use in printers for computers from 25% to 5%. 56 items of capital goods for manufacture of semiconductors from 5% to 0%, 24 items of capital goods for manufacture of electronic components from 25-35% to 15%, tools/moulds/dies for electronics industry from 25% to 15% and on 46 items of raw materials for manufacture of electronic components from 25-35% to 5%.  
  
Customs duty on Computers and Peripherals continues to be @ 15% and all storage devices, integrated circuit, microprocessors, data display tubes and deflection components of colour monitors continue at 0%. The concessional rate of customs duty @ 5% for specified raw materials for the electronics industry (121 items) continues. Customs duty on Information Technology Agreement (ITA-1) items of WTO (IT and Telecom products) continues @ 15%, parts of Telecom continue @ 5%, parts, components and accessories of mobile handsets including cellular telephones continue at 0%.
10. The Central Excise duty structure was rationalised from multiple rates to single rate of 16% and single rate of Special Excise Duty (SED) @ 16%, in the Budget 2001-02, and continues.
11. Information Technology Software is exempted from Customs and Excise Duty.



12. Second hand capital goods upto 10 years are freely importable.
13. EOU/EPZ/STP/EHTP units are eligible for income Tax benefit on export profits, upto 2010. In terms of Sections 10A and 10B of the Income Tax Act.
14. Exemption of withholding tax on interest on External Commercial Borrowings (ECBs) is available to the IT sector.
15. Definition of Computer Software, as in Section 80 HHE of the Income Tax Act covers transmission of data.
16. Benefit of Section 80 HHE is available to supporting software developers.
17. IT Enabled Services are eligible for Income Tax benefit under Sections 10A, 10B and 80HHE of the Income Tax Act.
18. DEPB rate will be same for a product whether exported as CBU or in CKD/SKD condition.
19. Threshold limit for obtaining "Export House" status reduced to Rs. 5 crores from Rs. 15 crores for Small Scale Industry, tiny sector, cottage sector, units located in North East States/Sikkim/J&K; exporters exporting to countries in Latin America/CIS/Sub Sahara Africa and units having ISO 9000 (Series) status. The status holders are eligible for the following new/special facilities
  - 100% retention of foreign exchange in Exchange Earners' Foreign Currency (EEFC) account;
  - Enhancement in normal repatriation period from 180 days to 360 days.
20. The donation of computers, imported duty free by EOU/EPZ/STP/EHTP units to recognised non-commercial educational institutions, registered charitable hospitals, public libraries, public funded research and development establishments, etc., two years after their use by the said units is permitted.
21. The second-hand computers and computers peripherals donated by an outside donor to Government schools and recognised schools run on a non-commercial basis by any organisation are exempted from customs duties.
22. Income by way of dividends or long-term capital gains of a Venture Capital Fund of Venture Capital company from investment made by way of equity shares in a Venture Capital Undertaking, which has been expanded to include the Software and IT sectors, will henceforth not be included in computing the total income.
23. To give thrust to Venture Capital finance, SEBI has been made the single point nodal agency for registration and regulation of both domestic and overseas venture capital funds.
24. There will be no tax on distributed or undistributed income of Venture Capital Funds. The income distributed by the VCFs will only be taxed in the hands of the investors at the rates applicable to the nature of the income. VCFs will continue to be eligible for exemption even if the shares of the VC undertaking in which the VCFs have made the initial investment are subsequently listed in a recognised stock exchange in India.
25. Under policy on portfolio investment. Foreign Institutional Investors (FIIs) are permitted to invest in a company upto an aggregate of 24% of equity shares. extendable upto 40% subject to approvals. This limit was raised from 40% to 49% in the Budget 2001-2002.
26. Tax holiday under provisions of Section 80-IA (Infrastructure Status) has been extended to Internet Services (ISPs) and Broadband Network providers.
27. Two-way fungibility has been permitted for ADRs/GDRs. Local shares can be reconverted into ADRs/GDRs, subject to sectoral caps.
28. With a view to give a boost to the manufacturing sector, it is proposed in the Budget announcements 2002-03, to allow a deduction of a further sum of 15% of the actual cost of such machinery or plant acquired and installed after 31.3.2002 in case of new industrial undertaking or substantial expansion by an existing industrial undertaking. The proposed amendment will take effect from 1.4.2003 and will, accordingly, apply

in relation to the assessment year 2003-04 and subsequent years.

29. To encourage re-location of industries to India, plant and machineries would be permitted to be imported without a licence, where the depreciated value of such relocating plants exceeds Rs. 50 crores.
30. Indian Companies wishing to invest abroad may now invest upto US\$ 100 Million on an annual basis through automatic route without being subject to the three year profitability condition, up from existing limit of US\$ 50 million (Budget announcement 2002-03).
31. Indian Companies making overseas investment in joint ventures abroad by market purchases may now do so without prior approval upto 50% of their net worth, up from existing limit of 25% (Budget announcement 2002-03).
32. To induce more investment for R & D activities, a weighted deduction of 125% on the sums paid to any university, college or an institution or a Scientific research association for the purposes of scientific, social or statistical research is available.
33. For reduction of transaction time for export/import clearances, Ministry of Civil Aviation has finalised the scheme of 'Known-Shippers' for doing away with the 24 hours cooling off period.
34. Two shifts have been introduced on week days and single shift on holidays at the Air Cargo Complexes at Mumbai, Kolkata, Chennai, Bangalore, Hyderabad, Delhi and Goa.
35. Information Technology Act 2000 dealing with Cyber Security, Cyber Crime and other information security related legal aspects is in place to encourage expansion of e-commerce through internet.

#### Statement-II

*Schemes currently in operation for Development of Information Technology in Rural Areas*

#### 1. Samadhan Kendra

A project for Village Information Centre (Samadhan Kendra) was initiated in 1997-98, by DIT to bring IT

intervention in Rural India. Under the project a Village Information Centre was set up in Ramanathapuram District of Tamilnadu after extensive study of the demography crops, animal husbandary and other related issues of the region. A number of packages to satisfy the information needs of the rural people were developed. The Samadhan Kendra is currently in operation and is being used extensively. The project is implemented by an NGO Centre for Ecology Research and Development, Pondicherry. The total cost is Rs. 15.48 lacs.

Seeing the success of this project, DIT had initiated three more pilot projects :

- (a) Madhya Pradesh—being implemented by National Centre for Human Settlement & Environment (NCHSE), Bhopal at the total cost of Rs. 15.47 lacs. The project site is Ujjain.
- (b) Madhya Pradesh—being implemented by Mahatma Gandhi Chitrakoot Gramoday Vishwa Vidyalay, Chitrakoot at the total cost of Rs. 17.64 lacs.
- (c) Andhra Pradesh—being implemented by Indian Institute of Chemical Technology (IICT), Hyderabad a CSIR based organization at the total cost of Rs. 22.34 lacs.

#### 2. IT Applications in Agriculture

Following projects are being implemented in order to promote IT applications in agriculture operation

- (a) Multimedia Software for Implementation of available Agriculture Technologies for various crops being implemented by Jawaharlal Nehru Krishi Vishwa Vidyalaya (JNKVV), Jabalpur at the total cost of Rs. 29.66 lacs.
- (b) Modernisation of model tea factory and development of Integrated Automation of tea processing being implemented by Tea Research Association (TRA), Electronics Research and Development Centre of India (ER & DCI), Kolkata and Central Electronic Engineering Research Institution (CEERI), Pilani at the total cost of Rs. 357.69 lacs.

#### 3. National Informatics Centre

NIC is providing computer based support to the

Central Government departments, State Governments, District Administrations and other Government bodies in the country. NIC is developing and implementing information system in Hindi and in local languages as required by the user departments. Necessary technological tools required in this regard are provided by NIC. A major example is the Land Records computerisation which has been implemented in local languages in the respective states.

#### 4. Media Lab. Asia

Media Lab Asia has been jointly set up in September 2001 in Mumbai by the Ministry of Communications & Information Technology (then Ministry of Information Technology) and MIT USA. The salient features of the project are development of state-of-the-art and future technologies and deployment of these technologies especially Information and Communications Technologies (ICT) for the benefit of the common man including the rural masses. The objective is to help bridge the digital divide by taking information technology to the masses and thus empowering them. The thrust areas of work include health, education and micro-entrepreneurship. Media Lab Asia is centered around a large network of village level projects. The role of the Media Lab Asia is to facilitate the invention, refinement and dissemination of innovations that benefit the masses. The Media Lab Asia is working with industry, NGOs, and government to bring these innovations to villages in India.

The initial phase of one year has been approved with a budgetary outlay of Rs. 65.0 Crore from Government of India.

#### 5. Community Information Centres (CIC) Project

The Department of Information Technology has undertaken a scheme for setting up Community Information Centres (CICs) at 487 block headquarters in the seven North-East states and Sikkim for promoting application of Information Technology for accelerating socio-economic development of the region. The scheme is expected to be implemented within two years in the states of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura and Sikkim.

- (a) The project is mainly aimed at bridging the digital divide and providing connectivity at the grass root level particularly in those areas where the benefits of national development have not reached the community, specially women and children to the desired extent as

they have all along been deprived of access to information relevant to their needs.

- (b) The CIC project which is a pioneering scheme of the Government of India is intended to meet the requirements of the community located at inconvenient hilly terrain, inaccessible and remote area in a cost effective manner.
- (c) The pilot project for setting up 30 CICs at block headquarters at sites selected by the state governments was completed in October, 2000 at an estimated cost of Rs. 15 crores projected over a five year period.
- (d) Based on the experiences of the functioning of 30 CICs under the pilot project, the main project is launched involving an estimated expenditure of Rs. 242 crores (including the cost of pilot project of 15 crores).
- (e) An amount of Rs. 85.35 crores has been released so far to National Informatics Centre Services Incorporated (NICSI) for implementing the project.

#### MNCs in Small Scale Industries

1505. SHRI T. T. V. DHANAKARAN : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

- (a) whether the Government are aware that MNCs are making inroads into the small scale and cottage industries such as pickle, coir, etc.; and
- (b) the steps taken/proposed to be taken to protect the interests of indigenous industries?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) Government have occasionally received information of violation of reservation policy by some Multinational Companies (MNCs) and also of attempts to make inroads in other cottage industries. Action against the violators of the reservation policy is initiated as per the provisions of the Industries (Development & Regulation) Act, 1951. In addition, Government have put in place a series of mea-

asures to strengthen the small scale and cottage industries and enhance their competitiveness, both domestically and globally. These include inter-alia, easier access to credit, marketing support, improved infrastructure and support for technological upgradation.

[Translation]

#### Trauma Centres

1506. DR. ASHOK PATEL Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal under consideration of the Government to connect "Trauma Centres" all over the country with the "Trauma Centre" coming up at the All India Institute of Medical Sciences (AIIMS) New Delhi through internet in order save the lives of persons getting hurt in road accidents;

(b) if so, the details thereof; and

(c) the time by which decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

#### Rejuvenation of CGHS

1507. SHRIMATI RENUKA CHOWDHURY  
SHRI JYOTIRADITYA M. SCINDIA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that over 84 per cent of the Central Government employees, go in for treatment, especially when requiring emergency attention, to private providers, mainly because of low client satisfaction of Central Government Health Scheme;

(b) if so, whether any study about client satisfaction mainly availability of standard medicines, timely and efficient medical attention requiring emergency operations, has been conducted;

(c) if so, the outcome thereof;

(d) whether any directions have been issued to

the CGHS authorities to rejuvenate the scheme to make it effective;

(e) if so, the details thereof; and

(f) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (f) Information is being collected and would be laid on the table of the Sabha.

#### Joint U.S.-British Military Monitoring Force

1508. SHRIMATI PRABHA RAU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether during the visit of the U.S. Deputy Secretary of State in June, 2002, it was proposed to the Government for joint U.S.-British military monitoring force on the Indo-Pakistan border;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

#### Unlicensed Mineral Water Plants

1509. SHRI DINESH CHANDRA YADAV :  
SHRI RAMJIVAN SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware of the unlicensed mineral water plants running in the Delhi endangering the health of the people;

(b) if so, whether any survey has been conducted by the Government to identify the unlicensed mineral water plants;

(c) if so, the details thereof; and

(d) the action taken/being by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (d) As per the information made available by Municipal Corporation of Delhi, 50 Units manufacturing Mineral/ Packaged Drinking Water have been surveyed by them and the breakup of the same are as follows:

Total Units Surveyed by MCD	50
Units licensed by MCD under MCD Act	5
Units sealed by MCD	7
Units closed down by the Manufacturers themselves	26
Units prosecuted under MCD Act	6
Units working under Delhi High Court Stay	6

As per the information made available by BIS, 22 manufacturing units have been licensed by BIS for manufacturing Packaged Drinking Water in Delhi.

[Translation]

#### **Family Welfare/Vaccination Programme**

1510. SHRI JAIBHAN SINGH PAWAIYA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether family welfare and vaccination programmes are being implemented in the country in a streamlined manner;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the details of the States where implementation of the said programmes is not streamlined; and
- (e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Yes. Family Welfare and Vaccination Programmes are being implemented in the country in a streamlined manner. The Family Welfare Programme continues to be a centrally sponsored programme since its adoption in 1952 and vaccination programme is one of the major components of the family Welfare Programme. The Universal Immuni-

zation Programme was launched in 1985-86 and has since been expanded in a phased manner to all districts by 1989-90. Government has initiated activities to improve the coverage by extending support particularly, to the weakly performing states through the Immunization Strengthening Project, the Reproductive and Child Health Outreach Services, scheme and also training of State and District level officials for improving coverage and quality of Immunization Programme. The Pulse Polio Programme has made impressive progress towards eradication of poliomyelitis in the country. The Government has recently taken a decision to commence a pilot project on introduction of Hepatitis B vaccination in certain metropolitan cities and districts of the country.

(c) Does not arise.

(d) For the country as a whole the achievements under the "National Family Welfare Programmes" have been substantial. Some States/UTs like Goa, Nagaland, Delhi, Kerala, Pondicherry, Andaman & Nicobar Islands, Tamil Nadu, Chandigarh and Mizoram have already achieved goals set for the year 2010 and States/UTs like Manipur, Daman & Diu, Karnataka, Andhra Pradesh, Himachal Pradesh, Sikkim, West Bengal, Maharashtra, Punjab, Arunachal Pradesh and Lakshadweep are close to achieving these goals. However, other States are lagging behind primarily on account of slow improvement of socio-economic indicators.

(e) To enhance and accelerate performance in States with currently below average socio-demographic indices, an Empowered Action Group (EAG) has been constituted in the Ministry of Health and Family Welfare for preparation of area specific programmes of the eight states i.e. MP, UP, Bihar, Rajasthan, Orissa, Chhattisgarh, Uttaranchal and Jharkhand.

[English]

#### **Development of Port Trust**

1511. SHRI RAMSHETH THAKUR : Will the Minister of SHIPPING be pleased to state :

- (a) whether the Government have any plan to develop port trust in the country particularly in Maharashtra;
- (b) if so, the details thereof alongwith funds allocated for this purpose;
- (c) whether the Government have any mechanism

to look into the affairs of the port trusts in the process of cargo handling;

(d) if so, the details thereof; and

(e) the details of cargo handled and the income generated during each of the last three years in major port trusts in the country?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) and (b) There are 12 major ports including 2 major ports in Maharashtra under the administrative control of the Ministry of Shipping. Development of these ports is an ongoing process. During the Tenth Five Year Plan (2002-07), it is proposed to enhance capacity and improve productivity with focus on measures aimed at modernization, rendering cost effective services, enhancement of service quality, commercialisation through corporatisation and increased private sector participation in major ports. An outlay of Rs. 902.12 crores has been approved for development of the major ports under Annual plan 2002-03. Out of this, an amount of Rs. 258.41 crores is for development of the 2 major ports, namely, Jawaharlal Nehru Port and Mumbai Port in Maharashtra.

(c) and (d) The Ministry of Shipping reviews the performance of the major ports including their cargo handling operations from time to time.

(e) The information for the 12 major ports is contained in the table below :

Year	Cargo handled in 12 major ports (in million tonnes)	Total gross income in 12 major ports including income from cargo handling (Rs. in crores)
1999-2000	271.92	4080.36
2000-2001	281.10	4302.64
2001-2002	287.57	4904.16

#### **HIV Infected Drug Addicts**

1512. SHRI ADHIR CHOWDHARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item "Delhi tops list of HIV infected drug addicts" as reported in 'The Hindu' dated June 26, 2002;

(b) if so, the facts of the matter reported therein; and

(c) the steps taken/being taken by the Government to check spread of HIV infected addicts in the Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Yes. Sir. National AIDS Control Organisation conducts annual round of HIV Sentinel surveillance during August to October every year, all over the country, in designated sentinel sites, which also includes sites for injecting drug users (IDU).

During 2001 round of HIV Sentinel surveillance, one IDU site in Delhi reported HIV prevalence amount IDU as 2.4%.

(c) In order to prevent and control the spread of HIV/AIDS in India, Govt. of India has launched a comprehensive Programme, currently under implementation throughout the country as a centrally sponsored scheme with the following components

- Reducing the spread of HIV in groups at high risk by identification of target populations and providing peer counseling, condom promotion, and treatment of sexually transmitted infections. In case of injecting drug users, harm reduction intervention such as needle exchange programme is also promoted.
- Preventive intervention for the general population by Information, Education and Communication (IEC) and awareness campaign, provision of voluntary testing and counseling, safe blood transfusion services and prevention of occupational exposure.
- Providing financial assistance for opportunistic infections, home and community based care.
- Strengthening effectiveness and technical, managerial, financial sustainability at National, State and Municipal Levels.
- Promoting collaboration amongst public, private and voluntary sectors.

*[Translation]*

**Incentives to Doctors by Drug  
Manufacturing Companies**

1513. SHRI BHUPENDRASINH SOLANKI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the drug manufacturing companies are providing several type of incentives to the doctors for promotion of their medicines;

(b) if so, whether the Government propose to get it investigated and take stringent measures to curb it;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (d) The Medical Council of India in its regulations viz. the Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002 have prescribed that :

6.4.1 A physician shall not give, solicit, or receive nor shall be offer to give solicit or receive, any gift, gratuity, commission or bonus in consideration of or return for the referring, recommending or procuring of any patient for medical, surgical or other treatment. A physician shall not directly or indirectly, participate in or be a party to act of division, transference, assignment, subordination, rebating, splitting or refunding of any fee for medical, surgical or other treatment.

6.4.2 Provisions of para 6.4.1 shall apply with equal force to the referring, recommending or procuring by a physician or any person, specimen or material for diagnostic purposes or other study/work. Nothing in this section, however, shall prohibit payment of salaries by a qualified physician to other duly qualified person rendering medical care under his supervision.

Under the above Regulations, Chapter-8 provides for punishment and disciplinary action which can be taken against doctors contravening the provisions of the regulations. If specific complaints are brought up before the Council the same will be referred to the State Medical

Council concerned with which the doctor is registered or in case of those directly registered with Medical Council of India, action will be taken by the Ethical Committee of the Council after necessary inquiries.

**Investigation of Cases**

1514. SHRI SURESH CHANDEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any Vigilance Committee has been constituted to investigate scams in Post-Graduate Institute of Medical Sciences and Research, Chandigarh;

(b) if so, the time by when it was constituted;

(c) the number of cases referred by PGI to the Vigilance Committee till today since its inception; and

(d) the number of cases investigated and number of cases still pending with the Committee? \*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (d) There is no Vigilance Committee in the Post Graduate Institute of Medical Education and Research, Chandigarh. However, a Vigilance Cell has been functioning at the Institute since October, 1994 and carrying out investigation of specific vigilance complaints. As on 1st April, 2001, 21 cases were pending in the Vigilance Cell and 13 new cases were received during the year 2001-2002. In all, the Vigilance Cell investigated 34 cases in the year 2001-02 and 19 cases were concluded after due enquiry. 15 cases were pending as on 19.7.2002.

*[English]*

**Treatment in Private Hospitals**

1515. SHRI NARESH PUGLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have allowed CGHS beneficiaries and pensioners in Delhi to get direct treatment of various ailments in private hospitals;

(b) if so, the details thereof;

(c) the names of the private hospitals authorized for the purpose;

(d) whether these hospitals have also agreed not to insist on advance payments and to send their bills for payment direct to the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) CGHS beneficiaries (both serving and pensioners) have the option of availing general/specialized treatment and diagnostic procedures at private hospitals/diagnostic centres recognised under CGHS Delhi after obtaining the recommendation regarding line of treatment from the specialist of CGHS/Govt. hospital/CMO in-charge of the dispensary and prior permission from the concerned office/Department in the case of serving employees and from the CMO In-charge of CGHS dispensaries in the case of pensioner beneficiaries.

(c) The names of private hospitals/diagnostic centres recognised under CGHS Delhi have already been circulated to all Ministries/Departments of the Government of India vide Department of Health's O.Ms dated 7.9.2001, 15.3.2002, 6.5.2002 and 14.5.2002.

(d) and (e) Paras 10 and 11 of Department of Health's O.M. dated 7.9.2001 has given the categories of CGHS beneficiaries who would get credit facilities for taking treatment in private hospitals recognised under CGHS Delhi both in prior permission cases and in emergency condition (as mentioned in the Memorandum of Agreement) in which case the recognised hospital shall not refuse admission/demand advance from beneficiaries and shall submit the bills for reimbursement subject to the ceiling of approved rates to the Government.

[Translation]

#### Panchayat Sanchar Seva Kendra

1516. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether any policy has been formulated for providing better postal services in rural areas through 'Panchayat Sanchar Sewa Yojna';

(b) the number of 'Panchayat Sanchar Sewa Yojna Centres' opened in the country especially in Maharashtra during last three years including this year till date and the evaluation of their work disposal;

(c) whether there is any proposal to open 'Panchayat Sanchar Sewa Yojna Centre' in Maharashtra particularly at Ahmednagar; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) Yes, Sir. A target for opening of 1500 Panchayat Sanchar Sewa Kendras during the year 2002-2003 all over the country is fixed for providing postal counter facility in the Gram Panchayat Villages which are having no post office. Opening of the PSSKs is subject to fulfillment of prescribed norms and availability of requisite resources.

(b) The number of Panchayat Sanchar Sewa Kendras opened in the country and Maharashtra during the last three years is given in the Statement. All these PSSKs are providing counter services relating to sale of postage stamps and stationery, booking of registered articles and grant of certificate of posting.

(c) and (d) Yes, Sir. A target for opening of 150 PSSKs has been fixed for Maharashtra Circle. The opening of PSSKs is subject to fulfillment of prescribed norms and availability of requisite resources. No separate target has been fixed for Ahmednagar.

#### Statement

##### Number of PSSKs opened during the Last Three Years

Year	In the Country	In Maharashtra
1999-2000	482	62
2000-2001	1928	208
2001-2002	2042	150
2002-2003 (upto 30.6.2002)	Nil	Nil

[English]

#### Surprise Checks of CGHS Dispensaries

1517. DR. S. VENUGOPAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether the Government are carrying out surprise checks of CGHS dispensaries to ensure availability of medicines as well as presence of doctors' punctually;

(b) if so, the number of raids conducted during the last six months in Delhi; and



(c) the action taken by the Government against the errant doctors and staff?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Yes Sir.

(b) The information is given at statement.

(c) The observations of the Inspecting Officers mainly relate to : shortage of medicine supply from MSD, lack of punctuality in some cases, delay in supply of medicines by local chemists and giving substitutes of branded medicines/drugs, lack of cleanliness, poor maintenance of the buildings by CPWD, behavioural lapses in some cases.

As a follow up action of these inspections, standing instructions have been reiterated to maintain discipline and punctuality, proper supervision of cleanliness, polite and proper behaviour, maintenance of the buildings in cooperation with CPWD. Explanations have been sought from the errant doctors and staff. In one case, a doctor has been transferred out of the dispensary.

#### **Statement**

The details of the inspections of CGHS dispensaries conducted during January 2002 to June 2002 dispensary-wise as under :

#### **Inspections of CGHS dispensaries of Delhi conducted by the Task Force**

**17th January, 2002**

Sarojini Nagar Market

Chanakya Puri dispensary

Lodhi Road dispensary

**14th May 2002 to 27th May, 2002**

Pushp Vihar

M.B. Road

Mayur Vihar

Hari Nagar

Yamuna Vihar

Laxmi Nagar

Pusa Road

New Rajinder Nagar

Janakpuri (C4/A)

South Avenue

Telegraph Lane

Constitution House

**11th June, 2002 to 14th June, 2002**

Kidwai Nagar

Laxmi Bai Nagar

Seva Nagar (including Pathological Laboratory and Homoeopathic Unit)

Moti Bagh

Nanak Pura

Netaji Nagar

R.K. Puram Sector 12 (including Homoeopathic and Ayurvedic dispensary),

R.K. Puram-III

R.K. Puram-V

#### **Inspections conducted in the Central Zone of CGHS Delhi by Additional Director (CZ)**

**January, 2002**

South Avenue

**February, 2002**

Pragati Vihar

President's Estate

Lodhi Road

Central Sectt.

Telegraph Lane

Constitution House

**April, 2002**

Chanakypuri

Gurgaon	<b>April, 2002</b>
Chitragupta Road	Nanakpura
Minto Road	Malviya Nagar
Paharganj	Laxmibai Nagar
Noida	<b>May, 2002</b>
Dr. Z.H. Road	Sadiq Nagar
<b>May, 2002</b>	M.B. Road
Faridabad	<b>June, 2002</b>
Ghaziabad	Srinivaspuri
Gole Market	Srinivaspuri
Kali Bari	<b>Inspections conducted in the North Zone of CGHS Delhi by Additional Director (NZ)</b>
Kali Bari (H)	<b>January, 2002</b>
<b>June, 2002</b>	Rajouri Garden
South Avenue	East Patel Nagar
Pandara Road	<b>February, 2002</b>
Noida	Naraina Vihar
Constitution House	Delhi Cantt
<b>Inspections conducted in the South Zone of CGHS Delhi by Additional Director (SZ)</b>	Janakpuri-II
<b>February, 2002</b>	Tilak Nagar
Lajpat Nagar	Janakpuri-II
M.B. Road	Paschim Vihar
S.N. Market	Sunder Vihar
R.K. Puram-VI	Pitampura
R.K. Puram-I	Ashok Vihar
Hauz Khas	Shakurbasti
<b>March, 2002</b>	Inderpuri
Netaji Nagar	Karol Bagh
Moti Bagh	<b>March, 2002</b>
R.K. Puram-V	New Rajinder Nagar
R.K. Puram-III	Janakpuri-I

Janakpuri (Ayurvedic)  
 Hari Nagar  
 West Patel Nagar  
 Dev Nagar  
 Palam Colony  
 Dev Nagar (Homeo)  
 Rohini  
 Rajouri Garden  
**April, 2002**  
 Tilak nagar  
 East Patel Nagar  
 Palam Colony  
 New Rajinder Nagar  
**May, 2002**  
 Pusa Road  
 Naraina Vihar  
 Delhi Cantt  
 Nangal Raya  
 Rajouri Garden  
 Tri Nagar  
 Ashok Vihar  
 Sunder Vihar  
 Paschim vihar  
**June, 2002**  
 Janakpuri-II  
 Tilak Nagar  
 Pitampura  
 Shakurbasti  
 New Rajinder Nagar  
 Dev Nagar  
 Dev Nagar (Homeo)

Janakpuri-I  
 Janakpuri (Ayurvedic)  
**Inspections conducted in the East Zone of CGHS Delhi  
 by Additional Director (EZ)**  
**January, 2002**  
 Laxmi Nagar  
**February, 2002**  
 Vivek Vihar  
 Mayur Vihar  
 Darya Ganj  
 Chandni Chowk  
 Kingsway Camp  
**March, 2002**  
 Vivek Vihar  
 Shakurbasti  
 Yamuna Vihar  
**April, 2002**  
 Chandni Chowk  
 Kingsway Camp  
 Mayur Vihar  
**May, 2002**  
 Yamuna Vihar  
 Timarpur  
**June, 2002**  
 Laxmi Nagar  
 [Translation]

**Post Offices in Bihar**

1518. SHRI RAJO SINGH :

DR. M. P. JAISWAL :

Will the Minister of COMMUNICATIONS AND  
 INFORMATION TECHNOLOGY be pleased to state :

(a) the category-wise number of post offices functioning in Bihar at present;

(b) the number of villages in the State where postal facilities have not been provided so far;

(c) whether the Government propose to open new post offices in the newly developed areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) There are 31 Head Post Offices, 10 Mukhya Dak Ghars, 1019 Sub Post Offices, 99 Extra Departmental Sub Post Offices and 7850 Extra Departmental Branch Post Offices functioning in Bihar at present.

(b) The postal facilities of daily delivery and collection of mails and sale of postal stamps and stationery are available to all the villages in the State.

(c) and (d) New Post offices, in the newly developed areas, are opened whenever there is demand for it, which is however, subject to fulfillment of prescribed norms and availability of requisite resources.

[English]

**Inclusion of Hepatitis and  
Chicken Pox in UIP**

1519. SHRI SURESH RAMRAO JADHAV :  
SHRI Y. V. RAO :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are considering to include Hepatitis A, B and C vaccines and Chicken Pox in the Universal Immunization Programme (UIP);

(b) if so, the areas likely to be covered, State-wise; and

(c) the time by which it is likely to be extended to the entire country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) Action for a pilot project for introduction of Hepatitis-B vaccine in the Universal Immunisation Programme in slums of 15 cities during (2002-2003) and 32 districts

(2003-2004) has been initiated. List of cities and districts is enclosed as statements. Expansion of the Hepatitis-B vaccination programme to additional areas will be considered subsequently. There is no proposal to introduce Hepatitis A & C and chickenpox vaccines in the Universal Immunisation Programme.

**Statement**

*List of Cities and Districts*

**List of Cities**

S.No.	Name
1.	Greater Mumbai
2.	Kolkatta
3.	Chennai
4.	Delhi
5.	Hyderabad
6.	Bangalore
7.	Ahmedabad
8.	Kanpur
9.	Pune
10.	Lacknow
11.	Vadodra
12.	Jaipur
13.	Indore
14.	Patna
15.	Bhopal

**List of Districts**

S.No.	State	District
1	2	3
1.	Tamil Nadu	1. Madurai
		2. Nilgiri
		3. Virudhnagar
		4. Ramanathapuram

1	2	3
2. Kerala	5. Alapuzzha	
	6. Ernakulam	
	7. Pathamithan	
3. Karnataka	8. Kodagu (Kurg)	
	9. Shimoga	
	10. Mysore	
4. Andhra Pradesh	11. Chittoor	
	12. Vijzayanagar	
5. Goa	13. Goa	
6. Maharashtra	14. Ratnagiri	
	15. Chandrapur	
	16. Satara	
7. Madhya Pradesh	17. Balaghat	
8. Orissa	18. Sungdergarh	
9. Punjab	19. Ropar	
	20. Hoshiarpur	
10. Haryana	21. Panchkula	
	22. Ambala	
11. Himachal Pradesh	23. Hamirpur	
	24. Solan	
12. Uttaranchal	25. Nainital	
13. Pondicherry	26. Pondicherry	
14. Lakshdweep	27. Lakshdweep	
15. Assam	28. Jorhat	
	29. Sibsagar	
16. Jammu & Kashmir	30. Rajouri	
	31. Udhampur	
17. Gujarat	32. Surat	

### Disposal of Bio-Medical Waste

1520. SHRI AJAY SINGH CHAUTALA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that many Government/Private Hospitals and Nursing Homes in Delhi do not have proper mechanism for disposal of their bio-medical waste;

(b) if so, the hospital/nursing homes identified by the Government; and

(c) the corrective measures taken/proposed to be taken to tackle the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) The Central Pollution Control Board has informed that Delhi Pollution Control Committee has carried out a survey in 50 health care establishments, of which 19 health care establishments have been found to manage the waste in poorly and very poorly condition. Two common treatment facilities are working in Delhi, which collect the waste from health establishments for treatment. Government of NCT of Delhi has also floated a tender for setting up of new common treatment facility in Delhi.

[Translation]

### Underground Cable in Uttar Pradesh

1521. SHRI RAM RATI BIND : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the total length, value and type of underground cable laid for providing telephone facilities in various villages of Mirzapur, Bhadohi, Varansi, Jaunpur, Azamgarh districts in Uttar Pradesh during each of the last three years and current year (upto June, 2002);

(b) the amount of expenditure incurred by various departments separately for laying underground cable in the said districts;

(c) the number of telephone connections provided in each district through aforesaid underground cable;

(d) whether it is a fact that telephone connections in these districts have not been provided to the customers even after release of telephone connections; and

(e) if so, the measures being taken by the Government to provide telephone facility promptly in these districts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) to (e) Information is being collected and will be laid on the table of the House.

[English]

#### ILD Services by MTNL

1522. SHRI SUSHIL KUMAR SHINDE : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether Mahanagar Telephone Nigam Limited (MTNL) have sought permission of the Government to operate International Long Distance Service (ILD).

(b) whether BSNL have also submitted their application for the ILD.

(c) if so, whether their requests have been considered by the Government; and

(d) if so, the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) Yes. Sir.

(c) and (d) The applications of M/s. Mahanagar Telephone Nigam Limited (MTNL) and M/s Bharat Sanchar Nigam Limited (BSNL) for International Long Distance Service license are under examination.

#### Expansion of Telephone Exchanges

1523. SHRI PRABODH PANDA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the number of telephone exchanges alongwith their respective capacity functioning at present in West Bengal, district-wise;

(b) whether the Union Government propose to set up new telephone exchanges and expand the capacity of existing exchanges in this State;

(c) if so, the details thereof;

(d) whether the government propose to introduce cellular phone service in all District Headquarters of West Bengal; and

(e) if so, the time by which it will be started?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) Details are given at the statement.

(b) and (c) It is proposed to commission around 176 telephone exchanges including main and expansion, with capacity addition of approximately 3.10 lakh during the current financial year in West Bengal.

(d) and (e) Cellular phone service is already working for the entire area under the jurisdiction of Kolkata Telephone District. In remaining districts of West Bengal, services are expected to be available in the last quarter of the current financial year.

#### Statement

*District-Wise Number of Telephone Exchanges with their Respective Capacity Functioning in West Bengal as on 30.6.2002*

Sl.No.	Name of District	No. of Exchanges	Total Capacity
1	2	3	4
1.	Burdwan	173	224722
2.	Murshidabad	90	84700
3.	Bakura	65	51220
4.	Howrah	59	169494
5.	Hoogly	117	204598
6.	24 Pargannas (N)	107	247852
7.	24 Pargannas (S)	96	149149
8.	Coochbehar	33	38304
9.	Jalpaiguri	51	55588
10.	Midnapur	164	146044
11.	Nadia	77	101142
12.	Malda	54	57476

1	2	3	4
13.	Purulia	29	24104
14.	Dinajpur (N)	45	47776
15.	Dinajpur (S)	30	35976
16.	Darjœeling	79	108456
17.	Birbhum	84	60220
18.	Calcutta	188	957922

[Translation]

### Testing the Quality of Medicines

1524. SHRI HARIBHAI CHAUDHARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have made any arrangements to test the quality of medicines;

(b) if so, the number of medicines tested during

the last three years and the number of medicines found spurious during testing alongwith the names of such medicines and the companies also which manufactured them; and

(c) the nature of action taken by the Government against these companies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) Yes, Sir. Under the provisions of Drugs and Cosmetics Act, 1940 and rules thereunder, State Governments have been empowered to enforce check on quality of medicines manufactured and sold in the market. The State Drugs Control Officers randomly draw samples from manufacturers, traders and get their quality validated through Govt. Laboratories.

(b) and (c) As per the feedback available from the State Licensing Authorities 38936; 35570 and 36947 samples of drugs were tested during the year 1998-99; 1999-2000 and 2000-2001 respectively. A statement indicating the names of the medicines, chemists/manufacturers together with the action taken against them is enclosed.

### Statement

*A statement indicating name of the medicines, chemists/manufacturers against whom action has been taken by the licensing authorities for selling not of standard quality drugs infringing Drugs and Cosmetics Rules for the period 1999-2000 and 2000-2001*

Name of the State	Name of Chemist	Name of Drugs and Manufacturer	Action taken
1	2	3	4
Karnataka	1. (1) Sri Kashinath, Prop and qualified person of M/s. Shivaleela Medical and General Stores, Bagdal, Bidar Distt.	Cynocobalamine Injection IP Batch No. 197102 M/s. Blession Chemicals and Pharmaceuticals, Vijaywada, A.P.	Prosecution launched
	2. (2) Dr. K. K. Chandappa, Managing Director and Sri K. H. Dhananjaya I/C of M/s. Vishwabharathi Nursing Home, Hanumantha Nagar, Bangalore	Bactazole Suspension Batch No. 21096 M/s. Lyovak Labs, 26, Jafferbhoy Indl. Estate, Bombay-59  Trigen Suspension Batch No. CT 438 M/s. Oxford Lab., Nidamanure  Polybion Syrup Batch No. LR 697	Prosecution launched

1	2	3	4
		M/s. E. Merk (I) Ltd., Dr. Anne Besant Road, Worli, Bombay-18	
Goa	3.	1. Vitamin B1 B6 B12 Inj. Cobastan ampoule B.No.PAS II M/s. Smith Stairstreet Pharma- ceuticals Ltd., 618, Covent Road, Kolkata	Prosecution launched
	4.	2. Maximulti Multivitamin Syrup 200 ml B.No. 22796 M/s. Bright Drugs Industries Ltd., 45-A, Sector F, Sanwar Road, Indore 452003	Prosecution launched
	5.	3. Cloxacillin Capsules (Ampicillin Cloxacillin Cap) B. No. 1024 M/s. Osho Pharma Pvt. Ltd., Ahmedabad Gujarat	Prosecution launched
Andhra Pradesh	6.	M/s. Ganesh Medical Agencies, Triupati and its partners and M/s. Omkar Medical Vijaywada and its partners.  M/s. Omkar Medical Vijayawada and its Partners and M/s. Ganesh Medical Agencies, Tirupati M/s. Ganesh Medical Agencies, Tirupati	Metherglin Injection. Ampoules, B.No. 70954 K M/s. Korten Pharmaceuticals, Thane  Prosecution ordered on 30.08.2000
	7. i.	M/s. Sairam Medical Agencies, Hyderabad	Restedine-500 mg, Batch No. 5J5271B & 7J5271B 16/05/2000
	ii.	M/s. Siramajaneya Medical Agencies, Narasaraopet	M/s. Synbiotics Ltd., Baroda
	iii.	M/s. Vinayaka Medical Agencies, Ongole	
	iv.	M/s. Maruthi Medical and Fancy Stores, Addanki	
	v.	M/s. Medi Aids Pharma Distributers, Malakpeta, Hyderabad	Charge sheet filed on 30.12.2000
	8. i.	M/s. Renuka Medical Corporation, Chirala	Omez Capsules, Batch No. 20M16939 Prosecution order issued
	ii.	M/s. Sree Enterprise, Guntur	M/s. Dr. Reddy's Laboratories, Hyderabad
	iii.	M/s. Sun Rise Pharma, Guntur	
	iv.	M/s. Sree Balaji Pharma Distributers, Secunderabad	



1	2	3	4
	v. M/s. Prasad Medicals Chirala		
	vi. M/s. Ram Medicals, Tenali		
	vii. M/s. Vegneshwara Medical Agencies, Guntur		
	viii. M/s. Ch. Ganadisetty Medical Stores, Chirala		
	ix. M/s. Sri Devi Distributors, Tenali		
9.	i. M/s. Sai Ram Medical Agencies, Inderbagh Hyderabad and 03 others	Phexin Capsules 500 mg Batch No. U558	Charge sheet filed
	ii. M/s. Sai Sarath Pharma, Vijayawada	M/s. Glaxo India Ltd., by M/s. Capsulation Services Ltd., Mumbai	
10.	M/s. Srinivasa Medical Agencies, Tenali	Primolut-N Batch No. 1578 B.No. 1636 M/s. German Remedies Mumbai	Prosecution order issued
	M/s. Sivasavi Pharma Distributors, Hindpur and its partners	-Do-	-Do-
	i. M/s. Sri Sivashakti Pharma, Hyderabad	-Do-	-Do-
	ii. M/s. Cillzen Pharma Distributors, Ongole		
	iii. M/s. Raghavandra Medical Agencies, Vijaywada		
	iv. M/s. Hari Kiran Medical Agencies, Nandyal		
	v. M/s. Bhagwan Medicals, Cuddapah		
	vi. M/s. Giriraj Textiles, New Delhi		
11.	M/s. Praveen Agencies Inderbagh, Hyderabad	Crocic Tablets, Batch No. 9045M/s Smithkline Beecham Asia Pvt. Ltd., Mysore	Charge sheet filed
	M/s. Sai Agencies, Atzaigung Hyderabad	-Do-	Prosecution order issued
12.	Sri Rakesh Sharma, Jambagh Hyderabad	Depin Retard Tab B.No. 7017 M/s. Cadilla Healthcare Ltd., Ahmedabad	Charge sheet issued
13.	i. M/s. Bhavya Medical Agencies, Ongole	Eptoin Tablets Batch No. JC 147 M/s. Kare Mabs Pvt. Ltd., Goa	Prosecution order
	ii. M/s. Sri Rakakrishna Medical Agencies, Tenali		
	iii. M/s. Sanjeevani Medicines, Narasaropet		
	iv. M/s. Sai Med Systems, Vishakhapatnam		
	v. M/s. Harika Medical Agencies Guntur		

1	2	3	4
14.	M/s. Venkateshwara Medical Syndicate Bhimavarana	Gramogyl Suspension Batch No. LO3895 M/s. Oscar Pharmaceuticals Pvt. Ltd., New Delhi	Charge sheet filed
15.	M/s. Venkateshwara Medical Corporation Tanuku & M/s. Nava Jyothi Medical Hall Tanuku	Gramogyl Suspension Batch No. LO3895 M/s. Oscar Pharmaceuticals Pvt. Ltd., New Delhi	Charge sheet filed
16.	M/s. Teja Medical Agencies, Vijayawada	Amoxycillin 500 Batch No. 009 M/s. S.P. Pharma, Hyderabad	Charge sheet filed
17.	M/s. Om Sri Sai Ram Medical Agencies, Narasaraopet	Mikacin Injection 500 mg Batch No. 0105GB M/s. Aristo Pharmaceuticals Ltd., New Delhi	Charge sheet filed
18.	i. Vishnu Priya Medical Corporation, Ongole ii. M/s. Varmsee Pharmaceuticals Narasaraopet iii. M/s. Sivakameswan Medical Agencies, Narasaraopet iv. M/s. Vijaya Lakshmi Medical Agencies, Narasaraopet	Bidanzen Forte (R) tabs Batch No. BFM 238 M/s. Biddle Sawyer Ltd., Mumbai	Prosecution order issued
19.	M/s. Sri Medical and General Stores, West Marredpally, Sec'bad	Zanocin-200 Tablets Batch No. K00398 M/s. Ranbaxy Laboratories Ltd., Dewas, M.P.	Prosecution order issued
20.	M/s. Sri Medical and General Stores, West Marredpally, Sec'bad  i. M/s. Subash Pharma Hyderabad ii. M/s. Balaji Medical Corporation, Sec'bad iii. M/s. Sunrise Pharma, Guntur	Omez Capsules Batch No. 20M 16939 M/s. Dr. Reddy's Laboratories Ltd., Hyderabad  Omez Capsules Batch No. 20M 16939 M/s. Dr. Reddy's Laboratories Ltd., Hyderabad	Prosecution order issued  Prosecution order issued
21.	M/s. Gupta Pharma Distributors, Hyderabad	Gestin Tablets Batch No. TG 101 M/s. Martin and Harris Laboratories Ltd., Gurgaon, Haryana	Charge sheet filed
22.	M/s. Sri Venkateshwara Medical and General Stores, Makhtal, Mahboobnagar and 2 partners	Panacur Vet Powder 25% Batch No. BV077 & BV0148	Charge sheet filed

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	M/s. Prakash Medical Agencies, Nellore	M/s. Hoeschst Roussel Vet Pvt. Ltd., Mumbai	Charge sheet filed
23.	M/s. SVR Medical Agencies Karimnagar	Diclomol Tabs Batch No. C0088 & C0568 M/s. Win Medicare, Modi Puram	Charge sheet filed
24.	M/s. SVR Medical Agencies Karimnagar	Dipin Retard Tablets Batch No. 7017 M/s. Cadila Healthcare Ltd., Ahmedabad	Charge sheet filed
25.	M/s. Laxmi Medical Distributors, Vijayawada	Tetracycline Caps IP Batch No. HP020 M/s. Hicks Pharma, Vijayawada	Charge sheet filed
26.	M/s. Ahalya Medical and General Stores, Maachilipatanam	Hydrogen Peroxide U.S.P.B.No. 003 M/s. Mahaveer Laboratories, Hyderabad	Charge sheet filed
27.	M/s. Sri Subba Guru Yogendra Bottles and Pharmaceuticals, Vijayawada	Sterile Water for injection Batch No. 221 M/s. AMK Pharmaceuticals laboratories, Cuttak	Charge sheet filed
28.	M/s. Laxmi VenkataRamana Medical and Fancy Stores, Narasaraopet	Amplicid 100 mg Batch No. AB 01 M/s. Bruffin Laboratories, Gujarat	Charge sheet filed
Himachal Pradesh 29.	M/s. Thakur Medical Stores, Pahar Mandi, H.P.	Ophthalmic Soln. Ciprofloxacin USP B.No. MSJ-7260 M/s. Sanjivani Parentrals, Navi Mumbai	Prosecution launched
30.	M/s. Aman Medical Stores, Bilas Pur H.P.	Cipremax Susp. B.No. 28898 M/s. Torque Pharmaceutical	Prosecution launched
31.	M/s. Noble Traders, Mandi, H.P.	Tab. Spasgun B.No. Sp-981 M/s. Axen Labs Pvt. Ltd., Nasrela, Punjab	Prosecution launched
32.	M/s. Gupta Medical Store, Rewalsar, Mandi H.P.	Eye drops Deumycitin B.No. 9803 M/s. Dueful Labs Pvt. Ltd. Jaipur, Rajasthan	Prosecution launched
33.	M/s. Chaudhary Medical Store, Gohar, Mandi H.P.	Suapn. Videxil B.No. EK-22 M/s. Viva Labs Pvt. Ltd., Kalol, Mehsana, Gujarat.	Prosecution launched
34.	M/s. Him Medical Store Manali, Kullu, H.P.	Tablets Themibutel-800 B.No. 2859 M/s. Themis Chemicals Vapi, Gujarat	Prosecution launched

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	35. M/s. Chaudhary Medical Store, Kullu, H.P.	Eye/Ear drops Nerkim B.No.9808 M/s. Kim Pharma Pvt. Ltd., Ambala Cantt (Haryana)	Prosecution launched
Haryana	36. M/s. Sunil Kumar, Bhiwani	Cotrimoxasole Tab. B.No. 3049,7017 M/s. Medicure, Bhiwani	Prosecution launched
	37. M/s. Sunil Kumar, Bhiwani	Sodium Chloride & Dextrose Inj.I.P. B.No. 4506 M/s. Ives Drugs India, Dhar (M.P.)	Prosecution launched
	38. M/s. Partap Singh, Haryana Medical Store, Matloda, Panipat	Erythromycin Estolate Tab. (Althocine) B.No. 89525, 99107 M/s Pan Pharma, Gujarat	Prosecution launched
	39. M/s. Partap Singh, Haryana Medical Store, Matloda, Panipat	Oxytetracycline Hydrochloride Capsule B.No. 651 M/s. Bio-Kem Labs, New Delhi.	Prosecution launched
	40. M/s. Partap Singh, Haryana Medical Store, Matloda, Panipat	Oxytetracycline Capsule IP 250 mg B. No. EX-109, 109 M/s. Excel Pharmaceuticals Pvt. Lte., Thane	Prosecution launched
	41. Dr. Jile Singh, Hisar	Yellow Coloured Coated Tabs. Nil Not Labelled	Prosecution launched
Delhi	42. M/s. Raj Medicos, Bhagirath Placc, Delhi	Dexamethazone Tablet I.P. B. No. 2798 M/s. Nutek Laboratories, Bhiwadi	Prosecution launched
	43. M/s. Kamaldeep, Bhagirath Place, Delhi	Dexamethasone Tabs. I.P. B. No. D-160 M/s. Crystal Pharmaceuticals, Ambala	Prosecution launched
	44. M/s. Royal Pharma, Bhagirath Place, Delhi	Cap. Ampicillin & Cloxacillin (Geneclox) B. No. GX-01 M/s. Gene Pharma, Delhi-52	Permission to manufacture the drug withdrawn
	45. M/s. Narula Medicos, Madangir, New Delhi	Kofli Expectorant B. No. 9865 M/s. IJ Pharmaceuticals Pvt. Ltd., one month Jaunpur, New Delhi	Manufacturing permission suspended for one month
	46. M/s. Shree Medical Store, Navin Shahdara, Delhi	Altinol Tab. B. No. 32899 M/s. Alfa Pharmaceuticals, Faridabad	Manufacturing permission suspended for one month

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	47. M/s. Modern Agencies, Bhagirath Place, Delhi	Urogan Syrup (Promethazine HCL Syrup) B. No. N-364 M/s. U.K. Pharma, Shahdara, Delhi	Manufacturing permission cancelled
	48. M/s. Naveen International, Paharganj, New Delhi	Ibuprofen Tab. B. No. 2215 M/s. Unisule Pvt. Ltd., Indl. Area, Sonapat	Prosecution launched
	49. M/s. Akay Agencies, Bhagirath Place, Delhi	D-Chlorex Eye/Ear Drops B. No. DC-577 M/s. Glynene Pharmaceuticals Chandigarh	Mfg. permission withdrawn by DC Chandigarh
	50. M/s. Durga Medical Store, Inder Puri, New Delhi	Chymoral Forte Tabs. B. No. 82407 Purported to be mfd. by M/s. Elder Pharmaceuticals Ltd. New Bombay	Prosecution launched
	51. M/s. Modern Agencies, Sarojini Nagar, New Delhi	Gingitone Gum Paint B. No. 197 M/s. Ball Research Pharma, Delhi	Mfg. firm warned
	52. M/s. Super Bazar, Connaught Place, New Delhi	Paracetamol Tab. (Cetacin) B. No. H 3549 M/s. Alphine Industries, New Delhi	Mfg. permission cancelled
Gujarat	53. M/s. J.P. Enterprises, Ahmedabad	Hemotin Cream B. No. 06 M/s. Hindustan Medicines Product, Barouni	Prosecution launched
	54. M/s. J.P. Pharma, Ahmedabad	Hemotin Cream B. No. 06 M/s. Hindustan Medicines Product, Barouni	Prosecution launched
	55. M/s. Ashok Chemist, Vadodara	Metarex Tab. B. No. M-0503 M/s. Shalman Pharmaceuticals Pvt. Ltd., Vadodara	Prosecution launched
	56. M/s. Bharuch Medical Agency, Bharuch	Hemotin Cream B. No. 04 M/s. Hindustan Medicines Product, Barouni	Prosecution launched
	57. M/s. J.P. Enterprises, Ahmedabad	Hemotin Cream B. No. 04 M/s. Hindustan Medicines Product, Barouni	Prosecution launched
	58. M/s. J.P. Pharma, Ahmedabad	Hemotin Cream B. No. 04 M/s. Hindustan Medicines Product, Barouni	Prosecution launched

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59.	M/s. Mahavir Medical Stores. Vesma, Navasari	Boric Acid I.P. B. No. 50/55 M/s. Royal Pharmacy Gandevi, Navasari	Prosecution launched
60.	M/s. Maruti Medical Corpn., Bhavnagar	C-Mox Suspension B. No. 749 M/s. Cliffton Laboratories Pvt. Ltd., Vasai, Dist. Thane	Prosecution launched
61.	M/s. Patel Drugs House, Bhavnagar	C-Mox Suspension B. No. 749 M/s. Cliffton Laboratories Pvt. Ltd., Vasai, Dist. Thane	Prosecution launched
62.	M/s. Ramnath Medical Supply Co., Ahmedabad	C-Mox Suspension B. No. 749 M/s. Cliffton Laboratories Pvt. Ltd., Vasai, Dist. Thane	Prosecution launched
63.	M/s. Bharat Medical Supply Co., Mumbai	C-Mox Suspension B. No. 749 M/s. Cliffton Laboratories Pvt. Ltd., Vasai, Dist. Thane	Prosecution launched
64.	M/s. Shriji Medical Stores, Godhara, Bhavnagar	Oxytocin Inj. B.P. (Vet) B. No. A-007 M/s. AKR Pharmaceuticals, Barouni	Prosecution launched
65.	M/s. JP Enterprises, Ahmedabad	Oxytocin Inj. B.P. (Vet) B. No. OM-233 M/s. Rathi Laboratories (Hindustan) Pvt. Ltd., Patna	Prosecution launched
66.	M/s. Vora Medical, Vyara	Inframycin Ophthalmic Ointment B. No. 1E-1 M/s. Pilco Pharma Pvt. Ltd., Kanpur	Prosecution launched
67.	M/s. Padmavati Pharma Supply, Ahmedabad	Oxytocin Inj. B.P. (Vet) B. No. 0195 M/s. Rathi Laboratories (Hindustan) Pvt. Ltd., Patna	Prosecution launched
Jammu and Kashmir	68. M/s. Universal Trading Corpn. Jamia Masjid. Srinagar	Ampicillin Injection B. No. 1002,1003, 1056 M/s. Biomedica Int. Bhatinda, Punjab	Prosecution launched
	69. M/s. Jawa Enterprises, Srinagar	Rolled Bandage B. No. 12 M/s. Asian Surgicals Droning Corpn. Kanth, Moradabad	Prosecution launched
	70. M/s. Zahoor Enterprises, Baramulla	Ibulax-NR B. No. 635 Rubogestic B. No. 646 Marflu B. No. 637	Prosecution launched

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		M/s. Signit Lab Pvt. Ltd., 212, Aggar Nagar, Ludhiana	
	71. M/s. Pulwama Hospital	Compound Sodium Lactate Inj. B. No. E-404013, E-404614 M/s. Core Healthcare, Rajpora, Gujarat	Prosecution launched
	72. M/s. S.D. Hospital, Kupwara	Amoxycillin Capsules B. No. AX-601 M/s. Paam Pharmaceuticals, A-37/1, Indl. Area, Sikanderabad U.P.	Prosecution launched
	73. Govt. Hospital, Gandhi Nagar, Jammu	Prochlorperazin Tablets B. No. PCP-108 Tablets M/s. Associated Pharma Works Kirti Nagar, New Delhi	Prosecution launched
	74. Shri Madan Lal r/o Hiranagar, Dist. Kathua	Unlabelled plastic container codeine phosphate & Chlor- pheniramine Maleate	Prosecution launched
	75. M/s. Sharma Medical Hall, Jourian, Jammu	Analgin Tab B. No. 2023 M/s. Medicare Behind Hichem, Bhiwani	Case is being pro- cessed for launching prosecution
Punjab	76. Name of person not stated	M/s. Medicare Behind Hichem, Bhiwani	Prosecution launched
	77. M/s. JP Hospital, Hoshiarpur, (Pb)	Name of manufacturer not stated	Prosecution launched
	78. Sh. Taranjit Singh s/o Piara Singh and Sh. Satinder Singh s/o Sh. Wassan Singh, Villagar Meeta Suriya, Gurudaspur (Pb)	Name of manufacturer not stated	Prosecution launched
	79. Name of person not stated	M/s. Gold Star Pharmaceuticals Pvt. Ltd., Vill. Dargu, I Ferozpur Road, Moga	Prosecution launched
	80. Dr. K.N. Sharma s/o Sh. Suraj Bhan, Owner of Sharma Nursing Home, Kakkarwal Chowk, Dhuri, Dist. Sangrur	Name of manufacturer not stated	Prosecution launched
	81. Sh. Ram Gopal s/o Sh. Hukum Chand, Pro. Gopal Clinic Opp. PHC Dhanaula, Sangrur	Name of manufacturer not stated	Prosecution launched
	82. Name of person not stated	M/s. Ventex Pharmaceuticals (I) Patiala	Prosecution launched

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	83. M/s. Delhi Medical Store, Dilkhusha Market, Jalandhar	Name of manufacturer not stated	Prosecution launched
	84. M/s. Devendra Medical Hall, Bhghichi Het Ram, Patiala	Name of manufacturer not stated	Prosecution launched
	85. M/s. Shyam Poly Clinic Nursing Home, Trunk Market, Rajpura, Patiala	Name of manufacturer not stated	Prosecution launched
	86. Name of person not stated	M/s. Skylsons Labs Pvt. Ltd., Rohtak Road, Gohana (Haryana)	Prosecution launched
	87. M/s. Aman Pharma Agency, Pindi Street, Ludhiana	M/s. Hoechst Morion Roussel Ltd. Mumbai	Prosecution launched
	88. (i) Gajinder Pal Singh s/o Mukand Lal, Pindi Street, Ludhiana	Name of manufacturer not stated	Prosecution launched
	(ii) M/s. Bhai Ji Traders Bhagirath Place, Delhi	Name of manufacturer not stated	Prosecution launched
	89. M/s. Pavittar Medical Hall, Jalalabad, Ferozpur	Name of manufacturer not stated	Prosecution launched
	90. Name of person not stated	M/s. Mefro Pharma, Mohali, Distt. Ropar	Prosecution launched
	91. Sh. Mohammed Rafiq s/o Mohammad Sadiq r/o Vill. Naili, PO Many Kot, Rajouri (J&K)	Name of manufacturer not stated	Prosecution launched
	92. Sh. Gurudarshan Singh s/o Gurdial Singh, Vill. Pahra, Gurudaspur	Name of manufacturer not stated	Prosecution launched
	93. Sh. Surinder Singh s/o Sh. Nirman Singh, Prop. M/s. Jagjit Medical Store, Naushera Majha Distt. Gurudaspur	Name of manufacturer not stated	Prosecution launched
	94. Sh. Gurdial Singh s/o Sh. Puran Singh VPO Manawala, Distt. Amritsar	Name of manufacturer not stated	Prosecution launched
	95. M/s. Mehta Medical Stores, Kotakpura, Distt. Faridkot	(i) M/s. Adison Pharmaceuticals, Fatehgarh Churian Road, Amritsar	Prosecution launched
		(ii) M/s. Pankaj Pharma, Bhatinda	Prosecution launched
Orissa	96. M/s. Dayal Enterprises, Mangabag, Cuttack	(i) M/s. New Bengal Drug House, Rambari Ghosh Lane, Calcutta	Prosecution launched
		(ii) M/s. Apex Pharmaceutical, New Indl. Estate Jagatpur, Cuttack	Prosecution launched



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Rajasthan	97 —	Halogen Tablets Batch No. H-079 W.H.Pharmaceuticals (P) Ltd., Malanpur (M.P.)	Prosecution launched
	98. —	Handloom Bandage Batch No. 6069, 1088 M/s. Indira Hath Kargha Vastra Utpadak Sahakari Samiti Ltd., Jaipur	Prosecution launched
	99. M/s. Bhargav Distributor, Jaipur & M/s. Rajmal Vijayraj Dangi, Sri-Dungargarh	Gentamicin Eye Drops Batch. No. 597 M/s. R.S. Pharmaceuticals, Jaitpura, Jaipur	Prosecution launched
	100. —	Handloom Bandages M/s. Modern Handloom Producers Co-operative Society Ltd., Jaipur	Prosecution launched
	101. M/s. Simco Remedies, Dawa Bazar, Indore, M/s. Meditrade Agencies, Dawa Bazar, Indore and M/s. Jain Traders, Mangalpura, Jhalwara	Sterile Water for Injection I.P. Batch No. DW-01 M/s. Systochem Laboratories Ltd., Ghaziabad	Prosecution launched
	102. M/s. Jai Ambey Medicals, Kota	Alupromot B. No. T-8020 M/s. Remedies Pharmaceuticals(I) Ltd., Delhi	Prosecution launched
	103. M/s. New Anglo Medical Hall, Ajmer	Tab. Codeine Sulphate Batch No. 923 M/s. Hindustan Pharma Pvt. Ltd., Gujarat	Prosecution launched
	104. M/s. Medi Pharma, Alwar and M/s. Victory Pharmaceuticals Distributor, Kota	Ocubate Eye Drops B. No. OB-385 M/s. Glynore Pharmaceuticals, Chandigarh	Prosecution launched
	105. M/s. Jain Agency, Jaipur and M/s. Khatri Distributor, Hindaun City	Omerex Capsules B. No. 126 M/s. Gujrat Turce Laboratory, Mehsana	Prosecution launched
	106. M/s. Parasnath Medical Corner, Banswara, M/s. Manish Drug Distributor, Banswara, M/s. Maheshwari Medical Agencies, Ratlam and M/s. Swastik Medical Agencies, Indore	Borex Glycerin M/s. Home Pharmacy, Indore	Prosecution launched
	107. M/s. Ganpati Medicos, Beawar and M/s. Harsh Medicals, Ajmer	Ceftum Capsules B. No. M467 M/s. Hawel Cap. India Ltd.	Prosecution launched

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	108. M/s. Ashish Medical & General Store, Partapur (Banswara)	Dexamethasone Sodium Phosphate Injection IP M/s. Diena Pharma, Ankaleshwar	Prosecution launched
	109. M/s. Mittal Distributor, Bikaner	Tab. Basimox Kid B. No. R 253 M/s. Gujarat Medicals Pvt. Ltd., Ahmedabad	Prosecution launched
	110. M/s. Nainani Medico, Kota & M/s. Janta Medical Hall, Bundi	Paracetamol Oral Suspns BP Batch No. K-112 M/s. Bourroughs Wellcome (I) Ltd., Mumbai	Prosecution launched
	111. M/s. Indian Medical Hall, Jaipur and M/s. Nagpal Agencies, Hanumangarh	Zyspore Powder B. No. DP-106 M/s. Keimen Medicines Pvt. Ltd., Mumbai and M/s. Key-West Medicines Pvt. Ltd., Mumbai	Prosecution launched
	112. Shri Bhagwan Das Rathi, Bhinmal, Jalore	Inj. Oxytocin B. Vet C Batch No. SP 447 M/s. Suneja Pharmaceuticals	Prosecution launched
	113. M/s. Surendera Medical Agencies, Sriganganagar and M/s. Jaishri Pharma Distributor, Jaipur	Dexamethasone Sodium Phosphate Inj. IP M/s. Parth Parentals	Prosecution launched
	114. M/s. Sarabhai Chemicals Jaipur, M/s. Uni Pharma Distributor, Jaipur and M/s. Jubli Medical Store, Jaipur	Bovorum Bolus Vet. Batch No. X9G 111 M/s. Treffer Pharmaceuticals, Navsari	Prosecution launched
Kerala	115. M/s. Micromedico, T.D. Road, Ernakulam	Paracetamol Tablets B. No. 2074 M/s. Vikram Laboratories Muzaffar Nagar	Case has been registered
Mizoram	116. Lalbiakvela M/s. Orient Medico, Bawngkawn	Zepdyl Cough Syrup M/s. Mandar Pharma	Prosecution launched
	117. C. Darkunga M/s. New Pharmacy, New Market	Zepdyl Cough Syrup M/s. Mandar Pharma	Prosecution launched
	118. Lalmalsawmi M/s. L.C. Drugs Store, Thuampui	Zepdyl Cough Syrup M/s. Mandar Pharma	Prosecution launched
Assam	119. M/s. Amar Pharmaceuticals, Silapattar, Dist. Lakhimpur	Analgin Tablet B. No. 015 M/s. M. Medicine Traders Pvt. Ltd., Meerut-2	Subjudiced under CJM Court
	120. M/s. Surgical Pharma, S.C. Goswami Road, Guwahati	Analgin Tablet B. No. 015 M/s. M. Medicine Traders Pvt. Ltd., Meerut-2	Subjudiced under CJM Court

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	121. Possessed from one Mr. M. K. Goswami (vender) from Nagaon	Quinine Dihydrochloride B. No. 00170 M/s. Seth Pharmaceuticals (P) Ltd., Calcutta	Subjudiced under CJM Court
Tamil Nadu	122. —	Ampicillin Capsules B. No. 18, 16, 17, 15, Paracetamol Capsule B. No. 24 M/s. Shalom Medicine, Sri Ram Nagar, West Tanbaram, Chennai-45	Cancellation of licences in Form 25 and 28 and prosecu- tion launched
	123. —	Amoxycillin Capsules B. No. 17, 15 Paracetamol Capsule B. No. 24 Doxycillin Capsules B. No. 269, 215 Amoxycillin Capsules B. No. Y.T. 9256 Dexamethazone Tablets B. No. 568 Amoxycillin Capsules B. No. MX 679 Tricillin 500 B. No. 1247 Ampicillin Capsules B. No. 869 Amoxycillin Capsules B. No. M.X. 976 M/s. Crystal Pharmaceuticals, Ambala City	Prosecution launched
	124. —	Gentamycin M/s Medicrafts, Chennai 8	Licences cancelled
	125. —	Chlorophenaramine, Gentamycin, Dexamethazone M/s Mehta Remedies, Chennai 8	Licences cancelled
	126. —	Gentamycin M/s Positive Pharma, Chennai 8	Licences cancelled
	127. —	Dexamethazone and Gentamycin M/s Southern Corporation, Chennai 8	Licences cancelled
	128. —	Gentamycin M/s Sri Devi Pharmaceuticals, Chennai 8	Licences cancelled
	129. —	Pyravit Syrup B. No. P4 M/s Bantum Drugs, 2/532, Mahatma Street, Gomatkepuram, Madurai	Prosecution launched Case filed and ended in ITRC with a total fine of Rs. 1000/-

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	130. —	Doxycycline B. No. Nil M/s Ganesh Pharmaceuticals, No. 7, Iyyalu Baluswamy Iyer Street, South Veli Street Madurai	Prosecution launched Complaint filed in the Hon'ble Court of Judicial Magistrate
	131. —	Ampicillin Capsule B. No. 869 & MS 976 M/s Crystal Pharmaceuticals, Ambala City	Prosecution launched
Maharashtra	132. M/s. Mahesh Medical Agencies, Jalgaon	Sunplex Forte B. No. C8-32 M/s Sunny Drugs and Pharma- ceuticals Ltd., Sitwasa	Prosecution filed
	133. M/s. Ramesh Medical and Surgicals, Jalgaon	K.D. Spirit B.No. KS-20/21 M/s. Kabra Drugs Ltd., Indore, M.P.	Prosecution filed
	134. M/s. Annas Medi Services, Sholapur and M/s. Multi Sales, Indore	K.D. Spirit B. No. KS-18 M/s. Oracle Drugs, Indore	Prosecution filed
	135. M/s. Metro Agencies Gole Colony, Nasik	Dispen Spirit B. No. 88 M/s. Valcon Pharma Indore, M.P.	Prosecution filed
	136. M/s. Shamivana Pharmaceuticals Surgicals, Gali No.9, Andheri Industrial Estate, Vira Desai Road, Andheri (East), Mumbai 58	Oxycotin Inj. B.P. (Vet) B. No. L992 M/s. Sing Pharmaceuticals, GIDC Umargaon, Gujarat	Prosecution filed (The drug is mis- branded as the man- ufacturer is fictitious)
Madhya Pradesh	137. M/s. Ashoka Medical Stores, Devsar, Sidhi	Ibuprofen Tablets I.P. B. No. IN-02	Case registered before the court
	138. M/s. Surya Medical Agencies, Jabalpur	Ibuprofen Tablets 200mg B. No. T-110 Chlorophenicol Capsules I.P. B. No. 30	Case registered before the court
	139. M/s. Kapil Enterprises, Satna	Cefturn Capsules B. No. 837	Case registered before the court
U.P.	140. District Women Hospital, Raibareli	Ibuprofen Tablets I.P. 400mg B. No. 129,63 M/s Flora Pharma Pvt. Ltd., Kanpur	Prosecution launched against M/s Flora Pharma Pvt. Ltd., Kanpur
	141. M/s. Amit Kesarwani, s/o Mr. C.L. Kesarwani, 389, Raja Bara Ka Hata, Mutthiganj, Allahabad	10 ml Solution per vial unlabelled, Oval Tablets Unlabelled Tetanus Antitoxin I.P. B. No. 065 M/s Biological Evans L, Hydera- bad (A.P.)	Prosecution Launched against Mr. Amit Kesarwani

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Synastat Tablet  
 B. No. 788  
 M/s. Roussel India Ltd.,  
 Thane (MS)  
 Ciprowin-500 Tablets  
 B. No. 51247  
 M/s. Alembic  
 Chemicals Works Co. Ltd.,  
 Vadodara (Guj.)  
 Gentamycin Inj. I.P. (10ml)  
 B. No. MBA-5133  
 M/s. Bassein Drugs P. Ltd.,  
 Thane (MS)  
 Chloramphenicol Capsules I.P.  
 B. No. CB-1058  
 M/s. Spachem Laboratories P. Ltd.,  
 Muzaffarnagar Gramoneg Tablet  
 B. No. L-21695  
 M/s. Oscar Healthcare P. Ltd.,  
 New Delhi  
 Norbactin-400 Tablets  
 B. No. DO-9596  
 M/s. Ranbaxy Labs Ltd.,  
 Dewas (MP)  
 Ethambutol Tablet I.P.  
 B. No. 26089  
 M/s. Lupin Laboratories Ltd.,  
 Mandideep (M.P.)  
 Dexamethasone Tablets I.P.  
 B. No. 932  
 M/s. M.K. Pharmaceuticals, Hapur

142. —

Chloramphenicol Powder Mix for Prosecution launched  
 filling Capsules Chloramphenicol against M/s. M.  
 Capsules B. No. CFB-502 Medicines Traders Pvt.  
 M/s. M. Medicines Traders P. Ltd., Ltd., Meerut  
 Meerut.

143. Amresh Chander, s/o Shri Mahavir Prasad,  
 Chauraha Kunda, Pratap Garh (Drugs  
 Seized at Allahabad)

Synastat Tablet B.No.788 Prosecution launched  
 M/s. Roussel India Ltd., Thane(MS) against Amresh  
 Ciprowin-500 Tablets Chander, s/o Shri  
 B. No. 51247 Mahavir Prasad,  
 M/s. Alembic Chemicals Works Co. Chauraha Kunda,  
 Ltd., Vadodara (Guj.) Pratap Garh  
 Gentamycin Inj. I.P. (10 ml)  
 B. No. MBA-5133  
 M/s. Bassein Drugs P. Ltd., Thane  
 (MS)

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Etambutol Tablet I.P.  
 B. No. 26089  
 M/s. Lupin Laboratories Ltd.,  
 Mandideep (M.P.)  
 Gramoneg Tablets  
 B. No. L-21695  
 M/s. Oscar Healthcare P. Ltd.,  
 New Delhi  
 Norbactin-400 Tablets  
 B. No. DO-9596  
 M/s. Ranbaxy Labs Ltd., Dewas  
 (M.P.)  
 Dexamethasone Tablet I.P.  
 B. No. 932  
 M/s. M.K. Pharmaceuticals, Hapur  
 White long Tablet embossed with  
 UPG mark, Unlabelled

144. Anoop Kumar, s/o Mr. Shiv Prasad 97, Leader of Shahganj, Allahabad
- Synastat Tablet B. No. 788  
 M/s. Roussel India Ltd., Thane (MS)  
 Ciprowin-500 Tablets  
 B.No. 51247  
 M/s. Alembic Chemicals Works Co. Ltd., Vadodara (Guj.)  
 Gentamycin Inj. I.P. (10 ml)  
 B. No. MBA-5133  
 M/s. Bassein Drugs P. Ltd.,  
 Thane (MS)  
 Etambutol Tablet I.P.  
 B. No. 26089  
 M/s. Lupin Laboratories Ltd.,  
 Mandideep (M.P.)  
 Chloramphenicol Capsule IP,  
 B. No. CB-1058  
 M/s. Spachem Laboratories P. Ltd.,  
 Muzaffarnagar  
 Gramoneg Tablets  
 B. No. L-21695  
 M/s. Oscar Healthcare P. Ltd.,  
 New Delhi  
 Norbactin-400 Tablets  
 B. No. DO-9596  
 M/s. Ranbaxy Labs Ltd., Dewas  
 (M.P.)  
 Dexamethasone Tablet I.P.  
 B. No. 932  
 M/s. M.K. Pharmaceuticals,  
 Hapur
- Prosecution launched  
 against Anoop Kumar,  
 s/o Mr. Shiv Prasad,  
 97, Leader of  
 Shahganj, Allahabad

1	2	3	4
145. Smt. Shanti Kumari, W/o Mr. Tisse Kumar, 2/2, Meerapur, Attarsuiya, Allahabad	Norbactin-400 Tablets B. No. DO-9596 M/s. Ranbaxy Labs Ltd., Dewas (M.P.)	Prosecution launched against Smt. Shanti Kumari, W/o Mr. Tisse Kumar, 2/2 Meerapur, Attarsuiya, Allahabad	
146. M/s. Standard Drug Centre, 8, Ram Vihar Market, Birhana Road, Kanpur	Altrocine-500 Tablets B. No. 99164 M/s. Pan Pharma, District Panch Mahal, Gujarat	Prosecution launched against Mr. Sanjay Rastogi, Proprietor of the dealer firm	
147.	Decasone Tablets B. No. DCT-185 M/s. Indochem Laboratories P. Ltd., Meerut	Prosecution launched against the manufacturer M/s. Indochem Laboratories Pvt. Ltd., Meerut	
148. Mr. Kailash Nath Goyal 4/11, Kachari Ghat, Teele Wali Gali, Agra	Erythromycin Estolate Tablet I.P. B. No. 89160 M/s. Pan Pharma, District Panch Mahal, Gujarat Cobadex Forte Capsule B. No. H-3564 M/s. Glaxo India Ltd., Mumbai Gentamycin Sulphate Inj. (10 ml) B. No. MSJ-8330 M/s. Sanjiveni Parenterals Ltd., Mumbai Dexamethasone Sodium Phosphate Inj. I.P. B. No. 0274 M/s. Sanjiveni Parenterals Ltd., Mumbai Chloromycetin Palmitate Suspension I.P. B. No. 055 M/s. Lasor Remedies P. Ltd., Pune	Prosecution launched against Mr. Kailash Nath Goyal., 4/11 Kachari Ghat, Teele Wali Gali, Agra	
149. Lokesh Dixit, Vijay Kumar Dubey, Durga Shanker and Pankaj Dubey, r/o Lucknow	Corex Cough Syrup B. No. 520-13110 M/s. Pfizer Ltd., New Bombay	Prosecution launched against Lokesh Dixit, Vijay Kumar Dubey, Durga Shanker and Pankaj Dubey, r/o Lucknow	
150. Mrs. Kamlesh Devi, r/o Kunda, Pratap Garh	Garamoneg Tablet B. No. L-21695 M/s. Oscar Healthcare P. Ltd., New Delhi	Prosecution launched against Mrs. Kamlesh Devi	

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151. M/s. Vaish Medical Store, Amethi,  
Sultanpur

Comboto1-800 Tablet  
B. No. 26089  
M/s. Lupin Laboratories Ltd.,  
Mandideep (M.P.)  
Synastat Tablets  
B. No. 788  
M/s. Roussel India Ltd.,  
Thane (MS) Unknown Yellow  
Powder without any label

Analgin Tablet I.P. B. No. 015  
M/s. M. Medicines Traders P. Ltd.,  
Meerut  
Prosecution launched  
against M/s. Vaish  
Medical Store,  
Amethi, Sultanpur.

#### Time Limit for Execution of Schemes under MPLADS

1525. SHRIMATI RAJKUMARI RATNA SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether any time-limit has been fixed for execution of the schemes recommended by Members of Parliament under Members of Parliament Local Area Development Scheme;

(b) if so, the details thereof;

(c) whether any delay is occurred in execution of these schemes in the districts; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL) : (a) and (b) It is not possible to stipulate a standard time limit for completion of works under the Member of Parliament Local Area Development Scheme (MPLADS) because of the differences in the nature of works involved. The Heads of Districts have, therefore, been instructed to stipulate a time limit for the implementing agency concerned for completing a given work in a specified time frame, depending upon the nature of the work.

(c) and (d) Some complaints of delay in execution of MPLADS works have been received. District Heads have been advised to process and sanction works recommended by Members of Parliament to the extent of their entitlement

of funds, even before the release of funds by Government of India becomes due. The State Governments have been requested to ensure that the work proposals recommended by Members of Parliament are processed expeditiously and administrative and financial sanction is accorded within 45 days of the receipt of proposals.

#### Postal Scrutiny System

1526. SHRI ABDUL RASHID SHAHEEN : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) The details of the centralized postal scrutiny system;

(b) the metropolitan cities where the Government propose to introduce this system; and

(c) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) to (c) There is no scheme/project in the name of centralized postal scrutiny system. Moreover there is also no centralized sorting system. The mails are sorted and distributed from different centers depending on volume of traffic and availability of transport infrastructure.

[English]

#### Diabetes Patients

1527. SHRI C. K. JAFFER SHARIEF : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :



(a) whether the Union Government are aware that the number of diabetes patients in India is increasing day-by-day and has gone beyond 30 million and is likely to go to 57 million by the end of year 2025 as per World Health Organisation estimates;

(b) if so, the concrete steps taken/being taken by the Union Government;

(c) whether the Government have received some recommendations/suggestions for creating more awareness about the disease from the American Diabetes Association and International Diabetes Federation, Europe;

(d) if so, the details thereof; and

(e) the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) According to Indian Council of Medical Research, there is epidemiological evidence showing increase in prevalence of diabetes, particularly in urban areas of the country. As per the WHO report, there will be 57.2 million adults with diabetes in 2025. Various factors like population ageing, unhealthy diets, and obesity and sedentary life style are reportedly responsible for increase in diabetes mellitus. Public awareness in this regard is being increased through the use of electronic media, and health melas. Orientation training courses for health care professionals are also being held. Indian Council of Medical Research (ICMR) has also been entrusted with the responsibility of implementing the National Diabetes Control Programme.

(c) to (e) No information available.

#### **Leasing out of Ports to Private Individuals**

1528. SHRI K. E. KRISHNAMURTHY : Will the Minister of SHIPPING be pleased to state :

(a) whether the Government have decided to lease out some land in the various Ports in the country to private individuals;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) to (c) The Port land is leased out by Port Trusts as per the provision contained in Section 34 (1) of Major Port Trusts Act, 1963. However, Government have

issued the guidelines from time to time on this subject. As per Government's guidelines dated 15th February, 2000, the Port Trusts have been allowed to grant leases for lands for port related activities upto 30 years but any lease for a period exceeding 30 years should be granted by the Port Trust only after obtaining prior approval of the Government. Similarly, the port land can be given on lease for non-port related activities only after prior approval of Government. The renewal of the lease after expiry of 30 years can again be granted with the approval of the Government.

#### **Problems in Promotion of SSIs**

1529. SHRI VIRENDRA KUMAR : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government have identified the bottlenecks which are the main stumbling block in the promotion of small scale industries in the country;

(b) if so, the details thereof;

(c) the steps taken/being taken to rectify these bottlenecks;

(d) whether any legislation is proposed to be brought out for the purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (c) Government continues to lay emphasis on meeting the concerns of the small scale industries (SSI) sector, which primarily relate to the impact of globalisation, availability of credit, labour laws & weak infrastructure support. In order to strengthen the sector and enhance its competitiveness, both domestically and globally, Government have announced a Comprehensive Policy Package which inter alia, includes easier access to credit, marketing support, availability of collateral free composite loan upto Rs. 25 lakhs, capital subsidy for technology upgradation, improved infrastructure and streamlining inspections.

(d) and (e) Government have received the draft of a small Enterprises Development Bill, 2002 from Administrative Staff College of India (ASCI), Hyderabad. The draft seeks to address concerns of the small scale industries

(SSI) sector related to credit, marketing, trade protection labour related inspections etc. The draft bill as attempted by ASCI, Hyderabad has been presented in the 47th meeting of SSI Board held on 4th July, 2002 for feed back from SSI Board Members including state/UT Governments.

#### **National Medicinal Plants Board**

1530. SHRI P. S. GADHAVI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that National Medicinal Plant Board (NMPB) has recently been constituted;

(b) if so, the details of the constitution of the Board;

(c) whether there is acute shortage of staff in the Board causing hardship for running day-to-day activities of the Board; and

(d) if so, the steps taken/propose to be taken by the Government to provide sufficient staff to the Board?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) The Board has been constituted on 24th November, 2000.

(b) The Medicinal Plants Board has been constituted under the chairmanship of Union Minister of Health and Family Welfare, and comprising of Secretaries of various central Ministries/Departments, technical experts, NGO, representatives of trade & industry, cultivators, state Governments and other stake holders.

(c) and (d) The Board is supported by five Technical Committees manned by experts of various Ministries and organisations. There is a Standing Finance Committee to provide guidance and support. The Board has also been provided technical and administrative manpower. The proposal for creation of posts has already been initiated.

#### **Development of Irradiation Units**

1531. SHRI PRAVIN RASHTRAPAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Atomic Energy Commission is developing irradiation units to disinfect industrial products;

(b) if so, the details thereof;

(c) whether India is producing radio-isotopes to support such irradiation and industrial uses;

(d) if so, the production targets of indigenous production of radio-isotopes for industrial agricultural and medical goods disinfection for the next three years;

(e) whether there is any possibility of earning foreign exchange from the indigenous production; and

(f) if so, the targets fixed for the next three years in this regard;

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) Yes Sir. Irradiation technology is being used to disinfect industrial, medical as well as food products.

(b) The Department owns and operates a plant for sterilization of medical products (ISOMED) at Trombay, Mumbai and one in Navi Mumbai for radiation processing of spices and other products. A plant for sludge hygienization (SHRI) has been set up at Baroda. Plants have been set up at Kottayam, Kerala for Rubber Board for vulcanization of rubber latex, one plant each at Shriram Centre for Industrial Research, Delhi, and Kidwai Memorial Institute of Oncology (KMIO), Bangalore has been set up for sterilization of medical products. Yet another plant has been set up at Jodhpur for Defence Research and Development Organisation (DRDO) for R & D purposes.

(c) Board of Radiation & Isotope Technology (BRIT), a constituent unit under the Department of Atomic Energy is producing Cobalt-60, a radioisotope to support such units.

(d) Presently, BRIT can produce 1.25 MCi/year of Co-60 sources. After completion of an on going plan project, this capacity will be doubled by 2004.

(e) While there are such possibilities, our primary aim is to meet domestic requirements.

(f) Does not arise.

#### **Pulse Polio Programme**

1532. SHRI BHIM DAHAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some foreign countries have been

providing financial assistance to India for the implementation of Pulse Polio Programme;

(b) if so, the financial assistance provided by these countries during each of the last three years; and

(c) the funds out of these provided to each State in North-Eastern Region including Sikkim for implementation of Pulse Polio Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Yes, Sir. The assistance received from foreign countries for the implementation of polio eradication activities during 1999-2000 to 2001-02 is indicated below :

Name of the Foreign country	(Rs. in crores)			Total
	1999-2000	2000-01	2001-02	
United Kingdom	136.59	143.96	136.76	417.31
Germany	61.64	-	-	61.64
Denmark	13.23	19.58	15.05	47.86
Japan	35.15	36.96	32.90	105.01
Italy	-	9.00	-	9.00

A part of this assistance is spent in purchase of oral polio vaccines.

(c) The cash assistance provided to the North-Eastern States for meeting the operational expenses viz. publicity, social mobilization and transport etc. of the Pulse Polio Programme during the last three years is as under :

States/UT	(Rs. in crores)		
	1999-00	2000-01	2001-02
Arunachal Pradesh	1.47	0.08	0.47
Assam	5.28	3.27	3.09
Manipur	0.90	0.10	0.58
Meghalaya	0.73	0.13	0.73
Mizoram	0.40	0.04	0.22
Nagaland	0.70	0.08	0.42
Sikkim	0.37	0.02	0.14
Tripura	0.61	0.13	0.69

[Translation]

**Value Added Service in Rajasthan**

1533. PROF. RASA SINGH RAWAT : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) The efforts being made to start value added services in Rajasthan Telecommunication circle;

(b) the number of telephone exchanges in Rajasthan at present category-wise;

(c) the number of telephone exchanges in Rajasthan functioning in departmental and rented buildings, separately; and

(d) the position with regard to waiting list for telephone connections in Rajasthan Telecom circle?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) Value added services like Internet, Intelligent Network, Integrated Services Digital Network (ISDN), Wireless in Local Loop (WLL) and Data Network (INET) are already available in Rajasthan and Cellular Mobile Services are planned during the current year.

(b) There are 2221 electronic telephone exchanges in Rajasthan presently. The category-wise break up is given in the statement enclosed.

(c) No. of telephone exchanges working in Departmental buildings and rented buildings are 261 and 1960 respectively.

(d) The waiting list as on 1.7.2002 in Rajasthan for new telephone connections is 127063.

**Statement**

*No. of Telephone Exchanges in Rajasthan category wise*

Technology	No. of exchanges
1	2
OCB 283	22
EWSD	57

1	2
E-10-B	23
CDOT 256 P RAX	1362
CDOT SBM	590
CDOT MBM	136
WLL	01
TDMA-PMP	30
<b>TOTAL</b>	<b>2221</b>

[English]

### Restructuring Plan

1534. SHRI VILAS MUTTEMWAR : Will the Minister of STEEL be pleased to state :

(a) whether the proposed restructuring plan of the Steel Authority of India including reduction in staff and disinvestment in favour of a strategic partner has been finalised;

(b) if so, which of the units of SAIL are proposed to be disinvested and the amount to be realised as a result thereof;

(c) the present staff strength of the SAIL and how far it is proposed to be reduced and the financial implications involved in paying the retirement benefits to the employees; and

(d) the total profit/loss of SAIL during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) While there is no plan to divest SAIL in favour of a strategic partner, the financial and business restructuring package that was approved by the Government in February, 2000 included, inter alia, rightsizing of manpower besides divestment of the following non-core assets of SAIL :

- Power plants at Bokaro, Durgapur, Rourkela and Bhilai Steel plants
- Oxygen Plant-2 at Bhilai Steel Plant
- Salem Steel Plant
- Alloy Steel Plant

- Visvesvaraya Iron and Steel Plant
- Fertiliser Plant at Rourkela Steel Plant
- Conversion of IISCO into a joint venture, with SAIL holding minority share holding.

Of the above, Captive Power Plants at RSP, DSP, BSL and BSP have already been divested and a capital gains of Rs. 777 crore have been achieved. The amount to be realised from divestment of non-core assets will be known only after the divestment is completed.

(c) The manpower strength of SAIL as on 30.6.2002 was 1,45,953 and the strength would be brought down to the level of 1,00,000 by March, 2005. Approximately, Rs. 3230 crores will be required for paying the retirement benefits to nearly 46,000 employees separating through VRS or on superannuation.

(d) The total profit/loss (-) of SAIL for the last three years is as under :

Particulars	1999-2000	2000-2001	2001-2001 (prov.)
Net Profit/Loss(-)	(-) 1720	(-) 729	(-) 1707
Profit Before Tax (PBT)			

### Concession for Telephone Calls

1535. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Telecom Department has reduced the comparative concessions for telephone calls being made after 9 p.m.;

(b) if so, the reasons for not favouring the use of telecom facilities for long-distance calls after 9 p.m.;

(c) whether there is ample telecom long-distance calling capacity after 9 p.m.;

(d) if so, the steps taken to extend concession to calls made after 9 p.m.; and

(e) the reasons for charging the same rates for all calls after 8 p.m. by BSNL and MTNL?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) to (e) The STD rates have been reduced substantially ranging between 50 and

62.5% with effect from 14.1.2002. The tariff structure has been rationalized and made simple by merging the three concessional off-peak time slabs between 8 P.M. and 9 A.M. into one off-peak slab, viz. 8 P.M. to 9 A.M., while retaining the peak time as 9 A.M. to 8 P.M. The benefit of reduced tariff is thus available during the entire off-peak period. The off-peak rates from 14.1.2002 are lower than the off-peak rates prevalent prior to 14.1.2002. There is adequate long-distance calling capacity available to cater to the traffic demands barring a few isolated locations where it is being upgraded. This arrangement, while providing more benefit to the customers, has ensured better utilization of long-distance capacity.

**Financial Assistance from  
International Agencies**

1536. SHRI G. S. BASAVARAJ : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the status of the National TB Control Programme;

(b) the allocations made for TB eradication during the current year, State-wise;

(c) whether international funding agencies like World Bank, WHO etc. are lending financial assistance for TB eradication programme; and

(d) if so, the details of financial assistance received from these agencies during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) To control Tuberculosis, National TB Control Programme is in operation since 1962, but with an objective of achieving a cure rate of 85% of new sputum positive cases and to detect at least 70% of such cases, In 1997, Revised National TB Control Programme (RNTCP) was launched, which is being implemented in a phased manner. 480 million population has already been covered under the revised strategy. It is envisaged to cover 800 million population by 2004 and whole country by 2005. Under RNTCP, annualized case detection rate at present is 121/lac as against target of 135/lac and 50/lac respectively. Success rate is 84% as against target of 85%.

(b) A statement indicating the state-wise allocation for the current year under the National TB Control programme is enclosed.

(c) Yes, Sir. RNTCP is being implemented in the country in phased manner under world Bank Project. Department of International Development (DFID) and Danish International Development Agency (DANIDA) are assisting the implementation of RNTCP in the State of Andhra Pradesh and Orissa respectively. WHO is providing technical assistance.

(d) Financial assistance is received from concerned agency on the basis of submission of reimbursement claim. First expenditure has to be incurred from Government of India funds and then the same has to be got reimbursed from donor agencies. The amount reimbursed from the above three agencies during the last three years, is as under :

(Rs. in crores)

Agency	1999-00	2000-01	2001-02
World Bank	5.50	85.28	50.52
DFID	-	-	0.9058
DANIDA	-	-	1.1726

**Statement**

Sl.No.	State/Union Territory	Allocation
1	2	3
1.	Andman Nicobar	2.23
2.	Bihar	697.27
3.	Chandigarh	9.54
4.	Chhattisgarh	183.56
5.	D & N Haveli	1.48
6.	Daman & Diu	1.48
7.	Delhi	146.24
8.	Goa	13.78
9.	Gujarat	536.22
10.	Haryana	179.75
11.	Himachal Pradesh	64.64
12.	Jammu & Kashmir	95.28
13.	Jharkhand	233.91

1	2	3
14.	Karnataka	534.01
15.	Kerala	336.99
16.	Lakshdweep	1.06
17.	Madhya Pradesh	592.09
18.	Maharashtra	1025.81
19.	Pondicherry	9.96
20.	Punjab	227.65
21.	Rajasthan	598.74
22.	Tamil Nadu	658.09
23.	Uttar Pradesh	1586.38
24.	Uttaranchal	67.21
25.	West Bengal	849.90
Total (a)		8653.28
Andhra Pradesh		1050
Orissa		450
Total (b)		1500
1.	Arunachal Pradesh	15.00
2.	Assam	391.77
3.	Manipur	30.77
4.	Meghalaya	31.74
5.	Mizoram	11.82
6.	Nagaland	25.64
7.	Sikkim	6.41
8.	Tripura	33.57
Total (c)		546.72
Total		10700.00

Note : Rs. 800 lacs are for Head Quarters.

#### Bond Money for Medical Students

1537. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government propose to do away with the condition of payment of Bond Money for medical students who opt to shift to other Medical institutions/Colleges;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) Neither the Central Government nor the Medical Council of India have prescribed any condition of payment of bond money for medical students who opt to shift to other Medical institutions/Colleges.

#### Extradition of Key Accused of Purulia Arms Drop Case

1538. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India has extradition treaty with Denmark;

(b) if so, the details thereof;

(c) whether Danish authorities have turned down India's request for the extradition of the key accused of Purulia arms drop case;

(d) if so, the reasons therefor;

(e) whether Denmark has not given any assurance to prosecute the main accused of Purulia arms drop case in accordance with the law of that country; and

(f) if so, the reasons put forward by Denmark in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI OMAR ABDULLAH) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Danish authorities have informed that according to Danish extradition law, they will not be able to extradite the prime accused Niels Christian Neilsen (also known as Kim Davy), a Danish national.

(e) and (f) Danish authorities have stated that full details of the case against Neils Christian Neilsen can be sent to them for examining whether he can be prosecuted in Denmark. This has been conveyed to the competent Indian authorities.

**Changes in MBBS Syllabus**

1539. SHRI SUBODH MOHITE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to change syllabus of MBBS course to accommodate some Indian system of medicines into it; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) The Government of India have asked the Medical Council of India to consider the inclusion of the basic principles and concepts of Ayurveda, Homoeopathy Siddha and Yoga in the course contents of MBBS to sensitize the students about the principals and concept of Indian System of Medicine and Homoeopathy while pursuing the MBBS course. The Medical Council of India have not yet finalised their recommendations in this regard as they are still in the process of consulting the Deans, Principals of medical colleges and Directors of Medical Education of all the States.

**Check on Corruption in Government Offices**

1540. SHRI IQBAL AHMED SARADGI : Will the PRIME MINISTER be pleased to state :

(a) whether the CBI has registered cases against 1,115 gazetted officials under the Prevention of Corruption Act, and imposed fines totaling Rs. 1.85 crores last year; and

(b) if so, the steps taken/proposed to be taken by the Government to check corruption in the Government offices?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) During 2001, the CBI has registered cases against 1,115 gazetted officers. Of these cases under the Prevention of Corruption Act were registered against 976 gazetted officers and the cases against remaining officers were registered under the various Sections of the Indian Penal Code. During last year fines totaling Rs. 1.85 crores were imposed.

(b) Several steps have been taken to check corruption in the Government Offices, such as formulation of anti-corruption policy and constant monitoring for effective implementation of the policy To ensure greater transparency and for eliminating corruption, Information and Facilitation Counters (IFCs) have been set up in various Ministries/Departments to provide information regarding procedures and schemes of concerned organizations. The Secretary of the concerned Department, assisted by Chief Vigilance Officer (CVO), has also been made responsible for ensuring probity and integrity in that Department.

**Extradition Treaty with Thailand**

1541. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India and Thailand are considering to sign an extradition treaty;

(b) if so, the details thereof; and

(c) the time by which it is likely to be signed?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI OMAR ABDULLAH) : (a) Yes, Sir.

(b) India and Thailand have exchanged drafts of the proposed extradition treaty.

(c) The matter is at a preliminary stage.

*[Translation]*

**Telephone Connections**

1542. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the existing rules to get a telephone connection in the rural areas;

(b) the number of the applications registered for telephone connections in Jharkand and Bihar during the last two years and the current year so far;

(c) the number of the subscribers whom telephone connections have actually been provided and the number of applicants in the waiting list during the above period; and

(d) the time by which applicants listed in the waiting list are likely to be provided telephone connections?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) Sir, the telephones are provided as per date of registration under a particular category as per existing rules, no separate criteria has been laid down for providing telephone connection in rural areas.

(b) and (c) the information is given in the statement.

(d) The waitlisted applicants are likely to be provided telephone connections progressively by 31st March, 2003.

#### Statement

Name of the Circle	No. of applications received for registration of telephone connection			No. of Subscribers who have been provided telephone connections			No. of applications in the waiting list		
	2000-2001*	2001-2002	1.4.2002 to 30.6.2002	2000-2001*	2001-2002	1.4.2002 to 30.6.2002	2000-2001*	2001-2002	1.4.2002 to 30.6.2002
Bihar	241957	207121	42377	264396	216882	28539	83757	72996	86834
Jharkhand (Including Jharkhand)		59340	17089	Including Jharkhand)	68804	6735	Including Jharkhand)	3858	14212

\*Bihar and Jharkhand were one circle earlier.

#### Construction of Telephone Exchange Buildings

1543. SHRI RAMDAS ATHAWALE : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the details of telephone exchange building constructed by the Government during the last three years, State-wise and location-wise;

(b) the amount spent thereon, years-wise/exchange building-wise;

(c) the details of building for telephone exchange presently under construction in Delhi;

(d) the amount incurred thereon; and

(e) the time by which the construction work is likely to completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) to (e) Details are given in the statement.

#### Statements

Sl. No.	Telephone Exchange Buildings under constructions	Amount incurred	Likely date of completion
1.	TE Building, Sarita Vihar	Nil	December, 2003
2.	TE Building, Minto Road	3.85 Crores	December, 2004
3.	TE Building, Yamuna Vihar	1.57 Crores	December, 2002

[English]

#### Nuclear Power Plants

1544. SHRI Y. V. RAO :

DR. (SHRIMATI) C. SUGUNA KUMARI :

Will the PRIME MINISTER be pleased to state :

(a) the number of nuclear power plants operational in the country and the capacity of each plant;

(b) the total energy generated by these plants during each of the last three years; and



(c) the average capacity achieved during each of the last three years?

DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) There are at present 14 nuclear power reactors in the country.

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE

(b) and (c) The capacity of each plant, the total energy generated (in million units) and the capacity factors achieved at each of the following plants during the last three financial years are as detailed below :

Sl. No.	Plant	Unit No.	Capacity MWe	1999-2000		2000-2001		2001-2002	
				Total Generation	Capacity factor %	Total	Capacity factor %	Total	Capacity factor %
1	2	3	4	5	6	7	8	9	10
1.	Tarapur Atomic Power Station	1	160	941	67	1289	92	1188	85
2.	Tarapur Atomic Power Station	2	160	1214	87	1119	80	1314	94
3.	Madras Atomic Power Station	1	170	1042	70	1128	76	1265	85
4.	Madras Atomic Power Station	2	170	1189	80	1387	93	980	85
5.	Rajasthan Atomic Power Station	2	200	1405	80	1600	91	1498	86
6.	Narora Atomic Power Station	1	220	1602	83	1556	81	1765	92
7.	Narora Atomic Power Station	2	220	1529	79	1488	77	1570	81
8.	Kakrapar Atomic Power Station	1	220	1645	85	1831	95	1717	89
9.	Kakrapar Atomic Power Station	2	220	1750	91	1663	86	1854	96
10.	Kaiga Atomic Power Station	1\$	220			578	74	1456	76
11.	Kaiga Atomic Power Station	2*	220	128		1322	69	1543	80
12.	Rajasthan Atomic Power Station	3**	220	15		1462	84	1434	74
13.	Rajasthan Atomic Power Station	4\$\$	220			273	46	1615	84

1	2	3	4	5	6	7	8	9	10
14.	Rajasthan Atomic Power Station	1@	100	934	71	517	39	282	21

Note: \$ Commenced commercial operation from 16.11.2000

\* Commenced commercial operation from 16.3.2000

\*\* Commenced commercial operation from 1.6.2000. 15 MUs in the year 1999-2000 is in firm power.

\$\$ Commenced commercial operation from 23.12.2000

© RAPS-I (100MWe) is owned by the Department of Atomic Energy and operated by Nuclear Power Corporation of India Ltd. on behalf of the Department.

### Family Planning Programme

1545. SHRIMATI PRABHA RAU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a conference of State Health Secretaries was held recently to review the Family Welfare Programme;

(b) if so, the details thereof;

(c) the measures taken in the conference to intensify the family planning programme;

(d) the effective steps taken/proposed to be taken by the Government to educate the people to adopt family planning programmes;

(e) whether any special assistance proposed to be given to the State Governments to carry on this programme more effective; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Yes. A conference of State Secretaries in charge of Family Welfare was convened on 22nd and 23rd May, 2002 to review the family welfare programme. Issues relating to the implementation of the National Maternity Benefit Scheme (NMBS), prenatal Diagnostic Techniques (Regulation and Prevention of Misuse) Act 1994, Reproductive and Child Health (RCH) Programme, compensation for sterilization etc. were discussed during the conference.

(c) All participants were requested for increasing the outreach of services for contraception including terminal and spacing methods and Reproductive and Child Health (RCH) Care so as to achieve reduction in fertility, maternal and infant mortality.

(d) The information, Education and Communica-

tions (IEC) component of the National Family Welfare Programme is basically for generating demand for the range of family welfare and reproductive health care service. Accordingly, the IEC activities, particularly in poor performing districts, focus on spreading awareness through a judicious media-mix bases on local specific media forms and need based inter-personal communication schemes; grass-root level communication for different audience segments unreached by conventional mass media channels; integration with the Zila Saksharata Samities (District Literacy Committee, in-charge of the literacy campaign programme) for developing area specific approaches etc.

(e) and (f) National Family Welfare Programme continues to be a centrally sponsored programme. Assistance given to States has nearly doubled over the last five years from Rs. 2489 crores in 1998-99 to Rs. 4930 crores in 2002-03, for maintenance of family welfare infrastructural units, supply of drugs, contraceptives and extending maternal and child health care services. In order to give focused attention to more populous but weakly performing states of Uttar Pradesh, Madhya Pradesh, Bihar, Rajasthan, Orissa, Chhattisgarh, Uttaranchal and Jharkhand, an Empowered Action Group has been set up.

### Sale of Steel by SAIL

1546. SHRI SUNIL KHAN Will the Minister of STEEL be pleased to state :

(a) the volume of sale of steel by SAIL during each of the last three years, year-wise; and

(b) the profit/position of SAIL during the above period, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) The volume of sales of saleable steel by SAIL (including Alloy and Special Steel Plants) in the last three years is as under :

(000'T)

1999-00	2000-01	2001-02
9365	9035	9466

(b) The profit/loss(-) position of SAIL in the last three years is as under :

(Rs./Crores)

1999-00	2000-01	2001-02
(-)1720	(-)729	(-) 1707

**Opening of Post and  
Telegraph Offices**

*[Translation]*

1547. SHRI KAILASH MEGHWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the category-wise number of post offices functioning in Rajasthan at present;

(b) the efforts made in regard to quality of work/productivity and modernization of these post offices;

(c) whether the Government propose to open new post and telegraph offices in the remote areas of Rajasthan during the year 2002-2003; and

(d) if so, details along with location thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) 55 Head Post Offices, 1396 Sub Post Offices, 101 Extra Department Sub Post Offices and 8882 Branch Post Offices are functioning in Rajasthan at present.

(b) The details of efforts made in regard to quality of work/productivity are given in statement. So far 86 post offices have been modernized by way of computer based Multipurpose Counter Machines in Rajasthan Circle.

(c) and (d) Though no area in Rajasthan is classified as remote area, the target of opening of 20 new post offices has been allotted to Rajasthan Circle for the year 2002-2003. However, opening of new post offices is subject to the fulfillment of prescribed norms and availability of requisite resources.

The information regarding Telegraph Offices is being collected and will be laid on the table of the house.

**Statement**

*Details of steps taken to improve the quality of work/productivity in the department of posts*

- Dak Adalat** : This concept was introduced at Circle level in the first instance on quarterly basis in the year 1990 which has further been enhanced up to the Divisional level. This provides an on-the-spot redressal of grievances of members of the public.
- Customer Care Centres** : In order to rationalize and customize public Grievance handling system in the Department, computerized Customer Care Centres have been set up at the Divisional Head Quarters all over the country. There are 230 such Centres till the year 2001-2002.
- Information and Facilitation Centres** : The enquiry counters at the important post offices have now been designated as Information and Facilitation Centres (IFCs). In addition to their present role of Enquiry Centres, these IFCs will also provide the facility of lodging a complaint.
- Citizen's Charter** : To make the public services customer-friendly the Department of Post has recently released the Citizen's Charter. This charter is an expression of our commitment towards improving the services so as to make them more efficient and responsive and at the same time it is an attempt to bring the department closer to its customer.
- Public Grievance Cell** : 'Public Grievance Cell' at Dak Bhawan was inaugurated by the Hon'ble Minister of Communications on 12.7.2001. The cell is well equipped with the latest information technology instruments. The fax facility is available round the clock.
- The Department has started receiving complaints on its website w.e.f. 10.12.01 <http://www.indiapost.org/adminlogin.html>.

*[English]*

**Funds for Infrastructural  
Development**

1548. SHRI ANANTA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) the norms prescribed for allocation of funds to states for infrastructural development; and

(b) the funds provided to states for infrastructural development during 2002-03, state-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) (a) The norms prescribed for allocation of funds to states for power and road sectors are given below :

### 1. Power Sector

The allocation of funds for the development of Power sector is done by the respective State Governments depending upon its own sectoral priority out of the State Annual Plans. In addition to the Normal Central Assistance (NCA), the States also get their share from the Additional Central Assistance (ACA) which has a component of Accelerated Power Development Programme (APDP). The allocation under APDP scheme is worked out on the basis of average of State-wise energy consumption and Central allocation to states.

### 2. Road Sector

Under Transport Sector, funds are provided to the State Governments for development of Roads, which form part of infrastructure both under the Pradhan Mantri Gram Sadak Yojana (PMGSY) and the Central Road Fund (CRF) schemes. PMGSY is operated by the Ministry of Rural Development as a Centrally Sponsored Scheme. CRF is the Central assistance to States through the Ministry of Road Transport and Highways for taking up road works under State Sector. The broad criteria for allocation are as follows :

Under PMGSY, 75% funds are allocated on the basis of number of villages unconnected in the State and 25% on the basis of connected villages.

Under CRF, 60% funds are allocated on the basis of fuel consumption and 40% on the basis of area.

#### (b) 1. Power Sector

The funds allocation under Accelerated Power Development Programme (APDP) for the Annual Plan

2002-03 is Rs. 3500.23 crore. The State-wise allocation is given in Statement-I.

### 2. Road Sector

State-wise allocation under PMGSY and CRF for the year 2002-03 are given in Statement-II.

#### Statement-I

##### State-wise Allocation under APDP

Sl.No.	State	Allocation of APDP funds in FY 2002-03 (Rs. crore)
1	2	3

#### A. Special Category States

##### North

1. Himachal Pradesh	*Included under Rs. 350.00 crore for NE States
2. Jammu & Kashmir	
3. Uttaranchal	129.62

##### North-East & Sikkim

4. Arunachal Pradesh	
5. Assam	
6. Manipur	
7. Meghalaya	
8. Mizoram	(LS)
9. Nagaland	
10. Sikkim	
11. Tripura	

Sub-total (A)	479.62
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#### B. Non Special Category States

##### North

12. Delhi	105.51
13. Haryana	95.90
14. Punjab	124.52
15. Rajasthan	164.06

1	2	3
16.	Uttar Pradesh	302.44
	<b>East</b>	
17.	Bihar	138.13
18.	Jharkhand	109.50
19.	Orissa	151.77
20.	West Bengal	211.84
	<b>West</b>	
21.	Gujarat	192.05
22.	Goa	15.69
23.	Madhya Pradesh	148.16
24.	Chhattisgarh	98.77
25.	Maharashtra	337.05
	<b>South</b>	
26.	Andhra Pradesh	273.46
27.	Karnataka	208.36
28.	Kerala	119.49
29.	Pondicherry	
30.	Tamil Nadu	224.81
	Sub-total (B)	3020.61
	Total (A+B)	3500.23

**Statement-II**

*State/Union Territory-wise Allocations for  
Rural Roads and CRF*

(Rs. crore)

Sl.No.	State/Union Territory	PMGSY 2002-03	CRF 2002-03
1	2	3	4
1.	Andhra Pradesh	190.00	81.45
2.	Bihar	15000	33.90
3.	Chhattisgarh	87.00	17.28

1	2	3	4
4.	Delhi	5.00	27.07
5.	Goa	5.00	4.09
6.	Gujarat	50.00	68.13
7.	Haryana	20.00	35.75
8.	Himachal Pradesh	60.00	10.75
9.	Jammu & Kashmir	20.00	31.05
10.	Jharkhand	110.00	11.25
11.	Karnataka	95.00	58.13
12.	Kerala	20.00	27.71
13.	Madhya Pradesh	213.00	66.59
14.	Maharashtra	130.00	101.41
15.	Orissa	175.00	29.82
16.	Punjab	25.00	40.43
17.	Rajasthan	130.00	76.71
18.	Tamil Nadu	80.00	67.22
19.	Uttar Pradesh	315.00	96.43
20.	Uttaranchal	60.00	7.59
21.	West Bengal	135.00	36.88
22.	A & N Islands	10.00	1.83
23.	Dadra & Nagar Haveli	5.00	1.07
24.	Daman & Diu	5.00	0.76
25.	Lakshadweep	5.00	0.05
26.	Pondicherry	5.00	2.19
	<b>NE States</b>		
27.	Arunachal Pradesh	35.00	10.86
28.	Assam	75.00	15.40
29.	Chandigarh		2.21
30.	Manipur	40.00	3.24
31.	Meghalaya	35.00	4.29

1	2	3	4
32.	Mizoram	20.00	2.96
33.	Nagaland	20.00	2.47
34.	Sikkim	20.00	1.10
35.	Tripura	25.00	1.93
<b>Total</b>		<b>2375.00*</b>	<b>980.00</b>

\*In addition, Rs. 125 crore is yet to be allocated by Ministry of Rural Development.

### International AIDS Conference

1549. SHRI NARESH PUGLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether an International AIDS Conference was held in Barcelona in early July, 2002;

(b) if so, the details thereof;

(c) the names of participating countries in the conference and the names of representatives from India attended the conference;

(d) the major points discussed in the conference;

(e) whether any recommendations have been made for controlling/checking the spread of AIDS;

(f) if so the details thereof; and

(g) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Yes, sir. The XIV International AIDS Conference was organized by International AIDS Society in collaboration with UNAIDS, WHO and UNICEF in Barcelona, Spain from 7-12 July, 2002. The Conference was the world's largest and the most important HIV/AIDS meeting, which brought together more than 15,000 leading scientists, community leaders, people living with HIV/AIDS and policy experts from around the world. The conference addressed all aspects of the global HIV/AIDS epidemic, from science to economics, human rights and community responses.

(c) The conference was attended by the countries of all five regions of the world namely Europe, North America, Latin America/Caribbean, Asia-Pacific and Africa. The list of the individual country has not been made

available so far. The names of the representatives from India who attended the conference are placed at statement.

(d) The major points discussed in the conference were :

- Access to care and treatment to people living with HIV/AIDS including antiretroviral therapy;
- Advances in understanding of viral dynamics;
- Advances in Research & Development of HIV vaccines and Microbicides;
- Prevention of Mother to Child Transmission;
- Measurement of HIV prevalence, incidence and mortality;
- Impact of HIV/AIDS on women and children;
- Legal and ethical framework for HIV prevention programme and intervention strategies such as harm reduction and voluntary counseling and testing.

(e) and (f) The suggestions made in the conference were:

- HIV/AIDS prevention and control demands increased commitment and efforts;
- All aspects of HIV/AIDS should be addressed unitedly by scientists, politicians, people living with HIV/AIDS (PLWHA), NGOs, religious leaders, business and media;
- Access to care and treatment should be available to all PLWHA;
- Extending dignity and respect to people living with HIV/AIDS and other vulnerable groups;
- Research and development of HIV vaccine should be vigorously pursued; and
- Effective preventive efforts that combines education, information, services and structural changes to social environment on a massive scale.

(g) Govt. of India has already launched comprehensive National AIDS Control Programme with following key components.

- Reducing the spread of HIV in groups at high risk by identification of target populations and providing peer counseling, condom promotion, treatment of sexually transmitted infections etc.
- Preventive intervention for the general population by Information, Education and Communication (IEC) and awareness campaign, provision of voluntary testing and counseling, safe blood transfusion services and prevention of occupational exposure.
- Providing financial assistance for opportunistic infections, home and community based care to people living with HIV/AIDS.
- Strengthening effectiveness and technical, managerial, financial sustainability at National, State and Municipal levels.
- Promoting collaboration amongst public, private and voluntary sector.

#### Statement

*NACO/UNAIDS List of Participants at XIV International AIDS Conference Barcelona, Spain, 7-12 July, 2002*

#### Government of India Representatives

1. Minister for Health & Family Welfare
2. Director General of Health Services
3. Ms. Meenakshi Datta Ghosh  
Project Director, NACO
4. Shri. Uday Kumar Varma  
Director, NLI
5. Shri Raj Kishore Mishra  
Joint Secretary and Director General NYKS
6. Shri Chhatar Singh  
Joint Secretary, PMO
7. OSD to HFM

#### Members of Parliament

1. Shri. Oscar Fernandes  
Member of Parliament
2. Shri Satyajit Gaekwad  
Member of Parliament

3. Shri. Kirit Somaiya  
Member of Parliament
4. Shri. Rajeev Ranjan Singh  
Member of Parliament
5. Smt. Maya Singh  
Member of Parliament
6. Shri Kapil Sibbal  
Member of Parliament

#### Representatives of States

1. Shri Janardan Reddy  
Minister of Health, Andhra Pradesh
2. Shri S. Semmalai  
Minister of Health, Tamil Nadu
3. Shri Chalton Lien Amo  
Minister of Health, Manipur
4. Dr. A. K. Walia  
Minister of Health, Delhi
5. Dr. Dinesh Kumar Sarangi  
Minister of Health, Jharkhand
6. Shri Manmohan Singh  
Principal Secretary (Health), Maharashtra
7. Shri Parmesh Chandra  
Principal Secretary (Health), Rajasthan
8. Smt. Ranjana Chopra  
Project Director, Orissa SACS
9. Shri. N. C. Ray  
Project Director, Delhi SACS
10. Shri. G. V. Krishna Rau  
Project Director, Karnataka SACS
11. Dr. D. M. Saxena  
Project Director, Gujarat SACS
12. Dr. Rothangliana  
Project Director, Mizoram SACS
13. Dr. Lakshminarayana Kodidela  
Spl. Officer, CMO, AP
14. Dr. R.C. Gandhi  
Project Director, Tamil Nadu SACS

15. Dr. Alka Gogate  
Project Director, Mumbai DACS

16. Ms. Gupta  
NGO Adviser, Punjab SACS

17. Ms. Sonal Mehta  
Gujarat SACS

18. Ms. Mariette Correa  
Goa SACS

**NGOs**

1. Dr. E. Md. Rafique  
ISH Project of IMA Munnar, Tata Tea Ltd.,  
Munnar

2. Dr. Pratik Kumar Banerjee  
New Alipore Prajak Development Society,  
Calcutta

3. Ms. Vaishali M. Ajmera  
Vikas Jyot Trust, Baroda

4. Tapan Kumar Chandra Dhole  
SGPGIMS, Lucknow

5. Mr. Huidrom Sushilkumar Singh  
Lifeline Foundation, Imphal

6. Mr. Sunil Menon Cheruparambil  
Prakriti Sahodaran, Chennai

7. Mr. John Sundar Singh  
PWDS, Marthandom

8. Ms. Vrushali Deshmukh  
Humsafar Trust, Mumbai

9. Ms. Monica Mendiratta  
Drishtikon, New Delhi

10. Mr. Sahab Alam  
Sharan Society For Service to Urban Poverty  
New Delhi

11. Mr. Sateesh Chandran  
Partners Forum, Kerala

12. Mr. K. I. Jacob  
St. Paul's Trust, Samalkot, AP

13. Mr. Jaffer Inamdar  
Goan Community for Positive People, GCP+,  
Goa

14. Mr. Elango Ramachandar  
KNP+ Bangalore

15. Ms. Daisy David  
TNP+, Chennai

16. Mr. Namozhi  
SIAAP, Chennai

17. Dr. Mini Jacob  
MGR Medical University, Chennai

18. Ms. Sarita Shankaran  
CCDT, Mumbai

19. Dr. S. D. Patwardhan  
Belair Sanatorium, Panchgani

20. Mr. Vivek Anand  
Humsafar Trust, Mumbai

21. Ms. A. Daisy Rani  
ARD, Madurai

22. Mr. A. Shankar  
Empower, Tuticorin

23. Ms. Shyamala Ashok  
SFDRT, Pondicherry

24. Mr. Lilabanta Singh  
INP+, Chennai

25. Dr. P. Manorama  
CHESS, Chennai

**Individuals**

1. Dr. Arun Ramchandra Bamne  
Public Health Department, Mumbai Municipal  
Corporation

2. Dr. Naveet Wig  
Assistant Professor, Department of Medicine,  
AIIMS, New Delhi

3. Ms. Jaya Shreedhar  
Media Foundation, Chennai

4. Mr. Satchitanand  
Senior Copy Writer, Times of India, Patna

5. Prashant Mishra  
Dainik Jagran



6. Shri. Ashok Parmar  
Development Commissioner, Kargil, J&K
7. Dr. Avdesh Gupta  
Dy. Project Director, Rajasthan SACS
8. Dr. Jajasekharan  
Institute of Thoracic Medicine, Chennai
9. Dr. Manoharan  
Institute of Thoracic Medicine, Chennai
10. Dr. Arora  
INCLIN, AIIMS, New Delhi
11. Dr. Vaidynathan  
AVERT, Mumbai
12. Ms. Alpana Kelkar  
AVERT, Mumbai
13. Mr. Arvind Kumar  
APAC, Chennai
14. Mr. Lakshmi Bai  
APAC, Chennai
15. Mr. Pratik Kymar,  
DD(IEC), NACO

(b) and (c) Bharat Sanchar Nigam Limited has planned 375600 Switching Capacity and 300000 Direct Exchange Lines for Maharashtra, out of which 22232 switching capacity and 28000 Direct Exchange Lines have been planned for Ahmednagar. Details of exchange wise waiting list in Ahmednagar is give in statement.

**Statement**

*Exchange-wise Waiting List in Ahmednagar  
as on 30-6-2002*

Sl.No.	Exchange	Total Waiting List
1	2	3
1	A'Nagar Akshay	0
2	A'Nagar Bhingar	0
3	A'Nagar Savedi	0
4	Aadgaon	8
5	Adhalgaon	106
6	Agadgaon	0
7	Ahmednagar Cit.	0
8	Ahmednagar City	0
9	Ajnuj	117
10	Aklapur	24
11	Akole	96
12	Akole (PTD)	63
13	Akolner	16
14	Alkuti	182
15	Ambejalgaon	48
16	Amrapur	101
17	ANR MIDC	0
18	Arangaon	57
19	Arangaon (ANR)	26
20	Ashoknagar	95
21	Ashvi	329

[Translation]

**Waiting List for Telephone  
Connections**

1550. SHRI DILIPKUMAR MANSUKHLAL GANDHI :  
Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the government are aware of the fact that the waiting list for telephone particularly in Ahmednagar is very long;

(b) is so, the details thereof exchange-wise; and

(c) the steps taken by the Government of dispose of waiting list and for expansion of existing telephone exchanges in the district?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) The waiting list for telephone connections in Maharashtra is 194511 and that in Ahmednagar is 25129 as on 30-6-2002.

1	2	3	1	2	3
22	Astgaon	172	51	Chandegaon	4
23	Baburdi	151	52	Chapadgaon	56
24	Baburdi Bend	4	53	Chapadgaon (KJT)	23
25	Balam Takli	12	54	Chas	9
26	Barabhabali	31	55	Chas (AKL)	21
27	Baradari	113	56	Chasnali	99
28	Bargaon Nandur	18	57	Chichondipatil	113
29	Belapur Badgi	51	58	Chikhali	63
30	Belapur (T)	14	59	Chikhali (SGM)	51
31	Belpimpalgaon	177	60	Chikhalthanwad	48
32	Belwandi	179	61	Chilawadi	14
33	Bhalgaon	68	62	Chinch Shiral	110
34	Bhalgaon (NSA)	48	63	Chincholi Gurav	69
35	Bhalvani	117	64	Chincholi KLHR	87
36	Bhambora	156	65	Chincholikaldat	8
37	Bhanashivara	233	66	Chinchpur (IJDE)	62
38	Bhandardara	25	67	Chinchpur (PNGL)	21
39	Bhatkudgaon	147	68	Chinchpur (SGM)	32
40	Bhatodi Pargaon	111	69	Chitali Jalgaon	76
41	Bherdapur	12	70	Chombhut	105
42	Bhose	42	71	Dadh BK	4
43	Bodhegaon	3	72	Dadh (KH)	109
44	Bota	76	73	Dahegaon (B)	79
45	Bramhani	97	74	Dahifal	52
46	Bramhanwada	88	75	Dahigaon (Sakat)	0
47	Chanda	245	76	Dahigaone	41
48	Chandanapuri	129	77	Darodi	22
49	Chande BK	36	78	Dedgaon	19
50	Chande Kasare	72	79	Dehere	10

1	2	3	1	2	3
80	Deogaon	94	109	Halgaoon	77
81	Deolali Pravara	250	110	Hangewadi	232
82	Deulagaon	158	111	Hasnapur	0
83	Deulgaonsidhi	4	112	Hatgaon	80
84	Dhamori	70	113	Hingangaon	54
85	Dhandarphal	148	114	Hingani Dumala	104
86	Dhawalgaon	155	115	Hiradgaon	80
87	Dhawalpuri	48	116	Jalalpur	72
88	Dhorjalgaon	84	117	Jalka	195
89	Dhotre	47	118	Jamgaon	156
90	Dighol	3	119	Jamkhed	101
91	Digras (MPKV)	25	120	Jawale (JMD)	11
92	Dongargaon	39	121	Jawale (K)	129
93	Durgaon	50	122	Jawale (PRR)	201
94	Fakrabad	2	123	Jawalke	57
95	Fatyabad	22	124	Jeur	151
96	Ganeshnagar	101	125	Johrapur	23
97	Ganeshwadi	43	126	Jorwe	127
98	Gevrai	190	127	Kalas	18
99	Ghargaon (SGM)	93	128	Kamargaon	23
100	Ghargaon (SIG)	237	129	Kanhur (Pathar)	193
101	Ghodegaon	220	130	Kanoli	66
102	Ghogargaon	113	131	Karajgaon	120
103	Ghotan	30	132	Karanji	121
104	Gogalgaon	62	133	Karegaon	21
105	Gogalgaon (Lonl)	0	134	Karjat	242
106	Golegaon	15	135	Karjule Harya	61
107	Goregaon	152	136	Karwadi	28
108	Gundegaon	21	137	Kasar (P)	79

1	2	3	1	2	3
138	Kashti	40	167	Korhale	45
139	Kaudgaon	75	168	Kothe (BK)	70
140	Kaudgaon (Nagar)	62	169	Kothe Kamleshwr	36
141	Kedgaon	0	170	Kotul	56
142	Keli Rumanwadi	2	171	Kukana	362
143	Kelwad	54	172	Kuldharan	17
144	Khadambe	92	173	Kumbhari	104
145	Khamgaon	8	174	Kuran	73
146	Khanderaí Wadi	46	175	Lakh	10
147	Khandgaon	30	176	Lingdeo	48
148	Khandgaon (SIG)	100	177	Lohare	22
149	Kharadgaon	76	178	Lohgaon	10
150	Kharda	44	179	Lohgaon (NSA)	103
151	Kharwandi (K)	182	180	Loni	5
152	Khed	149	181	Loni Mavala	55
153	Khedle Pramanand	58	182	Lonivyanknath	158
154	Khirdi	8	183	Madhi	67
155	Khirvire	2	184	Mahi (Jalgaon)	28
156	Khudsargaon	66	185	Maka	103
157	Khupati	51	186	Maldad	24
158	Kohane	6	187	Malewadi	45
159	Kohokadi	66	188	Matwadgaon	94
160	Kolgaon	295	189	Mamdapur	45
161	Kolhar BK	19	190	Mandavgan	83
162	Kolpewadi	82	191	Mandve Khurd	40
163	Kombhali	111	192	Manikdaundi	85
164	Kondhawad	66	193	Manjari	40
165	Kopargaon city	46	194	Manori	116
166	Koradgaon	147	195	Maweshi	16

1	2	3	1	2	3
196	Mhaisgaon	113	225	Padali Ale	76
197	Mirajgaon	63	226	Padali Ran'Gaon	53
198	Miri	126	227	Padhegaon	166
199	Mogras	93	228	Padhegaon (N)	72
200	Mohoj (BK)	42	229	Pagori Pim'Gaon	71
201	Mohota	26	230	Palshi	209
202	Mulanagar	35	231	Palwe	84
203	Mungi	37	232	Pandharipool	147
204	Nanaj	47	233	Pargaon-Sudrik	254
205	Nandur	11	234	Parner	146
206	Nandur (K'Mal)	30	235	Patewadi	46
207	Narayangavan	102	236	Pathardi City	42
208	Narayanwadi	61	237	Patoda	20
209	Naur	38	238	Pedgaon	21
210	Naygaon	103	239	Pim'Gn Nakvinda	10
211	Newasa city	1	240	Pimpalgaom (M)	7
212	Newasa Phata	270	241	Pimpalgaon (R)	70
213	Nlghoj	168	242	Pimparne	152
214	Nimaj	18	243	Pimplgaon Wagha	3
215	Nimbhavi	144	244	Pimpri Shahali	30
216	Nimbhere	20	245	Pimpri-Nirmal	18
217	Nimgaon (BK)	113	246	Pohegaon	80
218	Nimgaon Ghana	0	247	Pravarasangam	51
219	Nimgaon (J)	36	248	Puntamba	69
220	Nimgaon (K)	63	249	Rahata	55
221	Nimgaon (Khalu)	184	250	Rahuri City	20
222	Nimgaon-Gangard	20	251	Rajapur	73
223	Nimon	52	252	Rajur	31
224	Pachegaon	40	253	Rajuri	25

1	2	3	1	2	3
254	Ralegan Mhasoba	5	283	Shirasgaon	6
255	Ralegan Siddhi	54	284	Shirdi	66
256	Rampurwadi	40	285	Shrigonda City	97
257	Ranjangaon	67	286	Shrigonda (F)	38
258	Ranjangaon (D)	51	287	Shrirampur City	12
259	Rashin	37	288	Shrirampur MIDC	8
260	Ravande	27	289	Sonai	149
261	Rhumbodi	96	290	Sonegaon	33
262	Rui-Chattishi	82	291	Supa	132
263	Sadatpur	11	292	Suregaon	29
264	Sakat	1	293	Tahrabad	29
265	Sakegaon	98	294	Takali	126
266	Sakur	192	295	Takali Lonar	58
267	Samsherpur	108	296	Takali (DHOK)	136
268	Sandve	14	297	Takali (KDW)	145
269	Sangamner City	419	298	Takalibhan	218
270	Sangamner INDL	40	299	Takalkazi	65
271	Sankrapur	82	300	Takalimanoor	73
272	Sanwatsar	75	301	Takalimiya	9
273	Sarola Kasar	18	302	Talegaon Dighe	49
274	Sarola Pathar	59	303	Talwadi	50
275	Satral Songaon	30	304	Tambhere	125
276	Savalivihir	94	305	Teesgaon	4
277	Shahartakall	97	306	Telkudgaon	48
278	Shani Shin'Pur	78	307	Tisgaon	146
279	Shendi	116	308	Ukkadgaon	274
280	Shevgaon City	51	309	Umbre	33
281	Shinde	29	310	Undirgaon	48
282	Shingori (SGA)	16	311	Vambori	39

1	2	3
312	Vankute	39
313	Virgaon	239
314	Visapur	57
315	Wadala (B)	235
316	Wadgaon Landga	31
317	Wadgaon Pan	248
318	Wadgaon Sawtal	30
319	Wadgaon Tandali	1
320	Wadzire	306
321	Wagholi	46
322	Wakadi	105
323	Walki	32
324	Walunj	44
325	Wangdari	132
326	Wari	156
327	Warkhed	94
328	Yeli	56
329	Yelpane	152
330	Yesgaon	94
Total		25129

### Leprosy Cases

1551. SHRI RAJO SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of leprosy cases reported during each of the last three years and current year (upto June, 2002), State-wise;

(b) the number of hospitals for treatment of leprosy in the country at present alongwith the number of those opened during 2001-2002;

(c) the funds provided by the Union Government to the States for opening of leprosy hospitals during the year 2000-2001 and 2001-2002, State-wise;

(d) the foreign assistance received by these hospitals during the years 2000-2001 and 2001-2002;

(e) whether these hospitals have received financial assistance from the World Bank Organisation during the said period;

(f) if so, the details thereof; and

(g) the steps taken/being taken by the Government to eliminate leprosy?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) The information is given at statement.

(b) Multi Drug Therapy (MDT) for the treatment of leprosy in the country is being provided through all the Primary Health Centres, Sub-health Centres and all other general hospitals at district level. In addition to the above, 5 Central Government leprosy institutes namely Central Leprosy Training and Research Institute, Chengalpattu, Tamil Nadu, Regional Leprosy Training and Research Institutes at Raipur (Chhattisgarh), Aska (Orissa) and Gouripur (West Bengal) and Jalma (Agra) are also providing treatment of leprosy. No specialized leprosy hospitals have been established in the country during the year 2001-2002.

(c) No funds have been provided by the Union Government to the States for opening of leprosy hospitals during the year 2000-01 and 2001-02.

(d) No foreign assistance has been received by the Institutes mentioned under (b).

(e) The above mentioned hospitals have not received financial assistance from the World Bank during the said period.

(f) Does not arise.

(g) The National Leprosy Eradication Programme is being implemented as a 100% Centrally Sponsored Scheme in all the States/UTs. The details are given below :

With the assistance of the World Bank, first phase of the National Leprosy Eradication Programme (NLEP) started in 1993-94 and all the Districts got covered under Multi Drug Therapy (MDT) by 1995-96. The Prevalence Rate (PR) which was over 24/10,000 at the beginning of the first phase came down to 4.2/10,000 in March, 2002.

Second phase of World Bank assisted National Leprosy Eradication Programme (NLEP) for 3 years was started in 2001-2002 with the aim of achieving elimination of leprosy i.e. a PR of less than 1/10,000 population at the national level, by march, 2004.

The main components of this project are as follows :

- (i) Decentralization with full responsibility for implementation, monitoring and financial management, to be done by the States. State and District Leprosy Societies have been formed in the States for this purpose.
- (ii) Integration of leprosy services with General Health Care Services for greater reach of leprosy services.
- (iii) Third Modified Leprosy Elimination Campaigns (MLEC) for detection of hidden cases was undertaken during the last financial year and fourth one will be taken up in the current year.
- (iv) Creating public awareness about facts of leprosy through intensive Information, Educational and Communication (IEC).
- (v) Training of all General Health Care Staff in leprosy.
- (vi) Disability Care and Prevention.
- (vii) Special Action Projects for Elimination of Leprosy (SAPEL) and Leprosy Elimination Campaign (LEC) for difficult/inaccessible/under served Rural and Urban areas, respectively.

**Statement**

*National Leprosy Eradication Programme  
Achievements in Respect of Case Detection  
(Statewise and yearwise during last 3 years and  
current year)*

Sl. No.	States/UTs	1999-00 Cases Detected	2000-01 Cases Detected	2001-02 Cases Detected	2002-03 *Cases Detected
1	2	3	4	5	6
1	Andhra Pradesh	49692	58122	51183	6023

1	2	3	4	5	6
2	Arunachal Pradesh	180	128	119	NR
3	Assam	3154	1929	2464	NR
4	Bihar	166877	98732	120005	9839
5	Goa	293	394	337	38
6	Gujarat	11758	12913	10949	1687
7	Haryana	679	917	766	NR
8	Himachal Pradesh	480	330	263	44
9	Jammu and Kashmir	423	707	645	25
10	Karnataka	18511	15830	18761	2274
11	Kerala	3697	3209	2420	449
12	Madhya Pradesh	44949	18407	18345	2311
13	Maharashtra	47659	35491	46371	4130
14	Manipur	207	206	160	NR
15	Meghalaya	76	59	48	NR
16	Mizoram	31	21	24	8
17	Nagaland	68	63	73	5
18	Orissa	53963	38133	45065	4887
19	Punjab	1273	1496	1401	145
20	Rajasthan	2689	2003	2012	NR
21	Sikkim	24	46	73	9
22	Tamil Nadu	30152	33204	32251	1400
23	Tripura	119	98	102	NR
24	Uttar Pradesh	106231	80443	110989	5832
25	West Bengal	52888	34619	46214	NR
26	A & N Islands	82	108	67	NR
27	Chandigarh	301	339	333	22



1	2	3	4	5	6
28	D & N Haveli	273	217	331	36
29	Daman & Diu	37	29	44	NR
30	Delhi	2870	6346	5324	NR
31	Lakshadweep	0	22	7	NR
32	Pondicherry	452	530	462	16
33	Jharkhand	0	34531	45143	NR
34	Chhattisgarh	0	20805	27470	2323
35	Uttaranchal	0	1829	2537	430
Total		600068	502256	592758	41906

\*Cases Detected upto 5/2002 as per reports received from States.

NR - Not received

[English]

#### Postal Life Insurance Scheme

1552. SHRI A. BRAHMANAIAH : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Government have any plans to extend and expand the existing Postal Life Insurance Scheme;

(b) if so, the details thereof;

(c) whether there is a plan to employ educated youths for selling insurance covers in the rural areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) There is no plan to extend and expand the existing Postal Life Insurance Schemes.

(b) Does not arise in view of (a) above.

(c) At present there is no plan to employ educated youths for selling insurance covers in rural areas.

(d) Does not arise in view of (c) above.

#### Private Cellular Operators

1553. SHRI A. NARENDRA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the details of the private cellular operators and the amount due against each of them at present, State-wise;

(b) the period for which the dues have been outstanding against them;

(c) the steps taken by the Government to recover the same;

(d) whether dues against any operators have been waived; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) Details are in the Statement.

(c) Steps have been taken by the Government to recover the license fee dues by sending notices, encashment of Bank Guarantees and termination of licenses.

As regard the dues pertaining to spectrum charges, it has been decided that no new assignment of frequencies or SACFA clearance for new sites will be issued for such defaulting companies. A penalty clause regarding levy of interest with effect from 1.4.2002 has also been imposed for delayed payments.

(d) No, sir.

(e) Does not arise in view of (d) above.

**Statement***Details of Licence Fee and Spectrum Charges outstanding of Cellular Operators*

(Rs. In Crs.)

Sl.No.	Licences	Service Area	Amount Outstanding (O/S)				
			Licence Fee	O/S Since (month/yr)	Spectrum Charges	O/S Since (month/yr)	Total
1.	M/s. Koshika	UP (West)	40.84	12/98	13.40	01/97	54.24
		UP (East)	166.31	06/98	6.79	01/97	173.10
		Bihar	33.77	02/99	10.45	01/97	44.22
		Orissa	49.15	12/98	2.65	01/97	51.80
2.	M/s. Birla AT & T	Gujarat	4.93**	04/02	-	-	4.93
		Maharashtra	7.81**	04/02	-	-	7.81
		Andhra Pradesh	7.20**	04/02	-	-	7.20
		Madhya Pradesh	-	-	0.95	04/02	0.95
3.	M/s. BPL Cellular	Kerala	1.18**	04/02	10.40	01/99	11.58
		Maharashtra	4.58**	04/02	13.45	01/99	18.03
		Tamil Nadu	2.99**	04/02	14.29	01/99	17.28
4.	M/s. BPL Mobile	Mumbai	12.84**	04/02	30.60	01/99	43.44
5.	M/s. Aircel Digilink	UP (East)	-	-	8.07	01/99	8.07
		Rajasthan	-	-	6.10	01/99	6.10
		Haryana	-	-	7.03	01/99	7.03
6.	M/s. Spice	Punjab	-	-	3.84	04/02	3.84
		Karnataka	-	-	5.15	04/02	5.15
7.	M/s. Escotel	Kerala	-	-	1.55	04/02	1.55
		UP (West)	-	-	2.06	04/02	2.06
		Haryana	-	-	0.21	04/02	0.21
8.	M/s. H. Max	Mumbai	-	-	0.91	06/02	0.91
9.	M/s. Usha Martin	Kolkata	-	-	0.27	06/02	0.27
10.	M/s. Hexacom	Rajasthan	-	-	5.71	01/99	5.71

\*\*These are approximate current dues (on self estimation basis of the licensee) for the quarter ending 30.06.2002.  
 Note : The outstanding dues are principal amounts due only and interest is payable till the date of actual payment.

**Visit of Indian Team to U.S.A.**

1554. SHRI SUSHIL KUMAR SHINDE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether an Indian team of experts visited Washington recently;
- (b) if so, the composition and purpose thereof;
- (c) whether the team held any discussions with U.S. officials; and
- (d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) to (c) An inter-ministerial team of diplomatic, defence and law enforcement officials visited Washington D.C. from 10-12 July, 2002 for the fifth meeting of the India-U.S. Joint Working Group on Counter-terrorism.

(d) Reaffirming their nations' shared commitment to prevent acts of terrorism and neutralise terrorist organisations, the two sides agreed to further intensify their cooperation to combat terrorism, including through cooperation in the areas of anti-terrorism training and capacity building programmes in a number of areas; strengthening intelligence sharing, coordinating action and deepening investigative cooperation; advancing cooperation in counter-terrorism related technology and equipment; and, working together for the full and effective implementation of the United Nations Security Council Resolution 1373, which provides a comprehensive and mandatory framework for sustained global action against terrorism.

[Translation]

**Completion of Proceedings in  
Disciplinary Case**

1555. SHRIMATI RAJKUMARI RATNA SINGH : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have fixed any time-frame to complete the proceedings in a disciplinary case;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) whether the Government propose to prescribe any time-frame in such cases?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (d) No time-frame as such has been prescribed for completion of the proceedings in disciplinary cases though certain time limits have been prescribed for some of the actions involved in the disciplinary proceedings. A copy of the instructions (D.O. No. 134/2/83-AVD-I dated 02.05.1985) in which certain time limits have been prescribed in the matter is enclosed as statement.

**Statement**

CONFIDENTIAL

Secretary

Government of India  
Department of Personnel &  
Administrative Reforms  
New Delhi

D.O. No. 134/2/83-AVD.I  
Dated 2.5.1985

Dear Shri

Government have been considering various steps that could be adopted for expediting the disposal of disciplinary cases within the framework, of the existing rules. As you would appreciate, the delay in the disposal of disciplinary cases in neither in the interest of the Government nor in that of the Government servant. Undue delay in the disposal of the disciplinary cases also affects the morale of the Government servant. In order to ensure that disciplinary cases are disposal of quickly, it has been decided that the following measures should be adopted :

- (i) Wherever the allegations are investigated by the CBI and the CVC is required to be consulted about the action to be taken on the investigation report, the Department should furnish their comments to the CVC within a month of the receipt of the investigation report. In case of dis-agreement with the advice of the CVC, the matter should be referred to the CVC for reconsideration of its advice only once. (It has come to out notice

- that sometimes Departments make more than one reference to CVC for reconsideration of its advice. There should be only one such reference to CVC for re-consideration).
- (ii) In cases investigated by the CBI as well as in other cases, the charge-sheet should be issued within 1 month of the receipt of the CVS's advice. If this time-limit and that in Item (i) are strictly adhered to, it should be possible for the Departments to issue the charge-sheet within 3 months of the receipt of an investigation report, including the time taken in consulting the CVC.
- (iii) Wherever the CVC is not required to be consulted, the charge-sheet should be issued within 2 months of the receipt of the investigation report. Where there is no preliminary investigation report, a charge-sheet should be issued within 1 month of taking a decision in the matter.
- (iv) A properly drafted charge-sheet is the sheet-anchor of a disciplinary case. Therefore, the charge-sheet should be drafted with utmost accuracy and precision based on the facts revealed during the investigation or otherwise and the mis-conduct involved. It should be ensured that no relevant material is left out and at the same time no irrelevant material or witnesses are included.
- (v) With a view to reducing the time taken by the Government servant for inspection of documents before submission of his written statement of defence in reply to the charge-sheet, copies of all the documents relied upon and the statements of witnesses cited on behalf of the Disciplinary Authority should be supplied to the Government servant along with the charge-sheet, wherever possible.
- (vi) In all cases which are presently pending for appointment of Inquiry Officer and Presenting Officer, such appointment should be made within 1 month. In all other cases, the Inquiry Officer and the Presenting Officer should be appointed, wherever necessary, immediately after the receipt of the Government servant's written statement of defence denying the charges.
- (vii) Wherever a large number of oral inquiries are pending, the Department should earmark some officers on a full-time basis to complete these inquiries within a specified time-limit to be indicated by the disciplinary authority. The time-limit shall be indicated as an administrative instruction, having regard to the nature of the charges and the evidence involved. Similarly where part-time Inquiry Officers are appointed, the disciplinary authority could, having regard to the nature of the charges and the evidence involved, specify time-limits for the completion of the inquiry as an administrative instruction.
- (viii) The oral inquiry, including the submission of the Inquiry Officer's report, should normally be completed within a period of 6 months from the date of appointment of the Inquiry Officer. In the preliminary inquiry in the beginning requiring the first appearance of the charged Government servant and the Presenting Officer, the Inquiry Officer should lay down a definite time-bound programme for inspection of the listed documents, submission of the lists of defence documents and defence witnesses and inspection of defence documents before the regular hearing is taken up. The regular hearing, once started, should be conducted on day-to-day basis until completed and adjournment should not be granted on frivolous grounds.
- (ix) After the receipt of the report of the Inquiry Officer along with the advice of the CVC wherever required, the final decision in the matter should be taken by the Departments within a period of 2 months except in cases where the UPSC is required to be consulted. Wherever the reconsideration of the advice of the CVC is sought, such reference should be once only at this stage. In cases in which UPSC is to be consulted, the final decision in the matter should be taken within 1 month of the receipt of their advice.
- (x) The statutory rules lay down certain time-limits or require the disciplinary authority to specify time-limits for some stages of the disciplinary proceedings. These time-limits should be adhered to strictly. If ever some

extension of time is granted, it should be done keeping in view the need for expeditious conclusion of the proceedings and to discourage the dilatory tactics sometimes adopted by Government servants.

2. I may mentioned here that a group of officers is being set-up to recommend amendment of the Statutory Rules with a view to reducing the delay involved in disciplinary proceedings. In the meantime you may kindly follow the instructions referred to in the preceding paragraph for expediting the disciplinary proceedings within the framework of the rules, as they exist at present. You may kindly bring these instructions to the notice of all the offices/organizations under your administrative control.

Yours Sincerely,  
Sd/-  
(K. Ramanujam)

#### **Facilities to Mansarovar Pilgrims**

1556. SHRI HARIBHAI CHAUDHARY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the Government are contemplating to extend the facilities and concession in fares to the pilgrims visiting Kailash Mansarovar on the lines of Haj Pilgrims;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) Does not arise.

(c) The Kailash Mansarovar Yatra, along the traditional route across Lipulekh Pass in Pithoragarh District of Uttaranchal, is coordinated by the Ministry of External Affairs and conducted with the assistance of various Central and State Government agencies.

Kumaon Mandal Vikas Nigam (KMVN) arranges board and lodge for Yatris on the Indian side. MEA provides Rs. 3,250/- per Yatri to KMVN to partially offset the expenditure incurred by the Yatris. Government provides free medical inspection and assistance, and security and escort cover upto Lipulekh Pass; insurance cover and

communication links for the duration of the Yatra. A Liaison Officer is attached to each batch of Yatris. The Delhi Government provides free stay to Yatris at Ashok Yatri Niwas in New Delhi for 4-5 days during the onward and return journey.

It is the constant endeavour of Government to improve and upgrade facilities for the Yatris.

[English]

#### **SSI Units**

1557. SHRI AJAY SINGH CHAUTALA : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

- (a) the total number of small scale units in the country as on date, State-wise;
- (b) the total number of employees working in these units at present, State-wise;
- (c) the minimum wages of these employees, State-wise;
- (d) the contribution of these units in Gross Domestic Product (GDP), State-wise as on date; and
- (e) the steps Government propose to take for expansion of these units particularly in rural areas of the country?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) The total number of Small Scale Industrial units, both registered and unregistered, in the country at the end of March, 2002 as estimated at 34.42 lakhs. This includes 27.31 lakhs registered units. The State-wise data on number of units is maintained for registered units only which is given in the Statement.

(b) The total employment generated in the Small Scale Industrial Units by the end of march, 2002 is estimated at 192.23 lakhs. State-wise break up is not maintained centrally.

(c) The information on minimum wages of these employees is not maintained centrally.

(d) The contribution of these units in Gross Domestic Product (1993-94 prices) in 2000-2001 is 6.75%. State-wise break up is not maintained centrally.

(e) The Government has launched several schemes/programmes to encourage and promote SSIs throughout the country including the rural areas. These comprise of Integrated Infrastructure Development (IID), Prime Minister's Rozgar Yojana (PMRY), National Programme for Rural Industrialisation (NPRI) and Entrepreneurship Development, etc. The IID scheme covers all the areas in the country with 50% reservation for rural areas. The scheme is aimed to create and develop infrastructural facilities like developed sites, power distribution network, water, telecommunication, drainage and pollution control facilities, roads, banks, raw materials, storage and marketing outlets, common service facilities and technology back-up services. Under PMRY scheme, bank finance is provided to educated unemployed youth for setting up self-employment ventures. Special entrepreneurship development programmes are arranged for rural areas by Small Industries Service Institutes (SISIs). The National Programme for Rural Industrialisation (NPRI) aims at setting up 100 rural clusters every year to give a boost to rural industrialization.

Further, the Central Government has also announced comprehensive policy package on 30th August, 2000, for the promotion and development of Small Scale Industries, which includes incentives such as enhanced fiscal and credit support, better infrastructure and marketing facilities and assistance for technology upgradation.

#### Statement

*Statement showing Number of SSI Units (SIDO) Granted Permanent Registration by the State/UT Directorate of Industries upto the end of March, 2002*

Sl.No.	Name of the State/ Union Territory	No. of registered SSI units
1	2	3
1.	Jammu & Kashmir	32245
2.	Himachal Pradesh	17740

1	2	3
3.	Punjab	155197
4.	Chandigarh	3102
5.	Uttaranchal	34920
6.	Haryana	55409
7.	Delhi	19804
8.	Rajasthan	90366
9.	Uttar Pradesh	389013
10.	Bihar	92095
11.	Sikkim	342
12.	Arunachal Pradesh	653
13.	Nagaland	1643
14.	Manipur	5975
15.	Mizoram	4911
16.	Tripura	2127
17.	Meghalaya	3029
18.	Assam	26358
19.	West Bengal	153670
20.	Jharkhand	41089
21.	Orissa	23264
22.	Chhattisgarh	72883
23.	Madhya Pradesh	220100
24.	Gujarat	194435
25.	Daman & Diu	1874
26.	Dadra & Nagar Haveli	1317
27.	Maharashtra	150996
28.	Andhra Pradesh	131685
29.	Karnataka	178330
30.	Goa	6389

1	2	3
31.	Lakshadweep	82
32.	Kerala	238431
33.	Tamil Nadu	375262
34.	Pondicherry	5152
35.	Andaman & Nicobar	1284
All-India Total		2731170

[Translation]

#### CGHS Beneficiaries

1558. SHRI CHANDRAKANT KHAIRE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the estimated number of beneficiaries under Ayurvedic, Homoeopathic, Unani and Sidh Systems of medicine in the country and the number of CGHS dispensaries of these systems;

(b) whether the Government have surveyed the domestic market of medicines under the said system;

(c) if so, the details thereof;

(d) whether medicinal plants linked to these system are exported; and

(e) if so, the names of countries from which these are exported?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) There are 47,96,843 beneficiaries under Ayurvedic, Homoeopathic, Unani and Siddha Systems of medicine under CGHS in the country.

The total number of CGHS dispensaries/units under these systems in the country are :

1. Ayurvedic—31
2. Homeopathic—34

3. Unani—9

4. Siddha—2

(b) and (c) No, Sir. However, a survey on demand of selected medicinal plants has been conducted through Centre for Research, Planning and Action (CERPA), New Delhi.

(d) and (e) Yes, Sir. Different medicinal plants linked to these systems are exported to many countries in the world depending upon their demand. Some of the major countries to which the exports are made are U.S.A., U.K., Germany, France, Canada, Australia, Argentina, Japan, Korea, etc. The detailed information on export of medicinal plants to various countries is published by the Directorate General of Commercial Intelligences and Statistics, Kolkata, Ministry of Commerce, in their monthly publication 'Monthly Statistics of the Foreign Trade of India'.

[English]

#### Telephone Exchanges

1559. SHRI BHIM DAHAL : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the number of telephone exchanges in N.E. States including Sikkim expanded and modernized during each of the last three years, State-wise;

(b) whether there is any proposal to modernize more telephone exchanges in these States during 2002-2003; and

(c) if so, the details thereof State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) The number of telephone exchanges in N.E. States including Sikkim expanded and modernised during each of the last three years, State-wise is given at the statement.

(b) and (c) All the Exchanges in N.E. States including Sikkim have since been modernised to State-of-Art Digital Electronic Exchanges.

**Statement***List of Exchanges expanded and modernised in NE States including Sikkim*

Name of State	Number of exchanges expanded			Number of exchanges modernised		
	1999-2000	2000-2001	2001-2002	1999-2000	2000-2001	2001-2002
Assam	153	171	250	12	20	1
Meghalaya	18	16	20	0	0	0
Tripura	26	15	33	0	0	0
Mizoram	24	14	15	0	0	0
Arunachal Pradesh	6	7	7	0	0	0
Manipur	6	7	5	0	0	0
Nagaland	6	6	5	0	0	0
Sikkim	6	9	10	0	0	0

**Funds For PMGY**

1560. SHRI G. S. BASAVARAJ : Will the PRIME MINISTER be pleased to state :

(a) the quantum of funds allocated to each state particularly Karnataka under Pradhan Mantri Gramodaya Yojana (Rural Drinking Water) during the year 2001-2002; and

(b) the total amount of funds released out of the allocation made to the States during the year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) A statement showing the State-wise (including Karnataka) total allocation of Additional Central Assistance (ACA) for Pradhan Mantri Gramodaya Yojana (PMGY) and corresponding allocation and release for Rural Drinking Water for the year 2001-2002 is enclosed.

**Statement***Funds for PMGY for 24.7.2002*

(Rs. in lakh)

Sl. No.	States	Total Allocation for PMGY 2001-02	Rural Drinking Water Under PMGY	
			Allocation 2001-02	Release 2001-02
1	2	3	4	5
1.	Andhra Pradesh	15911.00	2841.20	2841.20
2.	Arunachal Pradesh	6817.00	1315.00	1315.00
3.	Assam	20112.00	3051.00	3051.00
4.	Bihar	24579.00	2457.90	1228.50
5.	Chhattisgarh	3517.00	881.20	440.60
6.	Goa	87.00	29.85	29.85
7.	Gujarat	7256.00	3285.20	3285.20
8.	Haryana	1879.00	471.20	471.20
9.	Himachal Pradesh	7908.00	3650.00	3650.00



1	2	3	4	5
10. J & K		19217.00	7167.00	7167.00
11. Jharkhand		7592.00	759.20	379.60
12. Karnataka		8415.00	1127.00	1127.00
13. Kerala		7737.00	3426.00	3426.00
14. Madhya Pradesh		9225.00	1460.62	1460.62
15. Maharashtra		11103.00	3105.07	1552.58
16. Manipur		5439.00	1473.15	736.57
17. Meghalaya		4546.00	954.60	954.60
18. Mizoram		5041.00	1500.00	1500.00
19. Nagaland		4526.00	1923.60	1923.60
20. Orissa		11038.00	2003.80	2003.80
21. Punjab		4525.00	1000.50	1000.50
22. Rajasthan@		10797.00	1620.00	1620.00
23. Sikkim		3798.00	978.00	978.00
24. Tamil Nadu		11736.00	1500.00	1500.00
25. Tripura		7084.00	920.79	920.79
26. Uttaranchal		3907.00	781.40	781.40
27. Uttar Pradesh		37671.00	7534.00	7534.00
28. West Bengal		18796.00	5403.00	5403.00
<b>Total</b>		<b>280259.00</b>	<b>62600.28</b>	<b>58261.61</b>

@ Additionality of Rs.10.00 crore released to Gujarat for Gramin Awas.

Additionality of Rs.11.35 crore released to Rajasthan for Nutrition. Arrears of Rs.4.3971 crore released to Himachal Pradesh for Nutrition.

Total ACA released to States under PMGY including the above mentioned Additionality, adds upto Rs. 246952.19 lakhs.

#### **Genetically Modified Drugs**

1561. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Drug Controller General of India imposed curbs on licensing of genetically-modified drugs.

(b) if so, whether directives have been issued to all State Governments on this matter;

(c) if so, the details of the directives issued to the State Governments; and

(d) the response of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (d) No, Sir. Drug Controller General (India) has not imposed curbs on licensing of genetically-modified drugs.

#### **Revamping of Licence Postal Agency Scheme**

1562. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether there is any proposal to revamp and revive the licence postal agency scheme;

(b) if so, the details thereof and the reasons therefor; and

(c) the extent to which it is expected to improve the postal system in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) to (c) Yes, Sir. Revised scheme is under examination. Details are yet to be finalised.

#### **IT Courses Designed By ECIL**

1563. SHRI SUBODH MOHITE : Will the PRIME MINISTER be pleased to state :

(a) whether the Electronics Corporation of India Limited (ECIL) is diversifying into providing courses and services in the area of IT enabled services;

(b) if so, the details thereof;

(c) whether ECIL proposed IT courses are designed to compete with private sector sponsored courses;

(d) if so, the details thereof; and

(e) If not, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) Yes Sir, Electronics Corporation of India Ltd. (ECIL), a Public Sector Undertaking of this Department has formed a division for imparting training to students and corporate bodies in various areas relating to IT. It has plans to offer a course for Call Centre Service Representatives for IT enabled Service Industry.

The Other operating divisions of ECIL are implementing various IT enabled Services like Market Yard Applications, Issue of Bus Passes and other E-Seva Services like issue of ration cards etc. Specific customer oriented training is being imparted by those divisions to the concerned agencies where needed.

(c) and (d) Yes Sir. The objectives of commencing the IT Training Division in ECIL are two Fold: (i) to generate the needed skilled manpower for supporting various IT based projects and programmes of the Corporation and (ii) to impart general purpose and special purpose training to the students and corporate bodies. The competition with the private sector training institutes will be in general purpose area. By virtue of various live projects being handled by the company, ECIL is in a better position to provide concrete hands-on experience to its trainees based on real world projects. This definitely enhances the core competence of the students and as such provide a competitive edge to ECIL with respect to other training institutions. ECIL is imparting this training through its own training centers and through various franchisees licensed for the purpose. The curriculum is finalised by ECIL. ECIL is ISO-9001 certified and is also accredited by DoEACC to conduct all DoEACC courses namely O,A,B,C, (Foundation, Diploma, MCA, B.Tech & M.Tech ) courses.

(e) Does not arise.

[Translation]

**Nehru Yuvak Kendras in Rajasthan**

1564. PROF. RASA SINGH RAWAT : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of Nehru Yuvak Kendras operating in Rajasthan;

(b) the number in which the Government evaluate their activities;

(c) whether the objectives for which such Kendras were set up have been fulfilled;

(d) if not, the reasons therefor; and

(e) the amount spent on these Nehru Yuvak Kendras in Rajasthan during each of last three years?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHAKRISHANAN) : (a) The number of Nehru Yuva Kendras operating in Rajasthan is 30.

(b) In all Kendras periodical monitoring and evaluation is conducted through a well laid down mechanism of monthly, quarterly and annual progress reports as well inspection by senior officers.

(c) Yes, Sir.

(d) Does not arise.

(e) The details of amount spent on these Kendras in Rajasthan during each of last three years is at statement.

**Statement**

*Details of funds spent in Rajasthan State during the year 1999-2000 to 2001-2002*

Sl.No.	Kendras	1999-2000	2000-01	2001-02
1	2	3	4	5
1.	Ajmer	426612.00	423306.00	797194.00
2.	Banswara	406076.00	419263.00	649042.00
3.	Barmer	594390.00	708899.00	790990.00
4.	Bharatpur	531754.00	531243.00	1615898.00
5.	Bhilwara	363767.00	407179.00	721570.00
6.	Bikaner	306034.00	355385.00	716422.00
7.	Chittorgarh	484745.00	416964.00	465514.00
8.	Bundi	356686.00	308864.00	676906.00
9.	Churu	599092.00	427363.00	424774.00
10.	Dungarpur	339718.00	399602.00	398350.00

1	2	3	4	5
11. Jaipur		749208.00	618461.00	1651348.00
12. Jaisalmer		545093.00	485324.00	647986.00
13. Jodhpur		592511.00	462374.00	525610.00
14. Jalore		2043357.00	312534.00	417670.00
15. S. Madhopur		416160.00	482267.00	656974.00
16. Sirohi		315012.00	338371.00	493666.00
17. Tonk		590398.00	576554.00	718054.00
18. Udaipur		3839485.00	341700.00	477766.00
19. Alwar		490745.00	556910.00	670474.00
20. Kota		297306.00	320940.00	446230.00
21. Pali		366374.00	392268.00	517990.00
22. Dholpur		462223.00	383246.00	482926.00
23. Nagour		539457.00	495207.00	665434.00
24. Sikar		365805.00	310962.00	1555994.00
25. Jhunjhunu		425201.00	412892.00	438538.00
26. Jhalawar		173372.00	322918.00	1458626.00
27. Sriganganagar		399401.00	353068.00	718054.00
28. Rajsamand		214505.00	252785.00	388366.00
29. Baran		176075.00	356618.00	633070.00
30. Dausa		489529.00	460720.00	538450.00

[English]

#### Allocation for Health Services

1565. SHRI Y. V. RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are spending only 1% of Gross Domestic Product (GDP) on health services in the country;

(b) if so, how does it compares with the developed and developing countries;

(c) whether the public health spending is sufficient

to meet the health service requirements of the people particularly the poor sections;

(d) if so, whether the Government propose to increase the allocation for health services; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Public health investment in the country is 0.9% of GDP in 1998-99. A statement showing Public Health Expenditure as percentage of GDP for some developed and developing countries is enclosed.

(c) to (e) The Government has been making every effort to augment the resources for the health sector by mobilizing external assistance from various bilateral and multilateral agencies for supporting various national health programmes for the control of major diseases. The National Health Policy-2002 recently announced by the Government envisages increasing health sector expenditure to 6 percent of GDP with 2 percent being contributed as public health investment by 2010.

#### Statement

*Public Health Expenditure as a Percentage of GDP (Around 1997) For Some Developed and Developing Countries*

Sl.No.	Name of the Country	Public Health Expenditure as Percentage of GDP
1	2	3
1.	Germany	8.1
2.	France	7.5
3.	Canada	6.2
4.	USA	6.0
5.	Japan	5.7
6.	U.K.	5.6
7.	Australia	5.6
8.	Bangladesh	2.3
9.	Thailand	1.9

1	2	3
10.	Sri Lanka	1.4
11.	Malaysia	1.4
12.	Nepal	1.0
13.	India	0.7
14.	China	0.7
15.	Indonesia	0.6

Source : WHO Report 2000-Health Systems : Improving Performance

#### Annual Plan for Maharashtra

1566. SHRIMATI PRABHA RAU : Will the PRIME MINISTER be pleased to state :

(a) whether the annual plan for 2002-2003 of Maharashtra has been finalized;

(b) if so, the details thereof; and

(c) how far the requirement of funds for drinking water, power etc. has been taken into account?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) Yes sir.

(b) The outlay for the annual plan 2002-03 is Rs. 11562 crore.

(c) The allocation of outlays for drinking water, power etc. have not been decided.

#### Indoor Stadium

1567. SHRI G. PUTTASWAMY GOWDA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether there is persistent demand for construction of Indoor Stadium at Hassan in Karnataka;

(b) whether his Ministry has received any representations in this regard; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PON RADHAKRISHNAN) : (a) to (c) On the basis of proposal received from the Government of Karnataka, the proposal for construction of an Indoor Stadium Cat.I at Hassan, Karnataka was approved on 21.12.2000 with admissible Central assistance of Rs.60.00 lakhs.

#### Revival of Steel Industry

1568. SHRI VILAS MUTTEMWAR : Will the Minister of STEEL be pleased to state :

(a) whether the Associated Chambers of Commerce and Industry of India (ASSOCHAM) have suggested a five point programme to the Government for the revival of the steel industry viz. reduction in project financing and working capital funds, timely availability of raw material, concessional tariff at non peak hours, consumption of power etc; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) Yes, Sir. A proposal from the Associated Chambers of Commerce and Industry of India (ASSOCHAM) has been received and at present the matter is under the consideration of the Government.

#### Committee on PIO

1569. SHRI NARESH PUGLIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether a high level Committee has been constituted to go into the problems being faced by the people of Indian origin abroad;

(b) if so, the details thereof;

(c) the terms and reference of the Committee;

(d) whether the Committee has since submitted any report to the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI OMAR ABDULLAH) : (a) Yes, Sir.

(b) A High Level Committee on the Indian Diaspora was constituted in August, 2000 under the chairmanship of Dr. L.M. Singhvi, MP. Other members of the Committee were Shri R. L. Bhatia, M.P. and former Minister of State for External Affairs, Shri J.R. Hiremath, Indian Foreign Service (Retd.) and Shri Baleshwar Agarwal, Secretary General, Antar-Rashtriya Sahyog Parishad, New Delhi and Shri J.C. Sharma, then Additional Secretary (NRI & PV) and currently Secretary (PCD), Ministry of External Affairs as its Member Secretary.

(c) The terms of reference of the Committee are enclosed as statement.

(d) The Committee has submitted its Report to the Government in December, 2001.

(e) The Committee has, inter-alia, recommended (i) Celebration of 9th January every year as Pravasi Bhartiya Divas, (ii) Institution of Pravasi Bharatiya Samman Awards and (iii) Revision of the Persons of Indian Origin (PIO) Card Scheme. All these three recommendations have been accepted by the Government.

Among the Committee's other main recommendations are : grant of dual citizenship to foreign citizens of Indian descent residing in certain countries, engaging Indian Diaspora in the fields of Culture, Economic Development, Education, Health, Media, Tourism, Science and Technology, Philanthropy etc. in order to enhance their connectivity with India. They have also recommended improvement of facilities at the airports and ways to address problems of overseas Indian Labour etc. These recommendations are presently under examination of the Government.

#### **Statement**

##### *Terms of Reference of High Level Committee on Indian Diaspora*

1. Review the status of Persons of Indian Origin (PIOs) and Non-Resident Indians (NRIs) in the context of constitutional provisions, laws and rules applicable to them both in India and the countries of their residence;
2. Study the characteristics, aspirations, attitudes, requirements, strengths and weaknesses of Indian Diaspora and their expectations from India,
3. Study the role that the PIOs and NRIs may play

in the economic and social and technological development of India;

4. Examine the current regime that governs the travel and stay of PIOs in India, and recommend measures to resolve the problems faced by NRIs in these areas;
5. Recommend a broad but flexible policy framework and specific plans of forging a mutually beneficial relationship with the region or PIOs and NRIs, and for facilitating their interaction with India and their participation in India's economic development.

#### **US Compensation to Families of Indians Killed in WTC Attack**

1570. SHRI IQBAL AHMED SARADGI : Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the US has provided or propose to provide compensation to the families of Indians killed in September 11, attack on WTC; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI OMAR ABDULLAH) : (a) Yes, Sir.

(b) The United States Department of Justice has established "September 11 Victim Compensation Fund" which provides compensation to individuals who were physically injured or to the families and next of kin of individuals, who died as a result of the terrorist attacks on September 11, 2001. The Consulate General of India, New York has mailed a copy of the application form (over 100 pages long) to every Indian national affected by this tragedy. Last date for receipt of applications is December 31, 2003.

#### **Decline in Employment in SSIs**

1571. SHRI A. BRAHMANAIAH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Government are aware of the decline trend in employment in small scale industries like match-making, bids, etc.;

(b) if so, whether any survey has been conducted in this regard;

(c) the alternate employment finalised by the Government for such declining sectors;

(d) whether any alternate policy is also being formulated by the Government for these sector; and

(e) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) The over all employment in Small Scale Industries (SSI) has been increasing. The employment in SSI Sector is estimated to have increased from 178.50 lakhs in 1999-2000 to 185.64 lakhs in 2001-01 and further to 192.23 lakhs in 2001-02. Specific Industry-wise data particularly on match-making and bidis, which are mostly located in cottages and work as un-registered units are not maintained centrally. Surveys have been conducted by the Government on SSI Sector. however, they are in respect of registered units only.

(c) to (e) Promotion and development of small scale industries which generate large employment opportunities is one of the major priorities of the Government. On 30th August 2000 the Prime Minister announced a Comprehensive Policy package for the promotion and development of Small Scale Industries. The policy package consists of enhanced fiscal and credit support, better infrastructure and marketing facilities and incentives for technology upgradation and these are applicable to all small scale industries including match-making, bidis etc.

#### **Allotment of PCOs to Youths**

1572. SHRI A. NARENDRA : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether the Government have decided to allot PCOs to the unemployed youths on the priority basis in the country;

(b) if so, the details thereof;

(c) whether the Government have received any complaint regarding violation of the instructions issued in this regard;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) (a) and (b) Sir, according to the present policy, PCOs are allotted liberally to all applicants including unemployed youths, who are of 18 years and above without any restriction of educational qualification subject to technical feasibility and completion of commercial formalities.

(c) No, Sir.

(d) and (e) Do not arise in view of (c) above

#### **Visit of Sri Lankan PM**

1573. SHRI SUSHIL KUMAR SHINDE Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Prime Minister of Sri Lanka visited India during June, 2002;

(b) if so, the details of the discussions held, and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) (a) to (c) The Prime Minister of Sri Lanka Ranil Wickremesinghe visited India from June 8-12, 2002. Substantive discussions were held with Prime Minister and External Affairs Minister. The discussions reflected the high priority attached by both countries to the maintenance of close and friendly relations based on mutual trust and understanding.

Government of India reiterated its commitment to the unity, sovereignty and territorial integrity of Sri Lanka and to the restoration of a lasting peace through a peaceful, negotiated settlement that meets the just aspirations of all elements of Sri Lankan society.

The two sides agreed that global terrorism is a threat, an evil and a global scourge to international peace and security. They agreed that terrorist acts cannot be justified on political, ethnic, religious, social, economic, or other grounds.

The two Prime Ministers expressed appreciation at the progress made in the implementation of the Free Trade Agreement (FTA).

The two Prime Ministers noted with satisfaction the progress made in operationalisation of the bilateral agreement for the supply of wheat to Sri Lanka.

India agreed to a further softening of terms of the line of Credit of US\$100 million already extended to Sri Lanka.

The two Prime Ministers noted that through an MoU between the Indian Oil Corporation and the Ceylon Petroleum Corporation, the IOC, through a newly incorporated Sri Lankan subsidiary, will engage in retail trading in Sri Lanka and manage the Trincomalee oil tankages.

Both sides also agreed to work on commissioning a feasibility study on a land bridge between the two countries, keeping in mind the spirit of the closest of historical, cultural and social ties that has bound the two nations over millennia.

#### **Reimbursement for Complete Denture**

1574. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the reimbursement of complete denture/one jaw is also applicable for the Government employees residing in areas not covered by CGHS; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) A proposal to extend the benefit of reimbursement of the cost of complete denture/one jaw to the Government employees residing in areas not covered by CGHS is under consideration of the Government.

#### **Implementation of Recommendations**

1575. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of SHIPPING be pleased to state :

(a) the number of recommendations made by the National Shipping Policy Committee constituted by the Government in 1997;

(b) the number of recommendations out of them

have been accepted by the Empowered Committee constituted to examine the recommendations;

(c) the details of the recommendations so far accepted and implemented by Government;

(d) whether the recommendations in regard to enhancement of depreciation rates, tax relief to Indian seafarers and introduction to tonnage tax in lieu of corporate tax are still pending for implementation;

(e) if so, the reasons therefor; and

(f) the time by which these recommendations are likely to be implemented?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) to (c) The National Shipping Policy Committee made 31 recommendations in all and to consider these recommendations, an Empowered Committee under the Chairmanship of Secretary (SFT) was constituted on 13th August, 1997. The Empowered Committee accepted 26 recommendations made by the National Shipping Policy Committee. Out of 26 recommendations accepted by the Empowered Committee, decision on 19 recommendations have been taken. The balance recommendations, not finding favour with the Ministry of Finance, are not being pursued. The main recommendations accepted by Government are as under :

(i) Restoration of Section 33AC of the Income Tax Act;

(ii) Relaxation of ECB norms/Modification of ECB approval procedure have also been brought into effect w.e.f. 1.4.2000;

(iii) Enhancement of Depreciation rate from 20% to 25% w.e.f. 1.4.2001.

(d) to (f) The recommendation relating to enhancement of depreciation rate from 20% to 25% was accepted as against the recommendation of raising it to 40%. The recommendation relating to relief to Indian Seafarers was not accepted by the Empowered Committee. However, an Expert Group constituted by Government since then has recommended the introduction of Tonnage Tax in lieu of Corporate Tax and Tax relief to Indian seafarers. Action has already been initiated for the acceptance of the recommendations of the Committee. No time frame could be fixed. Endeavour, however is to take a decision at the earliest possible.

**Telephone Adalats**

1576. SHRI BHIM DAHAL :  
SHRI MANSINH PATEL :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the dates on which 'Telephone Adalats' were organised in each district of Gujarat and North Eastern States during the last two years and current year;

(b) The number of cases received during last two years, district-wise;

(c) the number of cases disposed of out of it, district-wise; and

(d) the details of relief given to the telephone consumers alongwith the procedure for holding telephone adalats?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) to (d) The information is being collected and will be laid on the Table of the House.

**Revamping of Provisions in  
MCA and NCA**

1577. SHRI G. S. BASAVARAJ : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are considering to introduce minimal statutory norms for the deployment of doctors and para-medical staff in the medical institutions in view of the vast changes advancements in medicare;

(b) if so, whether the Government propose to revamp the provisions in the Medical Council Act and Indian Nursing Council Act; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) The Medical Council of India framed various regulations under the Indian Medical Council Act, 1956 wherein the minimum qualifications for appointment of teachers and their deployment in the medical institutions have been prescribed. These regulations are reviewed by the Medical Council of India from time to time so as to keep pace with

the latest advancement in the field of medi-care. Necessary modifications, if any, are made with the approval of the Central Government. Similarly, the disciplines of Pharmacy and Nursing are regulated by the Pharmacy and Nursing Councils under the provisions of Pharmacy Act, 1948 and Indian Nursing Council Act, 1947 respectively. There is no regulatory Council at national level in respect of other para-medical disciplines so far.

**Solar-Powered Phones**

1578. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of COMMUNICATION AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether there is any proposal to provide solar-powered phones in some villages of Andhra Pradesh,

(b) if so, the details thereof;

(c) whether such proposals for other States are also under the consideration of the Government;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) Yes, Sir. The basic telephone service providers in Andhra Pradesh, have reported to have provided 11203 numbers of Village Public Telephones (VPTs) using solar power.

(c) and (d) Yes, Sir. M/s. Bharat Sanchar Nigam Limited has plans to provide solar powered Village Public Telephones in the uncovered villages of Bihar, Jharkhand, Uttaranchal, West Bengal, Himachal Pradesh, Chhattisgarh and Orissa.

(e) Does not arise in view of (c) and (d) above.

[Translation]

**Kota Nuclear Power Plants**

1579. PROF. RASA SINGH RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the reasons for frequent interruptions in the nuclear power plants based in Kota; and

(b) the number of occasions on which these energy plants had to be closed during the last three years?



THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) and (b) Out of the four nuclear power reactor units at Rajasthan, three units RAPS-2 (200 MWe), RAPS-3 (220 MWe), and RAPS-4 (220 MWe) are operated by Nuclear Power Corporation of India Ltd. (NPCIL) on a commercial basis. These units have performed well, recording high overall availability factor (percentage time the units were connected to the grid and operating), during the past three financial years as indicated below :

Unit	Availability Factor (%)
RAPS-2 (01-04-1999 to 31.3.2002)	87%
RAPS-3 (01-06-2000 to 31.3.2002)	82%
RAPS-4 (23-12-2000 to 31.3.2002)	76%

The average number of interruptions in operation of the above units during the period referred above is about one per month for reasons such as planned maintenance works, forced outages due to grid instability and equipment/ systems which are normal to all power plants. The above good performance has been achieved even though RAPS-3 and RAPS-4 were in the process of stabilization of power operation after they commenced commercial operation in the year 2000. NPCIL except to further improve performance of these units.

RAPS-1 which is the first Pressurized Heavy Water Reactor (PHWR) unit in the country, owned by Department of Atomic Energy (DAE) and operated by NPCIL, has been shut down with effect from 30.04.2002 on the expiry of its regulatory license. In-service inspection and evaluation for safety upgrades including possible en-masse coolant channel replacement are in progress. Based on this evaluation by NPCIL, and its review and clearance by AERB, further course of operation on its continued operation will emerge.

[English]

#### National Population Policy

1580. SHRIMATI PRABHA RAU :  
SHRI RAMCHANDRA PASWAN :

SHRIMATI SHYAMA SINGH :  
SHRI P. D. ELANGO VAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that several States are preparing to use coercive population control methods in complete violation of the National Population Policy;

(b) if so, the facts alongwith details thereof;

(c) whether the Government have been actively considering to bring radical changes in the existing National Population Policy; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) and (b) Apropos to the National Population Policy adopted in February 2000, all States have been addressed to formulate strategies and programmes in strict conformity with the spirit and approach of the National Population Policy. Accordingly, States have been requested to ensure that population stabilisation is achieved through informed consent and peoples' participation.

(c) and (d) No such proposal is under consideration.

#### Infrastructure Projects

1581. SHRI VILAS MUTTEMWAR : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that work on 34 public sector infrastructure projects has either been abandoned or frozen after having spent huge amount of money on their execution;

(b) if so, the details of the projects, the amount already spent and the reasons for stopping further work on these projects, State-wise; and

(c) the steps taken by the Government for resumption of work on the abandoned projects and for execution of work within the scheduled time to avoid cost escalation?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLE-

MENTATION (SHRI VIJAY GOEL) : (a) to (c) As on 31st March, 2002, there are 32 projects which have not been able to progress due to various reasons after incurring an expenditure of Rs. 1020.79 crore. These projects have been frozen/abandoned/merged/put on hold due to demand constraints and other reasons. The requisite details of these projects are given in the enclosed statement. The steps taken for controlling time and cost escalation include :

- (i) Adoption of milestone monitoring for all projects (milestones drawn from PERT charts).
- (ii) Quarterly performance review of all projects, implemented through the Public Sector Enterprises and their subsidiaries by the Secretary

of administrative Ministry/Department concerned.

- (iii) Review of departmental projects by the Empowered Committee headed by the Secretary of the Ministry/Department to resolve the problems encountered in implementation, including contractual impediments.
- (iv) Site visits of projects facing constraints by the Ministries concerned.
- (v) Special review of identified projects by the Standing Committee of Secretaries to resolve inter-ministerial problems.

#### Statement

*List of Frozen/Dropped Projects as on 31.03.2002*

Unit (Cost/Expenditure : Rs. in Crores)

Sl. No.	Project (District)(State)	Capacity	Date of		Date of		Cost		Cumulative Expenditure	Reasons
			Govt. Appro Original (Revised)	Govt. Appro Original (Revised)	Commissioning Anticipated	Commissioning Anticipated	Approved Original (Revised)	Anticipated		
1	2	3	4	5	6	7	8	9	10	

#### Sector: Coal

##### SECL

1.	Sheetal Dhara UG Shalhol Madhya Pradesh	0.51 MTY	1995/05	2001/03	2001/03	48.22	48.22	26.52	Dropped and merged with Kurja project.
2.	Kapildhara UG Aug. Shahdol Madhya Pradesh	0.51 MTY	1998/03	2003/03	2004/03	47.31	47.31	2.81	Project shevived

##### HZL

3.	Bamnia Kalan Lead Zinc M Rajasthan		1985/09	1995/03	N.A.	36.44	47.00	2.00	Dropped due to unviability
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#### Sector : Petrochemicals

##### IPCL

4.	Adv. Engg. Plastics Jvvadadara Gujarat		1992/05	1995/05	N.A.	21.12	25.12	—	IPCL has been privatised
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1	2	3	4	5	6	7	8	9	10
<b>Sector : Petroleum</b>									
<b>BPCL</b>									
5.	Heat Integration of CDU Bombay Maharashtra		1993/03	1995/04	N.A.	35.00	35.00	—	Dropped/alternative to the project at a lower cost completed
<b>IOC</b>									
6.	Haldia-Budge-Budge Pline Midnapore West Bengal	MMTPA 1.1	1991/07	1994/03	N.A.	31.06	44.00	1.93	An alternative redesigned pipeline, namely new Haldia Budge-Budge put up at a much lower cost
7.	Aug. of Panip Tambala-Jak. Haryana		1999/01	2001/05	N.A.	68.52	68.52	0.69	Dropped
8.	Gujarat Ref. Residue UPGD Gujarat		1999/10	2003/01	N.A.	4392.00	4392.00	107.45	Frozen due to demand constraint
9.	Low Cost AUI Revamp Vadodra Gujarat		1998/11	2001/11	N.A.	96.93	96.93	0.77	Frozen due to demand constraint
10.	Aug. Salaya Mathura Coil Gu/RJ/UP	MMTPA 26	2000/08	2002/09	N.A.	1734.00	—	27.61	Alternative is available at low cost
<b>ONGCL</b>									
11.	Zero Flaring Project Gandhar Gujarat		1998/11	2001/07	2001/07	80.30	80.30	4.92	Merged with Gandhar IQR development project
<b>Sector : Power</b>									
<b>PGCIL</b>									
12.	Dulhasti Tr. Line J & K	CKM 630	1987/10	1992/07	N.A.	166.57	772.83	41.08	Replaced by other transmission system

1	2	3	4	5	6	7	8	9	10
<b>Sector : Heavy Industry</b>									
<b>CEMENT</b>									
13.	Yerraguntala Exn. (CCI) Andhra Pradesh	Lk. Ton. 10.00	1981/04 1987/10 1989/03	1986/09 1989/10 1991/04	N.A.	75.72 191.25 191.25	307.00	58.91	Sold out
14.	Bagasse Base News Print Moradabad Uttar Pradesh		1989/10	1993/10	N.A.	414.46	622.30	6.91	Sold out
<b>Sector : Surface Transport</b>									
<b>PORTS</b>									
15.	Recess. Dredg Jiggerkhali West Bengal		1990/04	1991/09	N.A.	43.29	66.91	15.73	Change in decision to carry out work on contract
16.	Const. Cargo 5A/6A M. Pose Murmugoa Goa		1999/08	2001/12	2001/12	250.00	250.00	—	Shifted to Private sector
<b>Sector : Telecommunication</b>									
<b>DOT</b>									
17.	E 10B Exch. & TE Building Srinagar J & K	Lines 12K	1989/04	1991/12	N.A.	22.07	22.07	—	Dropped
18.	Ins. of E10B Ex. R. T. Nagar Bangalore Karnataka	KL 9	1992/06	1995/03	N.A.	28.86	28.86	0.03	Replaced with new project of 20K with new technology
19.	Inst. of E10B Ex. Pune Pune Maharashtra	K8	1992/06	1994/03	N.A.	25.70	25.70	—	Replaced with 10K new technology exchange
20.	E10B Ex. Bajajnagar Jaipur Rajasthan	8K	1991/05	1992/03	1996/09	23.70	23.70	4.73	Change in planning
21.	Inst. of Siemens Elec. Ex. Vijaywada Andhra Pradesh	10K	1994/01	1994/09	N.A.	20.72	20.72	—	Equipment procured on lease completed

1	2	3	4	5	6	7	8	9	10
22.	Inst. of Siemens Elec. Ex. Faridabad Haryana	10K	1994/01	1994/09	N.A.	21.23		—	Equipment pro- cured on lease completed
23.	Inst of Siemens Elec. Ex. Vizag Andhra Pradesh	10K	1994/03	1994/09	N.A.	20.91	20.91	—	Equipment pro- cured on lease completed
24.	Inst. of Maxi Digital Ex. Jullunder Punjab	10K	1993/12	1994/09	N.A.	20.86	20.86	—	Equipment pro- cured on lease completed
25.	Inst. of Maxi Digital Ex. Meerut Uttar Pradesh	10K	1994/01	1994/09	N.A.	20.57	20.57	—	Equipment pro- cured on lease completed
26.	Expn. of Fujitsu Ex. Chandigarh Punjab	K15	1994/12	1996/03	N.A.	29.80	29.80	—	Equipment pro- cured on lease completed
<b>VSNL</b>									
27.	Inmarsat-P Mumbai Maharashtra		1995/11	2000/09 2001/12	2003/01	546.00	546.00	550.44	The Telecom. Highway Co. in USA liquidated
28.	N. Delhi-Dehradun MW SYS DE/UP	CKTS 5670	1996/11	1998/03 1999/07	2001/12	30.34	30.34	21.57	Dropped and privatised
29.	INT NWK MGT. Centre Mumbai Maharashtra		1996/11	1999/01 2000/05	2000/05	40.00	40.00	—	Dropped
30.	Safe Cable System Kochi, Kerala		1999/12	2001/12	2002/03	231.00	231.00	144.74	Privatised
<b>Sector : Urban Development</b>									
<b>UD</b>									
31.	C/o Type-V, VI Qtrs, INA New Delhi, Delhi	V-98 VI-28	1995/12	1997/12	N.A.	26.00	26.00	—	Frozen
32.	General Pool Residence Qr. Mumbai Maharashtra	No. 1016	1985/09 1995/05	1989/09	N.A.	29.50 62.75	62.75	1.95	Frozen

SECL South Eastern Coalfields Ltd.

ONGCL Oil &amp; Natural Gas Corporation Ltd.

HZL Hindustan Zinc Ltd.

PGICL Power Grid Corporation of India Ltd.

IPCL Indian Petrochemicals Corp. Ltd.

CCI Cement Corporation of India

JV Joint Venture

DOT Department of Telecommunication

BPCL Bharat Petroleum Corpn. Ltd.

VSNL Videsh Sanchar Nigam Ltd.

IOC Indian Oil Corporation

UD Urban Development

**Infection of Hepatitis-B**

1582. SHRI NARESH PUGLIA :  
 SHRI P. D. ELANGO VAN :  
 SHRI MOINUL HASSAN :  
 SHRI S. AJAYA KUMAR :  
 DR. RAM CHANDRA DOME :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether Hepatitis-B infection is growing at an alarming rate in India;
- (b) if so, whether the Government have any data on the magnitude at which the Hepatitis-B virus had affected the population;
- (c) if so, the details thereof, State-wise;
- (d) the concrete measures taken/proposed to be taken by the Government to check further spreading of this disease;
- (e) the amount allocated on combating this disease during each of the last three years and current year, State-wise;
- (f) whether any foreign aid has also been sought for this purpose; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) : (a) to (c) Studies indicate that, about 3 to 5 percent of the population is affected by Hepatitis-B Virus. State-wise details are not available.

- (d) Government has taken the following steps :
- Mandatory screening of blood at blood banks;
  - Health education activities to promote safe sex behaviour under the National AIDS Control Programme.
  - Instructions issued to the Health authorities for use of a separate sterile syringe and needle for each injection.
  - Central Government hospitals personnel at high risk to be immunized. State Governments have been advised to take similar steps.

(e) to (g) A pilot project for introduction of Hepatitis B vaccine in the Universal Immunization Programme has been initiated this year. The pilot project will be implemented with commodity assistance from the Global Alliance for vaccines and immunization in slums of 15 cities and in 32 districts, over the next two years. In view of the commodity assistance that includes hepatitis-B vaccine, auto-disable syringes and safety boxes no funds have been allocated to the states.

**FDI in Telecom Sector**

1583. SHRI IQBAL AHMED SARADGI : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

- (a) whether the Union Government have any proposal to hike foreign direct investment cap in the telecom sector to 74% from the existing 49%; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) As per the present Foreign Direct Investment (FDI) Policy of the Government, FDI ceiling in the various sub-sectors of telecom varies from 49% to 100%. There is no FDI cap in the case of telecom equipment manufacturing, telecom services like Internet (without gateways), Infrastructure Providers (IP-I), E-mail, Voice mail and IT enabled services. FDI cap of 74% is applicable in the case of Internet (with gateways), Infrastructure Providers (IP-II) providing end-to-end bandwidth and radio paging service and 49% FDI cap is there in the case of basic, cellular mobile, V-sat, National long Distance, International Long Distance and Global Mobile Personal Communications services. FDI cap in telecom sector is reviewed by the Government from time to time depending upon the investment needs, security considerations etc. and the same is notified after following the procedures laid down for such review.

**Development of SSIs in Hilly Areas**

1584. SHRI A. BRAHMANAIAH : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

- (a) the details of new modified programme which have been implemented for the development of small scale industries in hilly areas of the country;

(b) whether a special plan formulated for hilly and backward areas for the small scale sector;

(c) if so, the details thereof;

(d) the areas where such plans were implemented during 2001-2002; and

(e) the plans for 2002-2003 to give emphasis to hilly and backward areas for the development of small scale industries?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) to (e) For the development and promotion of small scale industries in the country including hilly and backward areas, the Government is implementing various schemes/programmes, viz., Integrated Infrastructural Development Scheme, Entrepreneurial, Managerial Training Programmes, Technical Skill Development Programmes through Small Industries Service Institutes, Tool Rooms, Process-cum-Product Development Centres etc. Besides, Government announced a Comprehensive Policy package on 30.08.2002 for promotion of the small scale sector which, inter alia, includes enhanced fiscal and credit support, better infrastructural, marketing facilities and incentives for technology upgradation. A credit Guarantee Trust Fund has also been created which provides guarantee for bank loans to SSI units up to Rs. 25.00 lakh without collateral. A scheme to provide 12% back ended capital subsidy on projects of technology upgradation by small units in the specified sectors/sub-sectors is also being implemented. While the development of small scale industries is primarily the concern of respective State Governments/Union territories, the Central Government supports and supplements the efforts of the State Governments/Union Territories through implementation of its various programmes and schemes. There is no scheme exclusively meant for development of small scale industries in hilly and backward areas and all the existing/ongoing schemes and programmes are uniformly implemented in the country.

#### **Privatisation of Public Sector**

1585. PROF. UMMAREDDY VENKATESWARLU :  
Will the Minister of SHIPPING be pleased to state :

(a) whether the Working Group on Shipping has

recommended that public sector shipyards be privatised in the Tenth Five Year Plan period;

(b) if so, the details thereof;

(c) whether the Working Group has observed that the technology used in public sector shipyards is low standards;

(d) if so, whether any effort has been made to improve the shipyards before offering them for sale; and

(e) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) and (b) The Working Group on Shipbuilding and Ship Repair Industry for the 10th Five Year Plan has observed, inter alia, other observations that privatisation of Public Sector Shipyards is the most suitable recourse to make the shipyards competitive and privatised Shipyards will have the flexibility to raise finance for growth and expansion.

(c) The Working Group has not mentioned about Public Sector Shipyards in particular but has observed in general; the higher the technology, better are the returns. When the technology is of low level, unless the system and product are standardised and everybody sweats it out, profits are hard to come by for the Industry.

(d) and (e) The Government has been taking various measures such as providing plan assistance for renewal, replacement and augmentation of Shipbuilding and Ship Repair facilities, subsidy for construction of ocean going vessels etc., to improve the viability and competitiveness of this industry but factors including insufficient orders, low productivity, inadequate technological upgradation etc. have stood in the way of the industry's resurgence. The report of the Working Group has been sent to Planning Commission. The final Plan document has not yet been received. As such, all the non-strategic Public Sector Units stand automatically referred to Disinvestment Commission which is seized of the matters regarding the Public Sector Undertakings.

*[Translation]*

#### **Export of Software**

1586. SHRI Y. G. MAHAJAN :  
SHRI RAM SINGH KASWAN :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the software export target fixed for the year 2002-2003; and

(b) to what extent the software export target has been achieved in the first quarter of the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) and (b) As per the Tenth Five Year Plan Working Group on Information Technology, the target fixed for software export for the year 2002-2003, is Rs. 54000 crores. It is expected that the software export during the first quarter of the current financial year would be Rs. 9900 crores.

[English]

#### Indian Schools Abroad

1587. SHRI P. C. THOMAS : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the procedure laid down for allowing Indians to start schools in foreign countries;

(b) whether the Indian embassies/missions exercise control over such schools;

(c) if so, the details thereof;

(d) whether the Government have any plan to allow Indian Schools to come up in gulf countries;

(e) if so, the details thereof; and

(f) the stage at which the proposal to open a new Indian school in Muscat stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) : (a) There is no laid down procedure for allowing Indians to start schools in foreign countries in so far as this Ministry is concerned. The procedure for setting up a school in a foreign country varies from country to country depending upon local rules and regulations.

(b) and (c) The role of Indian Embassies/Missions is largely advisory and in some cases it is specified in the local rules. Our Missions generally do not exercise any day-to-day control over such schools.

(d) to (f) Apart from the proposal to open a new Indian School in Muscat, the Government is not aware of any other

proposal for the establishment of an Indian School in the Gulf region. The Ministry of Education, Government of Oman, has recently approved the opening of a branch of the Indian School Muscat in the Seeb/AI Hail area of Muscat. Steps are underway to start the school.

#### Compensation for Pilferage of Articles

1588. SHRI RAMJEE MANJHI : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) whether it is a fact that more than Rs. 36 lakh was paid as compensation during the last three years for pilferage of articles;

(b) if so, whether the matter has been enquired into;

(c) if so, the outcome thereof; and

(d) the action taken in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SANJAY PASWAN) : (a) Yes, Sir. The following amount of compensation was paid during the last three years for pilferage/substitution/abstraction of contents from the Registered articles.

Year	Amount of Compensation Paid.
1998-1999	Rs. 12,88,912.00
1999-2000	Rs. 11,13,137.00
2000-2001	Rs. 12,01,025.00

(b) Such complaints are immediately enquired into and stringent action is taken against those found responsible.

(c) As a result of investigation in addition to other penalties imposed on the delinquent officials, a sum of Rs. 9,64,625.00 was also recovered from them.

Year	No. of Officials Penalised	Amount Recovered
1999-2000	151	Rs. 4,36,434.00
2000-2001	110	Rs. 5,28,191.00

(d) the following steps have been taken by the Departments to ensure arresting such irregularities.



- (i) The Department has constituted Checking Squads to carry out surprise checks on offices/locations which are operationally considered sensitive;
- (ii) Staff on sensitive posts is periodically rotated and officials with doubtful integrity are not put on sensitive posts;
- (iii) Special drives are undertaken periodically as a part of the measures adopted for continuous monitoring of various services. The drives enable to identify systemic bottlenecks;
- (iv) Suitable instructions have been given to ensure effective action with regard to complaints pertaining to pilferage of articles.

#### **Infrastructural Development**

1589. SHRI V. VETRISILVAN : Will the PRIME MINISTER be pleased to state :

- (a) the details of progress of infrastructural development during each of the last three years upto March, 2002;
- (b) the reasons for slow down, if any, in the infrastructure sector during the above period; and
- (c) the steps being taken by the Government to give a fillip to the infrastructure in future?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) The progress of infrastructure development in respect of Power, Transport and Telecommunication is given below :

Year	Power	Telecommunication			Transport					
		Direct Exchange Lines (DELs)			Railways		Roads	Ports	Civil Aviation	
	Capacity addition (MW)	By PSUs (Lakh Lines)	By PVT Telephony (Lakh Lines)	PVT Mobile Telephony (Lakh Lines)	Freight Net Tonne (Billion Kms)	Passenger Ks. (Billion)	National Highways (Length in Kms.)#	Traffic handled at major Ports (million tonnes)	Air India (Revenue tonne Kms.)	Indian Airlines (Revenue Tonne Kms.)
1999-2000	4507.50	49.18	1.28	6.80	305.20	431.4	52010	271.92	1456.5	740.2
2000-01	3775.66	59.25	1.25	17.00	312.40	457.7	57737	281.09	1501.4	777.3
2001-02	3115.25	52.63	3.27	20.00	323.00	473.4	58112	291.10	1617.8	754.0

#cumulative length at the end of the year

#### (b) 1. Power Sector

The main reasons for slow progress in capacity addition were inability to realise private sector projects in the absence of adequate arrangements for ensuring payment security, delay in land acquisition and environmental clearances, unresolved issues in fuel linkages, contractual problems rehabilitation and resettlement problems and law and order problems.

#### 2. Telecommunication

The reason for shortfall in the achievement of Direct

Exchange Lines (DELs) by PSUs during 2001-02 has been due to :

- (i) Disconnection of large number of telephones in BSNL due to migration to cellular and the criteria of compulsory filing of income tax return by telecom subscribers.
- (ii) Delay in launching of Cellular Mobile Telephone by BSNL.

(c) The following steps being taken are expected to give fillip to the infrastructure.

**1. Power Sector**

Public Sector funding in the Power Sector is being stepped up even as steps are being taken to improve the financial health of state power utilities to attract private investment.

**2. Telecommunication**

As per the New Telecom Policy 1999, it is envisaged that the tele-density of 7 will be achieved by 2005 and 15 by 2010. A number of policy measures which includes faster roll out of network in the rural areas, strengthening of Research & Development (R & D) efforts in the country etc. has also been envisaged.

**3. Transport Sector**

In the transport sector two major projects, namely, National Highways Developments Project (NHDP) and Pradhan Mantri Gram Sadak Yojana (PMGSY) are in progress.

[Translation]

**Development of Border Areas**

1590. SHRI HARIBHAI CHAUDHARY Will the PRIME MINISTER be pleased to state :

(a) whether any scheme is being run by the Government for the development of border areas;

(b) if so, the details thereof; and

(c) the funds provided by the Government to the State Government for the purpose during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE) : (a) Yes, Sir. The Border Area Development Programme is in operation in the border blocks of all the States which have international borders, namely, Arunachal Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttar Pradesh, Uttaranchal and West Bengal.

(b) The main objective of the programme is to meet the special needs of the people living in remote and inaccessible areas situated near the border. Schemes which address problems such as inadequacies relating to provision of essential needs, strengthening of social infrastructure, filling up of gaps in the road network, etc. may be taken up under the programme. Emphasis is to be laid on schemes for employment generation, production oriented activities and schemes which provide for critical inputs in the social sector. The State Level Screening Committee under the chairmanship of the State's Chief Secretary decides the schemes to be taken up under the programme.

(c) The Special Central Assistance released to the State Governments during the last three years is given in statement.

**Statement**

(Releases in Rs. Crore)

State	1999-2000	2000-01	2001-02
1	2	3	4
1. Arunachal Pradesh	13.00	6.75	13.51
2. Assam	7.20	3.74	7.48
3. Bihar	7.00	3.64	0.00
4. Gujarat	9.87	10.26	0.00
5. Himachal Pradesh	4.00	8.16	19.31
6. Jammu & Kashmir	33.52	39.65	34.85
7. Manipur	4.00	4.16	4.16
8. Meghalaya	4.52	4.70	5.36
9. Mizoram	8.00	12.32	16.08
10. Nagaland	4.00	4.16	4.16
11. Punjab	9.70	14.08	10.08
12. Rajasthan	37.17	30.32	30.32
13. Sikkim	5.50	4.63	5.72
14. Tripura	12.47	12.96	12.96
15. Uttaranchal	0.00	4.16	2.08

	1	2	3	4
16. Uttar Pradesh		12.00	8.32	8.32
17. West Bengal		38.05	37.99	19.78
Total		210.00	210.00	194.17

[English]

**Recovery of Outstanding  
Amounts**

1591. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of SHIPPING be pleased to state :

(a) whether huge outstanding amounts are to be paid by public sector companies to Shipping Corporation of India (SCI);

(b) if so, the details thereof;

(c) the total amount recovered by SCI last year and the total outstanding amounts as on date; and

(d) the steps taken/being taken by the Government to recover these outstanding amounts at the earliest?

THE MINISTER OF SHIPPING (SHRI VED PRAKASH GOYAL) : (a) and (b) Yes, Sir. An amount of Rs. 295.67 crores was outstanding from Public Sector Oil Companies as on 31st March, 2002.

(c) The SCI has recovered a sum of Rs. 56.30 crores during last year and also recovered an amount of Rs.166.26 crores from 1.4.2002 till date. As on date an amount of Rs. 129.41 crores is still outstanding.

(d) Ministry of Shipping has been requesting Ministry of Petroleum & Natural Gas from time to time to instruct the Oil Companies to clear the outstanding dues of SCI.

**Mr. Speaker** : The House stands adjourned to meet tomorrow, the 25th July, 2002 at 11 a.m.

**11.05 hrs.**

*The Lok Sabha then adjourned till Eleven of  
the Clock on Thursday, July 25, 2002/  
Shravana 3, 1924 (Saka).*

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